

**STATUS REPORT IN THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT)  
MATTER IN OA NO. 54 OF 2022 (WZ), DATTATRAY PHALKEVS UNION OF  
INDIA & ORS.**

**1.0 Background**

Hon'ble NGT passed an Order, dated 06/07/2021, in the matter of OA no. 54 of 2022 (WZ), Dattatray Phalke Vs Union of India & Ors. The matter relates to illegal mining being carried out by M/s. Rajendrasingh Bhamboo Infra Pvt. Ltd. It is alleged in the Application that the Project Proponent has deliberately not obtained prior Environmental Clearance (EC) for the impugned project for excavating more than 4,50,000 brass of stone, murum, sand etc., and hence, has carried out illegal mining activities at the impugned project.

Hon'ble NGT directed vide Order dated 06/07/2022 (copy of Hon'ble NGT Order, dated 06/07/2022 is given at **Annexure-I**) has constituted joint committee comprises of:-

- 1) One representative from the State Environment Impact Assessment Authority (SEIAA)
- 2) One representative from the Maharashtra Pollution Control Board (MPCB)
- 3) District Magistrate of District Hingoli

Relevant section of the order is reproduced as below: -

*"The Committee is directed to visit the site and submit a factual and action taken report within one month on the following points:-*

- A. *Whether leasing of private land for mining by land owners to Respondent No.6 at fixed compensation is allowed as per MMR Rules, 2017;*
- B. *Whether EC for mining was obtained;*
- C. *Whether CTE/CTO for mining was obtained;*
- D. *How many temporary permits were granted and under which rules?;*
- E. *Whether excavated material was exclusively used for road construction;*
- F. *What was actual quantity of quarried material;*

*G. Work out environmental compensation amount and also prepare remediation plan, if quarrying was carried out without permissions.”*

## **2.0 Site Visit**

In compliance with the Direction, dated 06.07.2022, the site visit was conducted by Joint Committee comprising:

- i. Pankaj Joshi, Member, SEIAA Maharashtra,
- ii. Shripad Kulkarni, Sub-Regional Officer, MPCB,
- iii. Ravindra Marbate, District Mining Officer, Representative of District Magistrate, Hingoli,
- iv. Namdev Darsewad, Field Officer, MPCB,
- v. Narayan D. Naik, Circle Officer Devdhari, Tahsil Kalamnuri,
- vi. Chandrakant N. Dhumal, Talathi Devdhari, Tahsil Kalamnuri,
- vii. Rangnath V. Sawant, Circle Officer, Bhosi, Tahsil Kalamnuri,
- viii. Sambhaji B. Honmane, Talathi Bhosi, Tahsil Kalamnuri

The Joint Committee visited stone quarry sites, on 4<sup>th</sup> August 2022, located at Gut No. 41, Devdari, Tal Kalamnuri, Dist. Hingoli and Gut No. 113, Bhosi, Tal Kalamnuri, Dist. Hingoli.

It may be noted that quarrying has been ongoing for the road construction project of National Highway (no. 161) Pangra to Waranga Phata (Taluka Kalamnuri Dist.Hingoli) at the stone quarries at Gut no. 41, Village Devdari, and Gut no. 113, Village Bhosi, Taluka Kalamnuri, District Hingoli.

### **Site 1 - Stone Quarry located at Gut No. 41, Devdari, Tal Kalamnuri, Dist. Hingoli**

1. PP had obtained short-term mining permissions for 3.28 ha of land at Village Devdari from the District Collector Office, vide letters dated 30.06.2021, 08.02.2022, 10.03.2022, 15.03.2022 for the mining of stone. Devdari village is under the jurisdiction of Gram Panchayat of Wai, Tahsil- Kalamnuri, Dist. Hingoli;

2. This land is leased from Vanmala Uttamrao Shinde for a period of April 2021 to April 2024 for three years;
3. PP has carried out excavation on gut no. 41, Devdari, Taluka Kalamnuri, Dist. Hingoli approximate area 370 m X 83 m;
4. No prior Environment Clearance is granted for this stone mining;
5. Mining activity was not found in operation. However, transportation of crushed stone from crusher unit area, with valid consent from MPCB, was found to be in progress;
6. Mining activity had started from 30.06.2021, vide Order. Ja.Kra.2021/Gou. Kha/T.P./kavi;
7. PP has provided fencing and plantation around stone quarry, as well as provided signboards at site;
8. For gat no. 42, no mining permission has been granted and no excavation was observed;
9. Project Proponent has obtained consent to operate for stone crusher unit located at Gut No. 42, Devdari falls under Wai Grampanchayat, Taluka Kalamnuri, Dist. Hingoli, vide Consent No. RO-Aurangabad/Consent/2109000168, valid up to 31.08.2023.

**Site 2 - Stone Quarry located at Gut No. 113. Village Bhosi, Taluka Kalamnuri, Dist. Hingoli**

1. PP has obtained short-term mining permissions for 4 ha of land at Village Bhosi from the District Collector Office, vide letters dtd. 18.10.2021, 08.02.2022, 07.03.2022, 16.03.2022 for mining of stone;
2. This land is purchased by PP vide Dast No. 2333, kalam/2021
3. PP has carried out excavation of approximate area 700m x 65m on gat no. 113, Bhosi, Tal Kalamnuri, Dist. Hingoli;
4. No prior Environment Clearance is granted for this stone mining;
5. Mining activity started from 18.10.2021 as per Order no. Ja.Kra.2021/Gou. Kha/T.P./kavi;

6. Mining activity was not found in operation. However, transportation of crushed stone from crusher unit area, with valid CTE and CTO from MPCB was in progress.
7. PP has provided fencing and plantation around stone quarry, as well as provided signboards on site.
8. The Project Proponent has obtained Consent to Operate for a stone-crusher unit located at Gut No. 57 at Dati, Taluka Kalamnuri, Dist. Hingoli, vide Consent No. RO-Aurangabad/Consent/2109000169, valid up to 31.08.2023.

### **3.0 Approach**

Maharashtra Pollution Control Board (MPCB) being the nodal agency has written to District Mining Officer, District Collector's Office, Hingoli vide letter MPCB/SRO-P-74, dated 03.08.2022 to provide details on points raised by H'ble NGT in aforesaid H'ble NGT Order, about mining activities, including leasing of private land for mining by land owners, as per MMR Rules, 2017; status of EC and CTE/CTO for mining; number of temporary permits granted & under which rules; use of excavated material exclusively for road construction and actual quantity of quarried material.

Considering that removal of stone was in progress at both sites, Instructions were given to Tahsildar Kalamnuri and concerned circle officer and Talathi to seal the premise and prevent any further removal of stone and other material from site;

The Joint Committee met on site on 04<sup>th</sup> August 2022 to deliberate the issues mentioned in the Hon<sup>ble</sup> NGT order and way forward for compliance of the aforesaid order.

### **4.0 Governing rules and notification therein with respect to mining & stone crushing activities**

The Joint Committee in its meeting deliberated on the applicable rule provisions w.r.t. issuance of temporary license for mining of minor minerals. The District Mining Officer submitted that *"There is a provision for approval of District Mining Plan* under

Circular for National Highway work to provide minor mineral from Maharashtra Government, Revenue and Forest Department, number Gokhni10/0416/pr.kra.302/kha Dated 14.06.2017 (Under the provision of Section 48 of MLRC 1966 and Maharashtra Minor Mineral Extraction (Development and Regulation Rules, 2013) and in Maharashtra Minor Mineral Extraction (Development and Regulation Rules, 2013) as per Chapter Number 4, Paragraph 58 in Maharashtra Minor Mineral Extraction (Development and Regulation Rules, 2013)]. As per the clause under said rules, temporary permit proposals were included in District Mining Plan, dated 29/6/2021 (Gat No. 41, Village Devdhari) and 24/09/2021 (Gat No. 113, Bhosi), and as per clause/ paragraph 59 under these rules, procedure for approval of temporary permit was undertaken.”

In addition to the above, Office of the Collector, Hingoli mentioned that as per Notification of Government of Maharashtra, Extraordinary Gazette part-4B No.113, dated 18/07/2013, as Maharashtra Minor Mineral Extraction (Development & Regulation) Rules, 2013 Chapter-I, it is mentioned for the purpose of paragraphs A to D about the minor mineral excavation/transportation permit with the provision to approve the District Mining Plan for temporary permit by confirming necessity. Accordingly, temporary mining permit was issued, dated 30.06.2021, 08.02.2022, 10.03.2022, 15.03.2022, located at Gut No. 41, Devdari, Taluka Kalamnuri, Dist. Hingoli (copies are given **Annexure-II**) and 18.10.2021, 08.02.2022, 07.03.2022, 16.03.2022, located at Gut No. 113, Bhosi, Taluka Kalamnuri, Dist. Hingoli (copies are given **Annexure-III**).

As per Rule 59 & 58 of Maharashtra Minor Mineral Exploration (Development & Regulation) Rule, 2013 the committee was constituted to approve the District Mining Plan.

The committee comprised:

<b>S. No.</b>	<b>Committee</b>	<b>Designation</b>
1.	District Collector	Chairman
2.	Maharashtra Pollution Control Board	Member

3.	Deputy Conservator of Forests	Member
4.	Ground Water Survey and Development Agency	Member
5.	District Mining Officer	Member Secretary

Copy of the letter of approval of Mining Plan provided by the Office of the Collector, Hingoli is given at **Annexure-IV**.

In the letter addressed by Dy. Secretary, Govt. of Maharashtra vide No. GKN- 10/0812/C, No. 613/B, dated 12/12/2013 regarding taking action as per Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, as per sr.no. 2, the relevant paragraph is reproduced as below (Copy of the aforesaid letter is given at **Annexure-V**, also supplemented with the translated version from Marathi to English-**Annexure V A**):

*“...2 Chapter 4 of Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, does not provide for obtaining environmental clearance from the State Level Committee for Licensing. As per the decision taken the following explanation is being given...”*

Whereas, Govt. of Maharashtra, Revenue & Forest Department vide Govt. Resolution no. Gaukhani-10/0316/C.No.204/B, dated 14/06/2017, issued circular regarding procedure prescribed to grant permission for excavation and transportation of minor minerals. Copy of the aforesaid Govt. of Maharashtra circular vide dated 14/06/2017 is given at **Annexure-VI**, also supplemented with the translated version from Marathi to English (translated version provided by MPCB) is given at **Annexure-VI A**. As per s.no. (i) of the aforesaid Govt. of Maharashtra circular vide dated 14/06/2017, the relevant paragraph is reproduced as below;

*“...(i) Accordingly to Rule 2 (j) of Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, Tahsildars have been provided up to 500 brasses, Sub Divisional officers up to 501 to 2000 brasses, Collectors up to 2001 to 25,000 brasses. For representation of District Mining Plan in Rule 58 of the said*

*Rules, a committee has been constituted under the Chairmanship of Government. After the approval of this mining scheme by the district level Environment Impact Management Authority, the decision regarding issuance of secondary mineral extraction licenses should be taken without delay at the level of the competent authority concerned. There is no need to get approval of District Environment Impact Assessment Authority for issuing this license...*

Whereas, the Joint Committee in its meeting deliberated and also referred various order and notifications w.r.t. temporary permission of mine leases, it is observed from the Order of Hon<sup>ble</sup> Supreme Court dated, 27th February 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc. that prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease; and Hon<sup>ble</sup> National Green Tribunal, vide its Order, dated 13th January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals.

It is observed that the Ministry of Environment, Forest and Climate Change vide S.O. 141 (E), dated 15/01/2016 issued Notification, wherein as per s.no. "...6. *Application for Prior Environmental Clearance (EC), an application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1M for mining of minor minerals up to five hectare under Category B2 projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M...*

Further, in the aforesaid Notification vide dated 15/01/2016, has delegated the Authority of Environmental Clearance up to 5 ha of individual mining lease of minor minerals and 25 ha in clusters to the District Environment Impact Assessment Authority (DEIAA) headed by the District Magistrate/ District Collector. A District Expert Appraisal Committee

(DEAC) has also been constituted under the Chairmanship of the Executive Engineer, Irrigation Department to assist the DEIAA. Copy of the aforesaid Notification, dated 15/01/2016, is given at **Annexure-VII**.

Also, the Ministry of Environment, Forest and Climate Change vide S.O. 190 (E), dated 20/01/2016, issued Notification regarding constitution of DEIAA and DEAC. As per s. no. (c) of the aforesaid Notification, dated 15/01/2016, "*The B2 Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare (05 hectare) shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification*". Copy of the aforesaid Notification, dated 20/01/2016 is given at **Annexure-VII A**.

The Ministry of Environment, Forest and Climate Change vide S.O. 3977 (E), dated 14/08/2018, issued Notification regarding "Schematic presentation of requirements on environmental clearance of minor minerals including cluster situation" in Appendix-XI and entries relating thereto; accordingly, the project proponent has to submit district survey report in addition to Form 1M, pre-feasibility report and approved mining plan. Copy of the aforesaid Notification, dated 14/08/2018 is given at **Annexure-VII B**.

However, the Hon<sup>ble</sup> NGT vide order dated 27/08/2018 in Original Application No. 186/2016 (M.A. No. 350/2016) (PB), New Delhi in the matter of Satendra Pande Vs Ministry of Environment, Forest & Climate Change & Anr. Issued directions to MoEF&CC with regard to the Notification issued vide S.O. 141 (E), dated 15/01/2016. The relevant Order is reproduced as below:

*"...25. The MoEF&CC shall, therefore, take appropriate steps to revise the procedure laid down in the impugned Notification dated 15th January, 2016 in terms of the above directions and observations so that it is conformity with the letter and spirit of the directions passed by the Hon<sup>ble</sup> Supreme Court in Deepak Kumar (supra)."*

In compliance to the aforesaid Hon<sup>ble</sup> NGT order, dated 27/08/2018, MoEF&CC issued

Office Memorandum vide F.no. I-11011/175/2018-IA-II (M), dated 12/12/2018, wherein the aforesaid OM has been forwarded to Chief Secretaries of all the States/UTs for necessary compliance of the aforesaid order of the Hon"ble NGT, is given at **Annexure-VIII**.

Ministry of Environment, Forest and Climate Change vide S.O. 1224 (E), dated 28/03/2020, issued Notification (is given at **Annexure-IX**) regarding the list of exemption of certain cases from requirement of environmental clearance has mentioned and the same is reproduced as below:

**"...APPENDIX-IX**

**EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE**

*The following cases shall not require Prior Environmental Clearance, namely:-*

1. *Extraction of ordinary clay or sand by manual mining, by the Kumbhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.*
2. *Extraction of ordinary clay or sand by manual mining, by earthen tile makers who prepare earthen tiles.*
3. *Removal of sand deposits on agricultural field after flood by farmers.*
4. *Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.*
5. *Community works, like, de-silting of village ponds or tanks, construction of village roads, ponds or bunds undertaken in Mahatma Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes and community efforts.*
6. *Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines, etc.*
7. *Dredging and de-silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management.*
8. *Traditional occupational work of sand by Vanjara and Oads in Gujarat vide notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February,*

1990 of the Government of Gujarat.

9. *Manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community.*
10. *Digging of wells for irrigation or drinking water purpose.*
11. *Digging of foundation for buildings, not requiring prior environmental clearance, as the case may be.*
12. *Excavation of ordinary earth or clay for plugging of any breach caused in canal, nallah, drain, water body, etc., to deal with any disaster or flood like situation upon orders of the District Collector or District Magistrate or any other Competent Authority.*
13. *Activities declared by the State Government under legislations or rules as non-mining activity...”*

#### 5.0 Response to issues raised by H’ble NGT

Response specifically with reference to reply received from DMO Hingoli vide letter No. Ja/Kr.2022/Gau. Kh./KaVi, dated 11/08/2022 following para wise response is collated.

Sr. No.	Points	Reply
A	Whether leasing of private land for mining by land owners to respondent no.6 at fixed compensation is allowed as per MMR Rules, 2017	<p>DMO Hingoli has submitted that the Metalliferous Mines Regulation, 2017, could not be referred as it is not in existence. It should be read as MMR-1961 and comes under Mines Act 1952. Under its purview, lease related matters do not fall under above-mentioned Act/ Regulation. Mines Act as well as MMR-1961 is applicable to mines/ quarries under the following conditions:</p> <ol style="list-style-type: none"> <li>1) If excavation exceed 6 meters;</li> <li>2) If employment exceeds 20 persons;</li> <li>3) If drilling and blasting is carried out.</li> </ol> <p>It focuses on the safety and method of working criteria in aforesaid conditions. <b>Lease related considerations fall</b></p>

Sr. No.	Points	Reply
		<p><b>under the purview of MMDR Act 2015 (Amendment) (Mines and Mineral Development and Regulation Act-2015). Before amendment, it was called MMDR Act-1957. If mineral falls under Minor category, rule applicable is Minor Mineral Rule, 2013.</b></p> <p>Under the Circular for National Highway work to provide Minor Mineral from Maharashtra Government, Revenue and Forest Department, number Gokhni10/0416/pr.kra.302/kha, dated 14.06.2017, (Under the provision of Section 48, MLRC 1966 and Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and in Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 as per Chapter Number 4 Rule 59, there is provision to grant short term permit for minor minerals on any specified land.</p>
B	Whether EC for mining was obtained	<p><b>No EC was obtained.</b></p> <p>The letter addressed by Dy. Secretary, Govt. of Maharashtra vide No. GKN- 10/0812/C. No. 613/B, dated 12/12/2013, was related to no need of environmental clearance for short term permit of minor mineral as per Chapter No. 4 of Maharashtra Minor Mineral Extraction (Development &amp; Regulation) Rules, 2013.</p> <p>Recently, the letter addressed by Joint Secretary, Govt. of Maharashtra vide No. GKN- 10/1221/C. No. 320/Kh-2 dated, 24/03/2022. Through this letter, instructions have been given that do not issue temporary permit of minor mineral without EC. As per these instructions, the District</p>

Sr. No.	Points	Reply
		Collector Office will not allow permission for minor minerals without EC.
C	Whether CTE/CTO for mining was obtained	<p><b>No CTE / CTO for mining was obtained.</b></p> <p>As per MPCB Circular no. BA/JD(APC)/TB-3/B-1245, dated 24.03.2017, stone quarries having area 5 ha and above are covered under Consent regime. Stone quarries having area below 5 ha will come under purview of the District Collector in the State of Maharashtra.</p>
D	How many temporary permits were granted and under which rules?	<p><b>In Mouje Devdhari Gut No. 41, total 4 short term permits were granted</b> for total quantity 70,000 Brass stone, royalty paid by National Highway Contractor is 370 Lakh, also paid 10% DMF on royalty amount i.e. 37 Lakh and Mouje Bhoji Gut No.113 total 4 short permits were granted for total quantity 55,000 Brass stone, royalty paid by National Highway Contractor is 330.00 Lakh, also paid 10% DMF on royalty amount i.e. 33 Lakh, under Circular for National Highway work to provide minor mineral from <b>Maharashtra Government, Revenue and forest department, number Gokhni10/0416/pr.kra.302/kha, dated 14.06.2017, (Under the provision of MLRC 1966 Section 48 and Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and In Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 as per Chapter Number 4 .</b></p>
E	Whether excavated material was exclusively used for road construction	<p><b>Yes,</b></p> <p>Extracted material was exclusively used for the National Highway Number 161 Pangra to Waranga phata in Hingoli District.</p>

Sr. No.	Points	Reply																								
		But, National Highway Authority of India (NHAI) is controlling Authority for National Highway construction work. For more clarity, the information will be submitted after taking report from National Highway Authority.																								
F	What was actual quantity of quarried material	<p><b>ETS measurement was conducted on 05.08.2022 for Gut No. 113 &amp; Dated 06.08.2022 for Gut No. 41, 42, the report of ETS measurement of the aforesaid Gut nos. received on dated 10.08.2022 from Tahasildar, Kalamnuri.</b></p> <p><b>The details of ETS measurements are as follows:</b></p> <table border="1" data-bbox="657 800 1502 1102"> <thead> <tr> <th data-bbox="657 800 761 934">Gut No./ Sur. No.</th> <th data-bbox="761 800 902 934">Avg Length (m)</th> <th data-bbox="902 800 1053 934">Avg Width (m)</th> <th data-bbox="1053 800 1187 934">Area (ha)</th> <th data-bbox="1187 800 1320 934">Avg. Depth (m)</th> <th data-bbox="1320 800 1502 934">Quantity (Brass)</th> </tr> </thead> <tbody> <tr> <td data-bbox="657 934 761 989">113</td> <td data-bbox="761 934 902 989">664</td> <td data-bbox="902 934 1053 989">57.5</td> <td data-bbox="1053 934 1187 989">3.81</td> <td data-bbox="1187 934 1320 989">5.9701</td> <td data-bbox="1320 934 1502 989">80,382.48</td> </tr> <tr> <td data-bbox="657 989 761 1043">41</td> <td data-bbox="761 989 902 1043">371.5</td> <td data-bbox="902 989 1053 1043">69</td> <td data-bbox="1053 989 1187 1043">2.56</td> <td data-bbox="1187 989 1320 1043">5.5106</td> <td data-bbox="1320 989 1502 1043">49,907.8</td> </tr> <tr> <td data-bbox="657 1043 761 1102">42</td> <td colspan="5" data-bbox="761 1043 1502 1102">No mining permission granted</td> </tr> </tbody> </table>	Gut No./ Sur. No.	Avg Length (m)	Avg Width (m)	Area (ha)	Avg. Depth (m)	Quantity (Brass)	113	664	57.5	3.81	5.9701	80,382.48	41	371.5	69	2.56	5.5106	49,907.8	42	No mining permission granted				
Gut No./ Sur. No.	Avg Length (m)	Avg Width (m)	Area (ha)	Avg. Depth (m)	Quantity (Brass)																					
113	664	57.5	3.81	5.9701	80,382.48																					
41	371.5	69	2.56	5.5106	49,907.8																					
42	No mining permission granted																									
G	Work out environmental compensation amount and also prepare remediation plan, if quarrying was carried out without permissions	<p><b>Contractor of National Highway No.161 Pangra to Waranga Phata, Rajendrasingh Bhamboo Infra Pvt. Ltd. has taken permission as short-term permit from the Collector Office for extraction of stone for national highway work, from Gat no. 41 Village Devdari, and Gat no. 113. Village Bhosi, Taluka Kalamnuri, District Hingoli.</b></p>																								

## 6.0 Status of mining and stone crushing activities

As per the information provided by the District Mining Officer, Office of the Collector, Hingoli, vide letter no. Ja/Kr.2022/Gau.Kh./KaVi, dated 11/08/2022, short term permissions given to M/s. Rajendrasingh Bhamboo Infra Pvt. Ltd. In Mouje Devdhari Gut No. 41, total 4 short term permits were granted and Mouje Bhosi Gut No.113, total 4 short permits were granted under Circular for National Highway work to provide minor mineral from Maharashtra Government, Revenue and Forest Department, number Gokhni 10/0416/pr.kra.302/kha, dated 14.06.2017 (Under the provision of MLRC 1966 Section 48 and Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 and as per Chapter Number 4 of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013.

As per the information provided by MPCB, 2 nos. of stone crushers are operating at Gat no. 42 Village Wai, and Gat no. 57. Village Dati, Taluka Kalamnuri, District Hingoli. Consent to operate has been issued to stone crushers by the MPCB subject to the siting criteria;

- Minimum distance required from the nearest National Highway – 1 Km
- Minimum distance required from the nearest State Highway – 500m and of major District roads and other roads – 200m
- Minimum distance required from human habitation – 500m
- Minimum distance required from sensitive areas such as Educational Institutions / Hospitals – 500m
- Minimum distance required from place of historical monuments identified by Archaeological Survey of India – 500m
- Stone crusher should comply with other local statutory requirements which are in place, as per the Law.
- Adequate pollution control system shall be provided to vibrating screen as well as water sprinkling arrangement at jaw crusher and within premises of stone crusher to be provided.

As per information provided by District Mining Officer, Hingoli, the details of stone mining

leases given to M/s. Rajendrasingh Bamboo Infra Pvt. Ltd.in the District of Hingoli, is given below in Table-1.

**Table-1: Details temporary mining lease permits issued to M/s. Rajendrasingh Bamboo Infra Pvt. Ltd.in the District of Hingoli**

<b>Sr. No.</b>	<b>Location of stone mine</b>	<b>Date of temporary permissions with validity</b>	<b>Permitted quantity of stone (Brass)</b>
1	Gat no. 41 Village Devdari, Taluka Kalamnuri, Dist. Hongoli	30.06.2021, valid for 6 months	25,000
2	Gat no. 41 Village Devdari, Taluka Kalamnuri, Dist. Hingoli	08.02.2022, valid for 75 days	10,000
3	Gat no. 41 Village Devdari, Taluka Kalamnuri, Dist. Hingoli	10.03.2022, valid for 75 days	10,000
4	Gat no. 41 Village Devdari, Taluka Kalamnuri, Dist. Hingoli	15.03.2022, valid for 5 months	25,000
5	Gat no. 113. Village Bhosi, Taluka Kalamnuri, Dist. Hingoli	18.10.2021, valid for 3 months	10,000
6	Gat no. 113. Village Bhosi, Taluka Kalamnuri, Dist. Hingoli	08.02.2022, valid for 75 days	10,000
7	Gat no. 113. Village Bhosi, Taluka Kalamnuri, Dist. Hingoli	07.03.2022, valid for 75 days	10,000
8	Gat no. 113. Village Bhosi,	16.03.2022, valid for 5	25,000

Sr. No.	Location of stone mine	Date of temporary permissions with validity	Permitted quantity of stone (Brass)
	Taluka Kalamnuri, Dist. Hingoli	months	

MPCB has issued circular vide No. BO/JD(APC)/TB-3/B-1245, dated 24/03/2017, regarding policy for grant of consent to stone quarries in the state of Maharashtra. Copy of the aforesaid circular vide dated 24/03/2017 is given at **Annexure-X** and the relevant paragraphs are reproduced as below;

*“...I. Stone quarry having area 5 Hector and above are covered under the Consent regime.*

*II. Stone quarry having area below 5 Hector will comes under the purview of the District Collector/s in the State of Maharashtra, as per their jurisdiction and they will implement the Guidelines for Environmentally Sound Operations for Stone quarries issued by the Maharashtra Pollution Control Board...”*

CPCB in compliance of the Hon"ble NGT order, dated 28/02/2020, in OA no. 304 of 2019, M. Haridasan & Ors. Vs The State of Kerala, examined the matter and prepared a report on “Distance criteria for permitting stone quarrying” and forwarded for adoption by all SPCBs/ PCCs in their consent mechanism. Based on the aforesaid guidelines, MPCB vide No. MPCB/JD(APC)/Stone Quarrying/B-200803FTS-0006, dated 03/08/2020, issued a circular regarding “Siting criteria for stone quarries in the state of Maharashtra” for enforcement in the state of Maharashtra. Copy of the aforesaid MPCB circular vide dated 03/08/2020 is given at **Annexure-XI**.

## 7.0 Conclusions

- i. The temporary mining lease permits for extraction of minor minerals are given on the basis of Rule 58 & 59 of the Maharashtra Minor Mineral Exploration (Development & Regulation) Rule, 2013; Govt. of Maharashtra vide letter dated 12/12/2013 and as per the Notification of the Revenue and Forest Department, dated 14/06/2017, doesn't mandate for obtaining environmental clearance from the State/ District Level Committee for such temporary mining lease permits for extraction of minor minerals. As per said rules, temporary permit proposals were included in District Mining Plan on dated 29/6/2021 (Gat No. 41, Village Devdari) and dated 24/09/2021 (Gat No.113, Village, Bhosi) and procedure for approval of temporary permit was undertaken.

In addition to the above, as per the Notification of Government of Maharashtra, Extraordinary Gazette, part 4B No.113, dated 18/07/2013, as Maharashtra Minor Mineral Extraction (Development & Regulation) Rules, 2013, Chapter-I (one), it is mentioned in paragraphs A to D about the minor mineral excavation/ transportation permit with the provision to approve the District Mining Plan for temporary permit by confirming necessity. Accordingly, temporary mining permit was issued.

- ii. In pursuance to the Order of the Hon"ble Supreme Court, dated 27/02/2012 in I.A. No.12-13 of 2011 in Special Leave Petition (Civil) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease.
- iii. Ministry of Environment, Forest and Climate Change vide S.O. 141 (E), dated 15/01/2016, issued Notification that prior environment clearance is mandatory for all minerals (major as well as minor) irrespective of size of the mine lease. Also, has delegated the Authority of environmental clearance up to 5 ha of individual mining lease of minor minerals and 25 ha in clusters to the District

Environment Impact Assessment Authority (DEIAA), headed by the District Magistrate/ District Collector. Also, Ministry of Environment, Forest and Climate Change vide S.O. 1224 (E), dated 28/03/2020, issued Notification regarding the list of exemption of certain cases from requirement of environmental clearance, wherein the extraction of minor minerals (stone/boulder/murum/soil) as considered in the District Mining Outline/Plan.

- iv. Hon'ble NGT vide order dated 27/08/2018 in Original Application No. 186/2016 (M.A. No. 350/2016) (PB), New Delhi in the matter of Satendra Pande Vs Ministry of Environment, Forest & Climate Change & Anr. directed the MoEF&CC to take appropriate steps to revise the procedure laid down in the impugned Notification, dated 15/01/2016, with regard to delegation of powers of the DEIAA to grant environmental clearance up to 5 ha of individual mining lease of minor minerals and 25 ha in clusters. Whereas, mandating prior environmental clearance for mining of minor minerals in compliance to the Hon'ble Supreme Court, dated 27/02/2012, in I.A. No.12-13 of 2011 in Special Leave Petition (Civil) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc.

In compliance to the aforesaid Hon'ble NGT Order, dated 27/08/2018, and MoEF&CC issued Office Memorandum, dated 12/12/2018, mentioned that

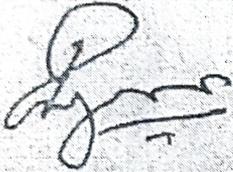
*"... Form-1 M be made more comprehensive for areas of 0 to 5 ha by dispensing with the requirement for Public Consultation to be evaluated by SEAC for recommendation of grant of EC by SEIAA instead of DEAC/DEIAA..."*

- v. MPCB has issued circular vide dated 24/03/2017 regarding policy for grant of consent to stone quarries in the state of Maharashtra and the stone quarry having area below 5 ha is under purview of the District Collector/s in the State of Maharashtra, as per their jurisdiction and responsible for implementation of the Guidelines for Environmentally Sound Operations for Stone quarries issued by the Maharashtra Pollution Control Board time to time.

- vi. CPCB in compliance of the Hon'ble NGT order dated 28/02/2020 in OA no. 304 of 2019, M. Haridasan & Ors. Vs The State of Kerala, examined the matter and prepared a report on "Distance criteria for permitting stone quarrying" and MPCB subsequently issued a circular vide dated 03/08/2020 regarding "Citing criteria for stone quarries in the state of Maharashtra" for enforcement in the state of Maharashtra.
- vii. Considering the above referred Notifications issued by MoEF&CC, Orders passed by Hon'ble Supreme Court of India and Hon'ble NGT, mandating prior environmental clearance for mining of minor minerals irrespective of the area of mining lease, which are matter of records, the joint committee humbly submits that Hon'ble NGT may consider issuing appropriate directions, as deemed fit, for granting temporary mining lease permits for extraction of minor minerals.
- viii. In view of the violation wrt PP undertaking mining without prior EC,
  - a. Action may be taken against the PP by MPCB under the provisions of Section 19 of EPA 1986;
  - b. MPCB with DM, Hingoli may examine the scale of violation and communicate the same to SEIAA, Maharashtra. SEIAA Maharashtra may take necessary action while considering grant of EC under violation TOR for the aforesaid as per SOP for identification and handling violation cases under the EIA Notification 2006, issued by MoEF & CC's OMs, dtd. 07.07.2021 and 28.01.2022
  - c. DM Office shall take appropriate action for enforcing prior EC for all other stone quarrying sites, based on survey and information by respective Tahasildars / DMO on physical inspection of sites and initiate punitive provisions, if required in line with observations and actions taken in the stone mining activity without prior EC matter carried out at Gut No. 113. Village

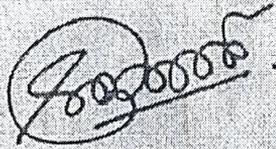
Bhosi, Taluka Kalamnuri, Dist. Hingoli. and Gut No. 41, Devdari, Tal  
Kalamnuri, Dist. Hingoli.

- e. Collector Office shall seize and take possession of all stone mining sites  
without prior EC, and proceed with necessary action under MLRC 1966.



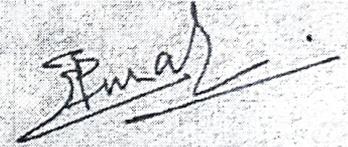
Pankaj Joshi

Member, SEIAA



Shripad Kulkarni

Sub Regional Officer,  
MPCB



Ravindra Marbate

District Mining Officer,  
Hingoli on behalf of District  
Magistrate, Hingoli

Item No.02

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 54/2022(WZ)

Dattatray Phalke

Applicant(s)

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 06.07.2022.

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant(s): Applicant in person

Respondent(s): Mr. Aniruddha Kulkarni, Advocate for R-2

**ORDER**

1. The matter relates to illegal mining being indulged in by Respondent No.6- Rajendrasinh Bhamboo Infra Pvt. Ltd. (Project Proponent) on Gat No. 41 and 42, Village Devdari, Taluk Kalamnuri, District Hingoli and Gat No. 113, Village Bhosi, Taluk Kalamnuri, District Hingoli.

2. It is alleged in the Application that the Project Proponent has not deliberately obtained prior Environmental Clearance (EC) for the impugned project for having excavated more than 4,50,000 Bras of Stone, Murom, Sand, etc., and has carried out illegal mining activities at the impugned project. Therefore, Project Proponent is liable to be levied the Exemplary Environmental Compensation in terms of the formula derived by the Central Pollution Control Board (CPCB) in *Original Application No. 593 of 2017* in the matter of *Paryavaran Suraksha Samiti & Anr. V. Union of India & Ors.* for undertaking mining activities at the impugned project.

3. On the earlier date, the Applicant was directed to annex the relevant documents which have now been annexed.
4. On the basis of evidence available on record and the facts given in the Application, we find that substantial question of environment appears to be made out in the present matter. Therefore, we admit this Application.
5. Sh. Aniruddha Kulkarni, Learned Counsel has already appeared for Respondent No.2 (SEIAA) and hence notice is waived for Respondent No.2.
6. Issue notices to rest of the Respondents, returnable within two weeks.
7. Applicant is directed to provide copy of the application and relevant documents to the respondents within a week.
8. Respondents are directed to submit their reply affidavits within three weeks.
9. Applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available email.
10. We deem it just and proper to call for a report on the matter in issue in present application, from a Joint Committee consisting of:-
  - (i) One Representative from the State Environment Impact Assessment Authority (SEIAA)
  - (ii) One Representative from the Maharashtra Pollution Control Board (MPCB).
  - (iii) District Magistrate of District Hingoli.
11. The Committee is directed to visit the site and submit a factual and action taken report within one month on the following points:-
  - A. Whether leasing of private land for mining by land owners to Respondent No.6 at fixed compensation is allowed as per MMR Rules, 2017;
  - B. Whether EC for mining was obtained;

- C. Whether CTE/CTO for mining was obtained;
- D. How many temporary permits were granted and under which rules?;
- E. Whether excavated material was exclusively used for road construction;
- F. What was actual quantity of quarried material;
- G. Work out environmental compensation amount and also prepare remediation plan, if quarrying was carried out without permissions.

12. The Maharashtra Pollution Control Board (MPCB) will be the nodal agency for coordination and logistic support.

13. The report in the matter be filed by the Committee by e-mail at [ngt-pune@gov.in](mailto:ngt-pune@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

14. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within three days from today.

Put up with the report on 05.09.2022.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

July 06, 2022  
Original Application No. 54/2022(WZ)  
JG

महाराष्ट्र शासन

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

जा.क्र.2021/गौ.ख./ता.प./कावी-

दिनांक: 30/06/2021



वाचा :- 1) महाराष्ट्र शासन राजपत्र दिनांक 18 जुलै 2013.

2) शासन परिपत्रक दिनांक 14 जून 2017

3) महाराष्ट्र शासन राजपत्र दिनांक 08 मार्च 2019.

4) प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांचा अर्ज दि. 11/05/2021, दि. 25/06/2021

5) उपविभागीय अधिकारी, कळमनुरी यांचे अहवाल दिनांक 23/06/2021

विषय :- गौण खनिज - मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी येथील जमीनी मध्ये एकूण 25000 ब्रास दगड उत्खनन करिता तात्पुरता परवाना बाबत.

आदेश :-

ज्या अर्था संदर्भाय 1 महाराष्ट्र शासन राजपत्र मधील परिच्छेद 59 नुसार गौण खनिजासाठी अल्प मुदतीचे परिच्छेद 66 च्या अटी व शर्तीवर खाण परवाना देणे बाबत निर्देशित केलेले आहे. संदर्भ 3 मधील महाराष्ट्र शासन राजपत्र मधील परिच्छेद 2 नुसार जिल्हाधिकारी यांनी अधिसूचित केलेल्या कोणत्याही महत्वाच्या सार्वजनिक प्रकल्पाच्या अंमलबजावणीकरीता गौण खनिजांचा पुरवठा करण्याच्या प्रयोजनासाठी 1,00,000 ब्रासपेक्षा अधिक नसेल एवढ्या प्रमाणात परवानगी देणे बाबत निर्देश आहेत.

संदर्भ 4 अन्वये संबंधीत धारकांनी या कार्यालयास अर्ज सादर करून कळमनुरी तालुक्यातील मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. (सौ. वनमाला उत्तमराव शिंदे यांचे 3.28 हे.आर) ता. कळमनुरी येथील 25000 ब्रास दगड गौण खनिज तात्पुरता परवाना मिळणेसाठी विनंती अर्ज सादर केला. अर्जा सोबत 5000/- रु. अर्ज फिस व नमुना त, संमतीपत्र, 7/12, ग्राम पंचायत नाहारकत प्रमाणपत्र जोडले आहे.

त्यानुसार संबंधीत धारकाने 25000 ब्रास चे दगड गौण खनिज तात्पुरता परवाना बाबत सर्व रक्कम खालील तपशिलामध्ये नमुद केल्याप्रमाणे शासन जमा केली आहे.

परवाना धारकाचे नाव	गौण खनिज उत्खनन करावयाचा जागेचा तपशिल	गौण खनिजचा प्रकार (ब्रास मध्ये)	गौण खनिज तात्पुरता परवाना कालावधी	ग्रास प्रणालीद्वारे बाब निहाय चालन शासन जमा केलेली रक्कम
प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर	मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी	25000 ब्रास दगड	आदेश निर्गमित केल्यापासून (06) महिने	1) स्वामित्वधन रक्कम 1,00,00,000/- 2) भुपृष्ठ भाडे रु. 6560/- 3) टोक बंद भाडे रु. 19680/- 4) जि.ख.प्र. रु. 10,00,000/- च्या अधिन राहून 5) जी.एस.टी. व टी.सी.एस. करच्या अधिन राहून

त्या अर्था प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना राष्ट्रीय महामार्ग क्र. 161 च्या कामाकरीता मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी येथील उपरोक्त नमुद केल्या प्रमाणे गौण खनिज (दगड) उत्खनन करिता तात्पुरता परवाना खालील अटी व शर्तीच्या अधिन राहून देण्यात येत आहे.

अटी व शर्ती :-

- कोवीड-19 चे प्रादुर्भाव रोखण्याकरीता देण्यात आलेल्या सर्व निर्देशांचे पालन करणे बंधनकारक राहिल.
- मंजूर प्राप्त जमीनीचे भाडे व स्वामित्वधन एक रकमी भरावे.
- आयकर अधिनियमातील तरतूदीनुसार नियमानुसार येणारा जी. एस. टी. व टी.सी. एस. शासनास देणे परवानाधारकास बंधनकारक राहिल. तसेच त्यांना विक्रीकर खात्याकडे नियमानुसार विक्रीकर शासन जमा करणे बंधनकारक राहिल. तसेच जिल्हा खनिज प्रतिष्ठाण चे स्वामित्वधनावर 10% निधी जमा करून चालान/पावती सादर करणे आवश्यक राहिल.
- गौण खनिज वाहतुकीसाठी वाहतुक परवाना (Transit Pass) दिल्या जातील त्याचा खर्च आपणास द्यावा लागेल.
- उत्खनन केलेल्या खड्याची खोली कोणत्याही वेळी भुपृष्ठ भागापासून 6 मिटर पेक्षा जास्त राहणार नाही.
- परवान्यात समाविष्ट असलेल्या जमिनीच्या नुकसान भरपाईची जबाबदारी परवानाधारकाची राहिल.

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरधनी क्र. (02456)221450

फॅक्स क्र. (02456)-222400

7. ज्या साठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे सक्षम अधिकाऱ्याकडून खनिज तो मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही.
8. ज्यासाठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे अथवा प्रमुख खनिज खाणकाम करताना आढळल्यास ही बाबत एका आठवड्याच्या आत सक्षम अधिकाऱ्यांना कळविणे आवश्यक राहिल.
9. परवानाधारक मंजूरक्षेत्रातून 1. उत्खनन केलेले गौण खनिज 2. काढून नेलेले गौण खनिजाचे परिमाण (Quantity) 3. विक्रीचे बिल 4. कामासाठी नेमलेल्या मजुर/ कामगारांची व त्यांना दिलेल्या पगाराची नोंद वही 5. या प्रयोजनासाठी आकर्षणी योग्य असलेले स्वामित्वधन (Royalty) व इतर कर आकारणी यांची अचुक लेखी कामाच्या ठिकाणी तपासणी साठी उपलब्ध ठेवणे आवश्यक राहिल.
10. परवाना धारकाने सर्व अपघातांची माहिती सक्षम अधिकारी आणि जिल्ह्यातील ज्या क्षेत्रात असेल त्या दंडाधिकारी व पोलीस स्टेशन यांना तात्काळ माहिती देणे आवश्यक राहिल.
11. परवाण्याची मुदत संपल्यावर परवाना क्षेत्रात पडून राहिलेल्या खाणतील खणीज मालावर व इतर मालमतेवर परवानाधारकाचा कोणताही अधिकार / हक्क राहणार नाही.
12. विभागीय वन अधिकाऱ्याने किंवा त्यांनी त्या बाबतीत प्राधिकृत केलेल्या अधिकाऱ्याने अशा अधिकाऱ्याने निश्चीत केलेल्या नुकसान भरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पुर्व मान्यतेशीवाय कोणतेही झाड तोडता येणार नाही किंवा त्याला झाड पोहचविणार नाही.
13. परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदीर, नद्या, नाले, जलाशय, दफन भूमी, रेल्वे मार्ग इत्यादी पासून 50 मिटरच्या आत खाणकाम करता येणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमतेला हानी पोहचविता येणार नाही.
14. परवानाधारक हा भुविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला आणि खाणीची जमीन ज्याच्या अधिकार क्षेत्रात येते त्या स्थानिक महसूल किंवा वन अधिकाऱ्याला परवान्या खालिल खाण क्षेत्रात किंवा त्या लगत प्रवेश करण्यास आणि कोणत्याही वेळी खाण कामाची तपासणी करण्यास आणि वरील अट क्र.7 नुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकातील लेख्याची तपासणी करण्यास आणि माल पाठविणे विक्री विद्युत बिले इत्यादि तपशिलाची पडताळणी करण्यास परवानगी देईल.
15. परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणतेही गौण खनिज काढून नेल्याचे आढळून आल्यास तो गौण खनिज शासन जमा करण्यात येईल व महाराष्ट्र जमीन महसूल अधिनियम सन 1966 आणि खाण व खनिजे (विनियमन व विकास) अधिनियम सन 1957 या खालील तरतुदीनुसार परवानाधारक शिक्षेस पात्र राहिल.
16. या पैकी कोणत्याही शर्तीचा भंग केल्याचे दिसून आल्यास परवाना रद्द करण्यात येवून सादर ठिकाणी पडून असलेले गौण खनिज शासन जमा करण्यात येईल.
17. परवान्यात मंजूर केलेल्या गौण खनिजाचे मंजूर परिमाण इतके उत्खनन झाल्यावर किंवा मुदत संपल्यानंतर, परवाना धारक परवाना व शिल्लक वाहतुक पावत्या सक्षम अधिकाऱ्याला परत करेल आणि काढून घेण्यात आलेल्या गौण खनिज मालाचे परिमाण, वाहतुकीचे व ज्यांना माल विकण्यात आला आहे त्या पक्षकाराचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशिल दर्शविणारे संपूर्ण विवरण पत्र सक्षम अधिकाऱ्याला सादर करेल आणि सक्षम अधिकाऱ्याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशिल, पुस्तके त्यांच्याकडे सादर करेल.
18. परवानाधारक हा परवान्यात मंजुरीत दिलेल्या क्षेत्राबाहेर वाहतुकीच्या कोणत्याही वाहनाने पाठविण्यात येणाऱ्या प्रत्येक खनिजा सोबत वाहतुक पास देईल व तो पास या नियमात विहित केलेल्या तरतुदीनुसार असेल.
19. खाणकाम सुरु करण्यापूर्वी आवश्यक ते सर्व संविधानिक परवानगी घेण्यात याव्यात.
20. खाणकाम केवळ दिवसा सकाळी 6.00 ते सायंकाळी 6.00 वाजेपर्यंत करण्यात येईल. तसेच प्रत्येक महिन्याच्या दुसऱ्या व चौथ्या रविवारी उत्खनन बंद ठेवण्यात यावे.
21. कोणत्याही पुलाच्या किंवा बंधाऱ्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
22. पुरातत्व शाखाच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानव निर्मित ठिकाणाच्या सानिध्यात खाणकाम करता येणार नाही.
23. प्रकल्पासाठी पाण्याची आवश्यकता असल्यास, खाणपट्टा धारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (जमिनीवरील पाणी किंवा भुजल) सक्षम प्राधिकरणाची आवश्यक ती पुर्व परवानगी घेईल.



महाराष्ट्र शासन  
जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

24. खनिज सांडपाणी असेल तर पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदुषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकानुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रिया करण्यात येईल.
25. कोणत्याही वन्य जिवाचे उल्लंघन करण्यात येणार नाही.
26. कोणतेही खनिज सांड नये किंवा त्याची धुळ उडू नये यासाठी गौण खनिज वाहून नेणारे वाहन ताडपत्रीने किंवा योग्य अश्या इतर साधनाने झाकून गौण खनिजाची वाहतुक केली जाईल.
27. केंद्रीय प्रदुषण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदुषण नियंत्रण राहण्यासाठी उपाय योजना करण्यात येईल.
28. परवानाधारकाला मा.न्यायालय तसेच शासनाचे वेळो-वेळी प्राप्त होणाऱ्या आदेश / निर्देशांचे पालन करणे बंधनकारक राहिल.
29. गौण खनिज वाहतुक करण्याकरीता वाहतुक पास या कार्यालया मार्फत घेवून जाण्याची जबाबदारी परवानाधारक यांची राहिल. सदर पावती पुस्तकाचे शुल्क परवानाधारकास स्वतः अदा करणे आवश्यक आहे. त्यामुळे तात्काळ संबंधीत यंत्रणेकडे पैसे भरल्याची पावती सादर करून वाहतुक पास पुस्तके प्राप्त करून घ्यावे.
30. उत्खनन साठी प्रस्तावीत क्षेत्राचे सिमांकन करून गौण खनिजाचे उत्खनन करावे.
31. उपरोक्त पैकी परवाना धारकाने कोणत्याही अटीचा भंग केल्यास सदर परवाना रद्द करण्यात येईल व परवानाधारका विरुद्ध प्रचलित नियमानुसार कार्यवाही करण्यात येईल.
32. गौण खनिज परवाना दिलेल्या धारकांनी सदरील गट नंबर मध्ये गौण खनिज उत्खनन करावयाच्या ठिकाणा पासून ज्या ठिकाणी गौण खनिज उत्खनन करावयाचे नाही अशा ठिकाणाच्या आजू-बाजूस कमीत कमी 100 वृक्ष लागवड करून त्या बाबत फोटो कॉपी या कार्यालयास सादर करणे बंधनकारक राहिल.
33. गौण खनिजाची वाहतुक करतांना वाहनासोबत वाहतुक पास ठेवणे व वाहतुकीच्या प्रत्येक वेळेस बंधनकारक राहिल. वाहतुक पास वाहनासोबत आढळून न आल्यास किंवा पावतीचा वेळ संपलेला असल्यास म.ज.म.सहिता 1966 चे कलम 48(7) दंडात्मक कार्यवाहीस पात्र राहिल.

(रुचेश जयवंशी)भा.प्र.से.  
जिल्हाधिकारी हिंगोली

प्रतिलिपी :-

1. उपविभागीय अधिकारी, कळमनुरी यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.
2. तहसिलदार, कळमनुरी यांनी परवान्याची मुदत संपल्यानंतर सदर जागेची ETS द्वारे मोजणी करून नियमानुसार पुढील कार्यवाही करून अनुपालन अहवाल सादर करावा.
3. प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.

*(Handwritten signature)*



जिल्हाधिकारी हिंगोली

*(Handwritten signature)*

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

जा.क्र.2021/गौ.ख./ता.प./कावी-

दिनांक: 08/02/2022

- वाचा :- 1) महाराष्ट्र शासन राजपत्र दिनांक 18 जुलै 2013.  
 2) शासन परिपत्रक दिनांक 14 जून 2017  
 3) महाराष्ट्र शासन राजपत्र दिनांक 08 मार्च 2019.  
 4) उपविभागीय अधिकारी, कळमनुरी यांचे अहवाल दिनांक 23/06/2021  
 5) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 30.06.2021  
 6) प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांचा अर्ज दि. 14/12/2021

विषय :- गौण खनिज - मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी जि. हिंगोली येथील जमीनी मध्ये एकूण 10000 ब्रास दगड उत्खनन करिता तात्पुरता परवाना बाबत.

आदेश :-

ज्या अर्थी संदर्भीय 1 महाराष्ट्र शासन राजपत्र मधील परिच्छेद 59 नुसार गौण खनिजासाठी अल्प मुदतीचे परिच्छेद 66 च्या अटी व शर्तीवर खाण परवाना देणे बाबत निर्देशीत केलेले आहे. संदर्भ 3 मधील महाराष्ट्र शासन राजपत्र मधील परिच्छेद 2 नुसार जिल्हाधिकारी यांनी अधिसूचित केलेल्या कोणत्याही महत्वाच्या सार्वजनिक प्रकल्पाच्या अंमलबजावणीकरीता गौण खनिजांचा पुरवठा करण्याच्या प्रयोजनासाठी 1,00,000 ब्रासपेक्षा अधिक नसेल एवढ्या प्रमाणात परवानगी देणे बाबत निर्देश आहेत.

संदर्भ 6 अन्वये संबंधीत धारकांनी या कार्यालयास अर्ज सादर करून कळमनुरी तालुक्यातील मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. (सौ. वनमाला उत्तमराव शिंदे क्षेत्र 3.28 हे.आर) ता. कळमनुरी येथील 10000 ब्रास दगड गौण खनिज तात्पुरता परवाना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मिळणेसाठी विनंती अर्ज सादर केला. अर्जा सोबत 5000/- रु. अर्ज फिस व नमुना त, संमतीपत्र, 7/12, ग्राम पंचायत नाहारकत प्रमाणपत्र जोडले आहे. तसेच सदर गट क्रमांक जिल्हा खाणकाम आराखडा मध्ये समाविष्ट केलेला आहे. संदर्भ 5 अन्वये संबंधीतास यापूर्वी सदर गटामधून गौण खनिज उत्खनन आदेश देण्यात आलेले आहे.

त्यानुसार संबंधीत धारकाने 10000 ब्रास चे दगड गौण खनिज तात्पुरता परवाना बाबत सर्व रक्कम खालील तपशिलामध्ये नमुद केल्याप्रमाणे शासन जमा केली आहे.

परवाना धारकाचे नाव	गौण खनिज उत्खनन करावयाचा जागेचा तपशिल	गौण खनिजाचा प्रकार (ब्रास मध्ये)	गौण खनिज तात्पुरता परवाना कालावधी	महाखनिज प्रणालीद्वारे बाब निहाय चालन शासन जमा केलेली रक्कम		
				बाब	महाखनिज प्रणालीद्वारे चालन भरणा केल्याचा नोट क्रमांक	भरलेली रक्कम
प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर	मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी	10000 ब्रास दगड	75 दिवस	1. स्वामीत्वधन रक्कम	डिमांड नोट क्र 13077 दि. 14/12/2021 (MH010580442202122M)	60,00,000/-
				2. अर्ज फीस	GRN No. MH011092632202122M दि. 03/01/2022	5000/-
				3. भूपृष्ठ भाडे	डिमांड नोट क्र 13077 दि. 14/12/2021 (MH010580442202122M)	6560/-
				4. ठोक बंद भाडे	डिमांड नोट क्र 13077 दि. 14/12/2021 (MH010580442202122M)	19680/-
				5. जि.ख.प्र.	डिमांड नोट क्र 13077 दि. 14/12/2021 (MH010580442202122M)	6,00,000/-
				6. टी. सी. एस.	चालन क्र. ITNS 281 दि 06/01/2022 (तहसिलदार कळमनुरी यांच्या TAN वर)	115000/-
				7. जी. एस. टी. करच्या आधिन राहून		

त्या अर्थी प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी येथील उपरोक्त नमुद केल्या प्रमाणे गौण खनिज तात्पुरता परवाना खालील अटी व शर्तीच्या अधिन राहून देण्यात येत आहे.

महाराष्ट्र शासन  
जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दूरध्वनी क्र. (02456)221450

फॅक्स क्र. (02456)-222400

**अटी व शर्ती :-**

1. कोवीड-19 चे प्रादुर्भाव रोखण्याकरीता देण्यात आलेल्या सर्व निर्देशांचे पालन करणे बंधनकारक राहिल.
2. मंजूर प्राप्त जमीनीचे भाडे व स्वामित्वधन एक रकमी भरावे.
3. आयकर अधिनियमातील तरतूदीनुसार नियमानुसार येणारा जी. एस. टी. व टी.सी. एस. शासनास देणे परवानाधारकास बंधनकारक राहिल. तसेच त्यांना विक्रीकर खात्याकडे नियमानुसार विक्रीकर शासन जमा करणे बंधनकारक राहिल.
4. गौण खनिज वाहतुकीसाठी वाहतुक परवाना (Transit Pass) दिल्या जातील त्याचा खर्च आपणास द्यावा लागेल.
5. उत्खनन केलेल्या खड्याची खोली कोणत्याही वेळी भुपृष्ठ भागापासून 6 मिटर पेक्षा जास्त राहणार नाही.
6. परवान्यात समाविष्ट असलेल्या जमिनीच्या नुकसान भरपाईची जबाबदारी परवानाधारकाची राहिल.
7. ज्या साठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही.
8. ज्यासाठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे अथवा प्रमुख खनिज खाणकाम करताना आढळल्यास ही बाबत एका आठवड्याच्या आत सक्षम अधिकाऱ्यांना कळविणे आवश्यक राहिल.
9. परवानाधारक मंजूरक्षेत्रातून 1. उत्खनन केलेले गौण खनिज 2. काढून नेलेले गौण खनिजाचे परिमाण (Quantity) 3. विक्रीचे बिल 4. कामासाठी नेमलेल्या मजूर/ कामगारांची व त्यांना दिलेल्या पगाराची नोंद वही 5. या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन (Royalty) व इतर कर आकारणी यांची अचुक लेखी कामाच्या ठिकाणी तपासणी साठी उपलब्ध ठेवणे आवश्यक राहिल.
10. परवाना धारकाने सर्व अपघातांची माहिती सक्षम अधिकारी आणि जिल्हयातील ज्या क्षेत्रात असेल त्या दंडाधिकारी व पोलीस स्टेशन यांना तात्काळ माहिती देणे आवश्यक राहिल.
11. परवान्याची मुदत संपल्यावर परवाना क्षेत्रात पडून राहिलेल्या खाणितील खणीज मालावर व इतर मालमत्तेवर परवानाधारकाचा कोणताही अधिकार / हक्क राहणार नाही.
12. विभागीय वन अधिकाऱ्याने किंवा त्यांनी त्या बाबतीत प्राधिकृत केलेल्या अधिकाऱ्याने अशा अधिकाऱ्याने निश्चित केलेल्या नुकसान भरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पुर्व मान्यतेशीवाय कोणतेही झाड तोडता येणार नाही किंवा त्याला इजा पोहचविणार नाही.
13. परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदीर, नद्या, नाले, जलाशय, दफन भूमी, रेल्वे मार्ग इत्यादी पासून 50 मिटरच्या आत खाणकाम करता येणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमतेला हानी पोहचविता येणार नाही.
14. परवानाधारक हा भुविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला आणि खाणीची जमीन ज्याच्या अधिकार क्षेत्रात येते त्या स्थानिक महसूल किंवा वन अधिकाऱ्याला परवान्या खालिल खाण क्षेत्रात किंवा त्या लागत प्रवेश करण्यास आणि कोणत्याही वेळी खाण कामाची तपासणी करण्यास आणि वरील अट क्र. ७ नुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकातील लेख्याची तपासणी करण्यास आणि माल पाठविणे विक्री विद्युत बिले इत्यादि तपशिलाची पडताळणी करण्यास परवानगी देईल.
15. परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणतेही गौण खनिज काढून नेल्याचे आढळून आल्यास तो गौण खनिज शासन जमा करण्यात येईल व महाराष्ट्र जमीन महसूल अधिनियम सन 1966 आणि खाण व खनिजे (विनियमन व विकास) अधिनियम सन 1957 या खालील तरतूदीनुसार परवानाधारक शिक्षेस पात्र राहिल.
16. या पैकी कोणत्याही शर्तीचा भंग केल्याचे दिसून आल्यास परवाना रद्द करण्यात येवून सदर ठिकाणी पडून असलेले गौण खनिज शासन जमा करण्यात येईल.
17. परवान्यात मंजूर केलेल्या गौण खनिजाचे मंजूर परिमाण इतके उत्खनन झाल्यावर किंवा मुदत संपल्यानंतर, परवाना धारक परवाना व शिल्लक वाहतुक पावत्या सक्षम अधिकाऱ्याला परत करेल आणि काढून घेण्यात आलेल्या गौण खनिज मालाचे परिमाण, वाहतुकीचे व ज्यांना माल विकण्यात आला आहे त्या पक्षकाराचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशिल दर्शविणारे संपूर्ण विवरण पत्र सक्षम अधिकाऱ्याला सादर करेल आणि सक्षम अधिकाऱ्याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशिल, पुस्तके त्यांच्याकडे सादर करेल.
18. परवानाधारक हा परवान्यात मंजुरीत दिलेल्या क्षेत्रबाहेर वाहतुकीच्या कोणत्याही वाहानाने पाठविण्यात येणाऱ्या प्रत्येक खनिजा सोबत वाहतुक पास देईल व तो पास या नियमात विहित केलेल्या तरतूदीनुसार असेल.

19. खाणकाम सुरु करण्यापूर्वी आवश्यक ते सर्व सौविधानिक परवानगी घेण्यात याव्यात.
20. खाणकाम केवळ दिवसा सकाळी 6.00 ते सायंकाळी 6.00 वाजेपर्यंत करण्यात येईल. तसेच प्रत्येक महिन्याच्या दुसऱ्या व चौथ्या रविवारी उत्खनन बंद ठेवण्यात यावे.
21. कोणत्याही पुलाच्या किंवा बंधान्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
22. पुरातत्त्व शास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानव निर्मित ठिकाणच्या सानिध्यात खाणकाम करता येणार नाही.
23. प्रकल्पासाठी पाण्याची आवश्यकता असल्यास, खाणपट्टा धारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (जमिनीवरील पाणी किंवा भुजल) सक्षम प्राधिकरणाची आवश्यक ती पूर्वं परवानगी घेईल.
24. जर सांडपाणी असेल तर पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकानुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रिया करण्यात येईल.
25. कोणत्याही वन्य जिवाचे उल्लंघन करण्यात येणार नाही.
26. कोणतेही खनिज सांडु नये किंवा त्याची धुळ उडु नये यासाठी गौण खनिज वाहुन नेणारे वाहन ताडपत्रीने किंवा योग्य अश्या इतर साधनाने झाकून गौण खनिजाची वाहतूक केली जाईल.
27. केंद्रीय प्रदूषण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदूषण नियंत्रण राहण्यासाठी उपाय योजना करण्यात येईल.
28. परवानाधारकाला मा.न्यायालय तसेच शासनाचे वेळो-वेळी प्राप्त होणाऱ्या आदेश / निर्देशांचे पालन करणे बंधनकारक राहिल.
29. गौण खनिज वाहतूक करण्याकरीता वाहतूक पास या कार्यालया मार्फत घेवून जाण्याची जबाबदारी परवानाधारक यांची राहिल. सदर पावती पुस्तकाचे शुल्क परवानाधारकास स्वतः अदा करणे आवश्यक आहे. त्यामुळे तात्काळ संबंधीत यंत्रणेकडे पैसे भरल्याची पावती सादर करून वाहतूक पावती पुस्तके प्राप्त करून घ्यावे.
30. संबंधीत मान्यता दिलेल्या उत्खनन क्षेत्राची आखणी करावी व सदर क्षेत्राचे सिमांकन करूनच गौण खनिजाचे उत्खनन करावे.
31. उत्खनन क्षेत्रातून उत्पादीत गौण खनिज आवश्यक ठिकाणी स्थलांतरीत करतांना वाहतुकीसाठी वापरण्यात येणारा रस्ता/मार्ग खराब होणार नाही याची काळजी घ्यावी, खराब झाल्यास दुरुस्ती करण्याची जबाबदारी गौण खनिज परवानाधारकाची राहिल.
32. उपरोक्त पैकी परवाना धारकाने कोणत्याही अटीचा भंग केल्यास सदर परवाना रद्द करण्यात येईल व परवानाधारका विरुद्ध प्रचलित नियमानुसार कार्यवाही करण्यात येईल.
33. गौण खनिज परवाना दिलेल्या धारकांनी सदरील गट नंबर मध्ये गौण खनिज उत्खनन करावयाच्या ठिकाणा पासून ज्या ठिकाणी गौण खनिज उत्खनन करावयाचे नाही अशा ठिकाणाच्या आजू-बाजूस कमीत कमी 100 वृक्ष लागवड करून त्या बाबत फोटो कॉपी या कार्यालयास सादर करणे बंधनकारक राहिल.
34. गौण खनिज उत्खनन परवानगी दिलेल्या क्षेत्रातील गौण खनिजाचे उत्खनन करीत असताना किंवा गौण खनिजावर प्रक्रीया करीत असताना परवानाधारकास त्या क्षेत्रातील वन्यजीव अधिवास, वनस्पती व प्राणी जिवन यांचे रक्षण आणि प्रदूषण नियंत्रण करण्यासाठी शक्य ती सर्व खबरदारी घेणे आवश्यक आहे. त्यानुसार पर्यावरण विषयक बाबींची काळजी घेत नसल्याचे निदर्शनास आल्यास सदरचा आदेश रद्द करून संबंधीत गौण खनिज परवानाधारकावर पर्यावरण संरक्षण कायदा 1986 च्या कायद्यामधील तरतुदीनुसार कारवाई करण्यात येईल.
35. गौण खनिजाची वाहतूक करतांना वाहनासोबत वाहतूक पास ठेवणे प्रत्येक वेळेस बंधनकारक राहिल. वाहतूक पास वाहनासोबत आढळून न आल्यास किंवा पावतीचा वेळ संपलेला असल्यास, म.ज.म.संहिता 1966 चे कलम 48(7) दंडात्मक कार्यवाहीस गौण खनिज परवानाधारक पात्र राहिल.

(जितेंद्र पापुळकर)भा.प्र.से.

जिल्हाधिकारी हिंगोली

प्रतिलिपी :-

1. उपविभागीय अधिकारी, कळमनुरी यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.
2. तहसिलदार, कळमनुरी यांनी परवान्याची मुदत संपल्यानंतर सदर जागेची संबंधीत कंत्राटदार यांच्या समक्ष ETS द्वारे मोजणी करून नियमानुसार पुढील कार्यवाही करून अनुपालन अहवाल सादर करावा.
3. प्रकल्प व्यवस्थापक, एम.एस.राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.

जिल्हाधिकारी हिंगोली

महाराष्ट्र शासन  
जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

जा.क्र.2021/गौ.ख./ता.प./कावी-

दिनांक: 10/02/2022

वाचा :- 1) महाराष्ट्र शासन राजपत्र दिनांक 18 जुलै 2013.

2) शासन परिपत्रक दिनांक 14 जुन 2017

3) महाराष्ट्र शासन राजपत्र दिनांक 08 मार्च 2019.

4) प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, वाशिम यांचे पत्र दि. 07.05.2021 व दि. 11.06.2021

5) उपविभागीय अधिकारी, कळमनुरी यांचे अहवाल दिनांक 23/06/2021

6) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 30.06.2021

7) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 08.02.2022

8) प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांचा अर्ज दि. 27.01.2022

विषय :- गौण खनिज - मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी जि. हिंगोली येथील जमीनी मध्ये एकूण 10000 ब्रास दगड उत्खनन करिता तात्पुरता परवाना बाबत.

आदेश :-

ज्या अर्था संदर्भीय 1 महाराष्ट्र शासन राजपत्र मधील परिच्छेद 59 नुसार गौण खनिजासाठी अल्प मुदतीचे परिच्छेद 66 च्या अटी व शर्तीवर खाण परवाना देणे बाबत निर्देशीत केलेले आहे. संदर्भ 3 मधील महाराष्ट्र शासन राजपत्र मधील परिच्छेद 2 नुसार जिल्हाधिकारी यांनी अधिसूचित केलेल्या कोणत्याही महत्वाच्या सार्वजनिक प्रकल्पाच्या अंमलबजावणीकरीता गौण खनिजांचा पुरवठा करण्याच्या प्रयोजनासाठी 1,00,000 ब्रासपेक्षा अधिक नसेल एवढ्या प्रमाणात परवानगी देणे बाबत निर्देश आहेत.

संदर्भ 8 अन्वये संबंधीत धारकांनी या कार्यालयास अर्ज सादर करून कळमनुरी तालुक्यातील मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. (सौ. वनमाला उत्तमराव शिंदे क्षेत्र 3.28 हे.आर) ता. कळमनुरी येथील 10000 ब्रास दगड गौण खनिज तात्पुरता परवाना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मिळणेसाठी विनंती अर्ज सादर केला. अर्जा सोबत 5000/- रु. अर्ज फिस व नमुना त, संमतीपत्र, 7/12, ग्राम पंचायत नाहारकत प्रमाणपत्र जोडले आहे. तसेच सदर गट क्रमांक जिल्हा खाणकाम आराखडा मध्ये समाविष्ट केलेला आहे. संदर्भ 6 व 7 अन्वये संबंधीतास यापूर्वी सदर गटामधून गौण खनिज उत्खनन आदेश देण्यात आलेले आहे.

त्यानुसार संबंधीत धारकाने 10000 ब्रास चे दगड गौण खनिज तात्पुरता परवाना बाबत सर्व रक्कम खालील तपशिलामध्ये नमुद केल्याप्रमाणे शासन जमा केली आहे.

परवाना धारकाचे नाव	गौण खनिज उत्खनन करावयाचा जागेचा तपशिल	गौण खनिजचा प्रकार (ब्रास मध्ये)	गौण खनिज तात्पुरता परवाना कालावधी	महाखनिज प्रणालीद्वारे बाब निहाय चालन शासन जमा केलेली रक्कम		
				बाब	महाखनिज प्रणालीद्वारे चालान भरणा केल्याचा नोट क्रमांक	भरलेली रक्कम
प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर	मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी	10000 ब्रास दगड	75 दिवस	1. स्वामीत्वधन रक्कम	डिमांड नोट क्र 21246 दि. 31/01/2022 (MH012718673202122E)	60,00,000/-
				2. अर्ज फीस	डिमांड नोट क्र 21246 दि. 31/01/2022 (MH012718673202122E)	5000/-
				3. भूपृष्ठ भाडे	डिमांड नोट क्र 21246 दि. 31/01/2022 (MH012718673202122E)	6560/-
				4. ठोक बंद भाडे	डिमांड नोट क्र 21246 दि. 31/01/2022 (MH012718673202122E)	29520/-
				5. जि.ख.प्र.	डिमांड नोट क्र 21246 दि. 31/01/2022 (UTR No. KKBKR22022020800582598)	6,00,000/-
				6. टी. सी. एस.	चालान क्र. ITNS 281 दि 23/02/2022 (तहसिलदार कळमनुरी यांच्या TAN वर)	120000/-
				7. जी. एस. टी. करच्या आधिन राहून		

त्या अर्था प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी येथील उपरोक्त नमुद केल्या प्रमाणे गौण खनिज तात्पुरता परवाना खालील अटी व शर्तीच्या अधिन राहून देण्यात येत आहे.



## अटी व शर्ती :-

- कोवीड-19 चे प्रादुर्भाव रोखण्याकरीता देण्यात आलेल्या सर्व निर्देशांचे पालन करणे बंधनकारक राहिल.
- मंजूर प्राप्त जमीनीचे भाडे व स्वामित्वधन एक रकमी भरावे.
- आयकर अधिनियमातील तरतूदीनुसार नियमानुसार येणारा जी. एस. टी. व टी.सी. एस. शासनास देणे परवानाधारकास बंधनकारक राहिल. तसेच त्यांना विक्रीकर खात्याकडे नियमानुसार विक्रीकर शासन जमा करणे बंधनकारक राहिल.
- गौण खनिज वाहतुकीसाठी वाहतुक परवाना (Transit Pass) दिल्या जातील त्याचा खर्च आपणास द्यावा लागेल.
- उत्खनन केलेल्या खड्याची खोली कोणत्याही वेळी भुपृष्ठ भागापासून 6 मिटर पेक्षा जास्त राहणार नाही.
- संबंधीत मान्यता दिलेल्या उत्खनन क्षेत्राची आखणी करावी व सदर क्षेत्राचे सिमांकन करूनच गौण खनिजाचे उत्खनन करावे.
- परवान्यात समाविष्ट असलेल्या जमिनीच्या नुकसान भरपाईची जबाबदारी परवानाधारकाची राहिल.
- ज्या साठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही.
- ज्यासाठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे अथवा प्रमुख खनिज खाणकाम करताना आढळल्यास ही बाबत एका आठवड्याच्या आत सक्षम अधिकाऱ्यांना कळविणे आवश्यक राहिल.
- परवानाधारक मंजूरक्षेत्रातून 1. उत्खनन केलेले गौण खनिज 2. काढून नेलेले गौण खनिजाचे परिमाण (Quantity) 3. विक्रीचे बिल 4. कामासाठी नेमलेल्या मजुर/ कामगारांची व त्यांना दिलेल्या पगाराची नोंद वही 5. या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन (Royalty) व इतर कर आकारणी यांची अचुक लेखी कामाच्या ठिकाणी तपासणी साठी उपलब्ध ठेवणे आवश्यक राहिल.
- परवाना धारकाने सर्व अपघातांची माहिती सक्षम अधिकारी आणि जिल्हयातील ज्या क्षेत्रात असेल त्या दंडाधिकारी व पोलीस स्टेशन यांना तात्काळ माहिती देणे आवश्यक राहिल.
- परवाण्याची मुदत संपल्यावर परवाना क्षेत्रात पडून राहिलेल्या खाणितील खणीज मालावर व इतर मालमत्तेवर परवानाधारकाचा कोणताही अधिकार / हक्क राहणार नाही.
- विभागीय वन अधिकाऱ्याने किंवा त्यांनी त्या बाबतीत प्राधिकृत केलेल्या अधिकाऱ्याने अशा अधिकाऱ्याने निश्चीत केलेल्या नुकसान भरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पुर्व मान्यतेशीवाय कोणतेही झाड तोडता येणार नाही किंवा त्याला इजा पोहचविणार नाही.
- परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदीर, नद्या, नाले, जलाशय, दफन भूमी, रेल्वे मार्ग इत्यादी पासून 50 मिटरच्या आत खाणकाम करता येणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमत्तेला हानी, पोहचविता येणार नाही.
- परवानाधारक हा भुविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला आणि खाणीची जमीन ज्याच्या अधिकार क्षेत्रात येते त्या स्थानिक महसुल किंवा वन अधिकाऱ्याला परवान्या खालिल खाण क्षेत्रात किंवा त्या लगत प्रवेश करण्यास आणि कोणत्याही वेळी खाण कामाची तपासणी करण्यास आणि वरील अट क्र. ७ नुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकातील लेख्याची तपासणी करण्यास आणि माल पाठविणे विक्री विद्युत बिले इत्यादि तपशिलाची पडताळणी करण्यास परवानगी देईल.
- परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणतेही गौण खनिज काढून नेल्याचे आढळून आल्यास तो गौण खनिज शासन जमा करण्यात येईल व महाराष्ट्र जमीन महसुल अधिनियम सन 1966 आणि खाण व खनिजे (विनियमन व विकास) अधिनियम सन 1957 या खालील तरतूदीनुसार परवानाधारक शिक्षेस पात्र राहिल.
- या पैकी कोणत्याही शर्तीचा भंग केल्याचे दिसून आल्यास परवाना रद्द करण्यात येवून सदर ठिकाणी पडून असलेले गौण खनिज शासन जमा करण्यात येईल.
- परवान्यात मंजूर केलेल्या गौण खनिजाचे मंजूर परिमाण इतके उत्खनन झाल्यावर किंवा मुदत संपल्यानंतर, परवाना धारक परवाना व शिल्लक वाहतुक पावत्या सक्षम अधिकाऱ्याला परत करेल आणि काढून घेण्यात आलेल्या गौण खनिज मालाचे परिमाण, वाहतुकीचे व ज्यांना माल विकण्यात आला आहे त्या पक्षकाराचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशिल दर्शविणारे संपूर्ण विवरण पत्र सक्षम अधिकाऱ्याला सादर करेल आणि सक्षम अधिकाऱ्याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशिल, पुस्तके त्यांच्याकडे सादर करेल.



महाराष्ट्र शासन  
जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

19. परवानाधारक हा परवान्यात मंजुरीत दिलेल्या क्षेत्राबाहेर वाहतुकीच्या कोणत्याही वाहनाने पाठविण्यात येणाऱ्या प्रत्येक खनिजा सोबत वाहतुक पास देईल व तो पास या नियमात विहित केलेल्या तरतुदीनुसार असेल.
20. खाणकाम सुरु करण्यापूर्वी आवश्यक ते सर्व संविधानिक परवानगी घेण्यात याव्यात.
21. खाणकाम केवळ दिवसा सकाळी 6.00 ते सायंकाळी 6.00 वाजेपर्यंत करण्यात येईल. तसेच प्रत्येक महिन्याच्या दुसऱ्या व चौथ्या रविवारी उत्खनन बंद ठेवण्यात यावे.
22. कोणत्याही पुलाच्या किंवा बंधान्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
23. पुरातत्व शास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानव निर्मित ठिकाणाच्या सानिध्यात खाणकाम करता येणार नाही.
24. प्रकल्पासाठी पाण्याची आवश्यकता असल्यास, खाणपट्टा धारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (जमिनीवरील पाणी किंवा भूजल) सक्षम प्राधिकरणाची आवश्यक ती पुर्व परवानगी घेईल.
25. जर सांडपाणी असेल तर पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदुषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकानुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रिया करण्यात येईल.
26. कोणत्याही वन्य जिवाचे उल्लंघन करण्यात येणार नाही.
27. कोणतेही खनिज सांडु नये किंवा त्याची धुळ उडु नये यासाठी गौण खनिज वाहुन नेणारे वाहन ताडपत्रीने किंवा योग्य अश्या इतर साधनाने झाकुन गौण खनिजाची वाहतुक केली जाईल.
28. केंद्रीय प्रदुषण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदुषण नियंत्रण राहण्यासाठी उपाय योजना करण्यात येईल.
29. परवानाधारकाला मा.न्यायालय तसेच शासनाचे वेळो-वेळी प्राप्त होणाऱ्या आदेश / निर्देशांचे पालन करणे बंधनकारक राहिल.
30. गौण खनिज वाहतुक करण्याकरीता वाहतुक पास या कार्यालया मार्फत घेवून जाण्याची जबाबदारी परवानाधारक यांची राहिल. सदर पावती पुस्तकाचे शुल्क परवानाधारकास स्वतः अदा करणे आवश्यक आहे. त्यामुळे तात्काळ संबंधीत यंत्रणेकडे पैसे भरल्याची पावती सादर करून वाहतुक पावती पुस्तके प्राप्त करून घ्यावे.
31. उत्खनन क्षेत्रातून उत्पादीत गौण खनिज आवश्यक ठिकाणी स्थलांतरीत करतांना वाहतुकीसाठी वापरण्यात येणारा रस्ता/ मार्ग खराब होणार नाही याची काळजी घ्यावी, खराब झाल्यास दुरुस्ती करण्याची जबाबदारी गौण खनिज परवानाधारकाची राहिल.
32. उपरोक्त पैकी परवाना धारकाने कोणत्याही अटीचा भंग केल्यास सदर परवाना रद्द करण्यात येईल व परवानाधारका विरुद्ध प्रचलित नियमानुसार कार्यवाही करण्यात येईल.
33. गौण खनिज परवाना दिलेल्या धारकांनी सदरील गट नंबर मध्ये गौण खनिज उत्खनन करावयाच्या ठिकाणा पासून ज्या ठिकाणी गौण खनिज उत्खनन करावयाचे नाही अशा ठिकाणाच्या आजू-बाजूस कमीत कमी 100 वृक्ष लागवड करून त्या बाबत फोटो कॉपी या कार्यालयास सादर करणे बंधनकारक राहिल.
34. गौण खनिज उत्खनन परवानगी दिलेल्या क्षेत्रातील गौण खनिजाचे उत्खनन करीत असताना किंवा गौण खनिजावर प्रक्रीया करीत असताना परवानाधारकास त्या क्षेत्रातील वन्यजीव अधिवास, वनस्पती व प्राणी जिवन यांचे रक्षण आणि प्रदुषण नियंत्रण करण्यासाठी शक्य ती सर्व खबरदारी घेणे आवश्यक आहे. त्यानुसार पर्यावरण विषयक बाबींची काळजी घेत नसल्याचे निदर्शनास आल्यास सदरचा आदेश रद्द करून संबंधीत गौण खनिज परवानाधारकावर पर्यावरण संरक्षण कायदा 1986 च्या कायद्यामधील तरतुदीनुसार कारवाई करण्यात येईल.
35. गौण खनिजाची वाहतुक करतांना महाखनिज अॅपमध्ये पावती कार्यान्वयीत करून वाहतुक पास सोबत ठेवणे प्रत्येक वेळेस बंधनकारक राहिल. वाहतुक पास वाहनासोबत आढळून न आल्यास किंवा पावतीचा वेळ संपलेला असल्यास, म.ज.म.संहिता 1966 चे कलम 48(7) दंडात्मक कार्यवाहीस गौण खनिज परवानाधारक पात्र राहिल.

प्रतिलिपी :-

1. प्रकल्प व्यवस्थापक, राष्ट्रीय महामार्ग, वाशीम यांना माहिती तथा पुढील आवश्यक कार्यवाहीस्तव.
2. उपविभागीय अधिकारी, कळमनुरी यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.
3. तहसिलदार, कळमनुरी यांनी न चुकता आदेशाची मुदत संपल्यानंतर संदर्भ 2 च्या शासन निर्णयामधील निर्देशानुसार सदर जागेची संबंधीत यंत्रणा यांच्या सोबत ETS द्वारे संयुक्त मोजणी करून नियमानुसार पुढील कार्यवाही करून अनुपालन अहवाल सादर करावा.
4. प्रकल्प व्यवस्थापक, एम.एस.राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.

(जि.ते.द्र. पा.पु.ळ.कर) भा.प्र.से.  
जिल्हाधिकारी हिंगोली

जिल्हाधिकारी हिंगोली

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

जा.क्र.2021/गौ.ख./ता.प./कावी-

दिनांक: 15/03/2022

- वाचा :- 1) महाराष्ट्र शासन राजपत्र दिनांक 18 जुलै 2013.  
2) शासन परिपत्रक दिनांक 14 जून 2017  
3) महाराष्ट्र शासन राजपत्र दिनांक 08 मार्च 2019.  
4) प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, वाशिम यांचे पत्र दि. 07.05.2021 व दि. 11.06.2021  
5) उपविभागीय अधिकारी, कळमनुरी यांचे अहवाल दिनांक 23/06/2021  
6) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 30.06.2021  
7) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 08.02.2022  
8) प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांचा अर्ज दि. 27.01.2022  
9) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 10.03.2022  
10) प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांचा अर्ज दि.14.03.2022

विषय :- गौण खनिज - मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी जि. हिंगोली येथील जमीनी मध्ये एकूण 25000 ब्रास दगड उत्खनन करिता तात्पुरता परवाना बाबत.

## आदेश :-

ज्या अर्थी संदर्भीय 1 महाराष्ट्र शासन राजपत्र मधील परिच्छेद 59 नुसार गौण खनिजासाठी अल्प मुदतीचे परिच्छेद 66 च्या अटी व शर्तीवर खाण परवाना देणे बाबत निर्देशीत केलेले आहे. संदर्भ 3 मधील महाराष्ट्र शासन राजपत्र मधील परिच्छेद 2 नुसार जिल्हाधिकारी यांनी अधिसूचित केलेल्या कोणत्याही महत्वाच्या सार्वजनिक प्रकल्पाच्या अंमलबजावणीकरीता गौण खनिजांचा पुरवठा करण्याच्या प्रयोजनासाठी 1,00,000 ब्रासपेक्षा अधिक नसेल एवढ्या प्रमाणात परवानगी देणे बाबत निर्देश आहेत.

संदर्भ 10 अन्वये संबंधीत धारकांनी या कार्यालयास अर्ज सादर करुन कळमनुरी तालुक्यातील मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. (सौ. वनमाला उत्तमराव शिंदे क्षेत्र 3.28 हे.आर) ता. कळमनुरी येथील 25000 ब्रास दगड गौण खनिज तात्पुरता परवाना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मिळणेसाठी विनंती अर्ज सादर केला. अर्जा सोबत 5000/- रु. अर्ज फिस व नमुना त, संमतीपत्र, 7/12, ग्राम पंचायत नाहारकत प्रमाणपत्र जोडले आहे. तसेच सदर गट क्रमांक जिल्हा खाणकाम आराखडा मध्ये समाविष्ट केलेला आहे. संदर्भ 6,7 व 9 अन्वये संबंधीतास यापुर्वी सदर गटामधुन गौण खनिज उत्खनन आदेश देण्यात आलेले आहे.

त्यानुसार संबंधीत धारकाने 25000 ब्रास चे दगड गौण खनिज तात्पुरता परवाना बाबत सर्व रक्कम खालील तपशिलामध्ये नमुद केल्याप्रमाणे शासन जमा केली आहे.

परवाना धारकाचे नाव	गौण खनिज उत्खनन करावयाचा जागेचा तपशिल	गौण खनिजचा प्रकार (ब्रास मध्ये)	गौण खनिज तात्पुरता परवाना कालावधी	महाखनिज प्रणालीद्वारे बाब निहाय चालन शासन जमा केलेली रक्कम		
				बाब	महाखनिज प्रणालीद्वारे चालान भरणा केल्याचा नोट क्रमांक	भरलेली रक्कम
प्रकल्प व्यवस्थापक एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर	मौ. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी	25000 ब्रास दगड	आदेशापासुन 05 महिने	1. स्वामित्वधन रक्कम	डिमांड नोट क्र 26543 दि. 14/03/2022 (MH014575918202122E)	1,50,00,000/-
				2. अर्ज फीस	डिमांड नोट क्र 26543 दि. 14/03/2022 (MH014575918202122E)	5000/-
				3. भुपृष्ठ भाडे	डिमांड नोट क्र 26543 दि. 14/03/2022 (MH014575918202122E)	6560/-
				4. ठोक बंद भाडे	डिमांड नोट क्र 26543 दि. 14/03/2022 (MH014575918202122E)	29520/-
				5. जि.ख.प्र.	डिमांड नोट क्र 26543 दि. 14/03/2022 (UTR No. KKBKR22022031500447473)	15,00,000/-
				6. टी. सौ. एस.	तहसिलदार कळमनुरी यांच्या TAN वर जमा करणे बाकी	300000/-
				7. जी. एस. टी. करच्या आधिन राहून		

महाराष्ट्र शासन  
जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

त्या अर्था प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मो. देवधरी गट नं. 41 क्षेत्र 3.28 हे. आर. ता. कळमनुरी येथील उपरोक्त नमुद केल्या प्रमाणे गौण खनिज तात्पुरता परवाना खालील अटी व शर्तीच्या अधिन राहून देण्यात येत आहे.

**अटी व शर्ती :-**

1. कोवीड-19 चे प्रादुर्भाव रोखण्याकरीता देण्यात आलेल्या सर्व निर्देशांचे पालन करणे बंधनकारक राहिल.
2. मंजूर प्राप्त जमीनीचे भाडे व स्वामित्वधन एक रकमी भरावे.
3. आयकर अधिनियमातील तरतूदीनुसार नियमानुसार येणारा जी. एस. टी. व टी.सी. एस. शासनास देणे परवानाधारकास बंधनकारक राहिल. तसेच त्यांना विक्रीकर खात्याकडे नियमानुसार विक्रीकर शासन जमा करणे बंधनकारक राहिल.
4. गौण खनिज वाहतुकीसाठी वाहतुक परवाना (Transit Pass) दिल्या जातील त्याचा खर्च आपणास द्यावा लागेल.
5. उत्खनन केलेल्या खड्याची खोली कोणत्याही वेळी भूपृष्ठ भागापासून 6 मिटर पेक्षा जास्त राहणार नाही.
6. संबंधीत मान्यता दिलेल्या उत्खनन क्षेत्राची आखणी करावी व सदर क्षेत्राचे सिमांकन करूनच गौण खनिजाचे उत्खनन करावे.
7. परवान्यात समाविष्ट असलेल्या जमिनीच्या नुकसान भरपाईची जबाबदारी परवानाधारकाची राहिल.
8. ज्या साठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही.
9. ज्यासाठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे अथवा प्रमुख खनिज खाणकाम करताना आढळल्यास ही बाबत एका आठवड्याच्या आत सक्षम अधिकाऱ्यांना कळविणे आवश्यक राहिल.
10. परवानाधारक मंजूरक्षेत्रातून 1. उत्खनन केलेले गौण खनिज 2. काढून नेलेले गौण खनिजाचे परिमाण (Quantity) 3. विक्रीचे बिल 4. कामासाठी नेमलेल्या मजुर/ कामगारांची व त्यांना दिलेल्या पगाराची नोंद वही 5. या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन (Royalty) व इतर कर आकारणी यांची अचुक लेखी कामाच्या ठिकाणी तपासणी साठी उपलब्ध ठेवणे आवश्यक राहिल.
11. परवाना धारकाने सर्व अपघातांची माहिती सक्षम अधिकारी आणि जिल्हयातील ज्या क्षेत्रात असेल त्या दंडाधिकारी व पोलीस स्टेशन यांना तात्काळ माहिती देणे आवश्यक राहिल.
12. परवाण्याची मुदत संपल्यावर परवाना क्षेत्रात पडून राहिलेल्या खाणितील खणीज मालावर व इतर मालमतेवर परवानाधारकाचा कोणताही अधिकार / हक्क राहणार नाही.
13. विभागीय वन अधिकाऱ्याने किंवा त्यांनी त्या बाबतीत प्राधिकृत केलेल्या अधिकाऱ्याने अशा अधिकाऱ्याने निश्चीत केलेल्या नुकसान भरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पुर्व मान्यतेशीवाय कोणतेही झाड तोडता येणार नाही किंवा त्याला झा पोहचविणार नाही.
14. परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदीर, नद्या, नाले, जलाशय, दफन भुमी, रेल्वे मार्ग इत्यादी पासून 50 मिटरच्या आत खाणकाम करता येणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमतेला हानी पोहचविता येणार नाही.
15. परवानाधारक हा भुविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला आणि खाणीची जमीन ज्याच्या अधिकार क्षेत्रात येते त्या स्थानिक महसुल किंवा वन अधिकाऱ्याला परवान्या खालिल खाण क्षेत्रात किंवा त्या लागत प्रवेश करण्यास आणि कोणत्याही वेळी खाण कामाची तपासणी करण्यास आणि वरील अट क्र. ७ नुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकातील लेखाची तपासणी करण्यास आणि माल पाठविणे विक्री विद्युत बिले इत्यादि तपशिलाची पडताळणी करण्यास परवानगी देईल.
16. परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणतेही गौण खनिज काढून नेल्याचे आढळून आल्यास तो गौण खनिज शासन जमा करण्यात येईल व महाराष्ट्र जमीन महसुल अधिनियम सन 1966 आणि खाण व खनिजे (विनियमन व विकास) अधिनियम सन 1957 या खालील तरतूदीनुसार परवानाधारक शिक्षेस पात्र राहिल.
17. या पैकी कोणत्याही शर्तीचा भंग केल्याचे दिसून आल्यास परवाना रद्द करण्यात येवून सदर ठिकाणी पडून असलेले गौण खनिज शासन जमा करण्यात येईल.
18. परवान्यात मंजूर केलेल्या गौण खनिजाचे मंजूर परिमाण इतके उत्खनन झाल्यावर किंवा मुदत संपल्यानंतर, परवाना धारक परवाना व शिल्लक वाहतुक पावत्या सक्षम अधिकाऱ्याला परत करेल आणि काढून घेण्यात आलेल्या गौण खनिज मालाचे परिमाण, वाहतुकीचे व ज्यांना माल विकण्यात आला आहे त्या पक्षकाराचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशिल दर्शविणारे संपुर्ण विवरण पत्र सक्षम अधिकाऱ्याला सादर करेल आणि सक्षम अधिकाऱ्याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशिल, पुस्तके त्यांच्याकडे सादर करेल.

महाराष्ट्र शासन  
जिल्हाधिकारी तथा जिल्हादंडाधिकारी २

दुरध्वनी क्र.(02456)221450

१, हिंगोली.

क्र.(02456)-222400

१ पाठविण्यात येणाऱ्या प्रत्येक

19. परवानाधारक हा परवान्यात मंजुरीत दिलेल्या क्षेत्राबाहेर वाहतुकीच्या खनिजा सोबत वाहतुक पास देईल व तो पास या नियमात विहित केलेल्या तरतुदानुसार असल.
20. खाणकाम सुरु करण्यापूर्वी आवश्यक ते सर्व संविधानिक परवानगी घेण्यात याव्यात.
21. खाणकाम केवळ दिवसा सकाळी 6.00 ते सायंकाळी 6.00 वाजेपर्यंत करण्यात येईल. तसेच प्रत्येक महिन्याच्या दुसऱ्या व चौथ्या रविवारी उत्खनन बंद ठेवण्यात यावे.
22. कोणत्याही पुलाच्या किंवा बंधान्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
23. पुरातत्व शास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानव निर्मित ठिकाणच्या सानिध्यात खाणकाम करता येणार नाही.
24. प्रकल्पासाठी पाण्याची आवश्यकता असल्यास, खाणपट्टा धारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (जमिनीवरील पाणी किंवा भुजल) सक्षम प्राधिकरणाची आवश्यक ती पुर्व परवानगी घेईल.
25. जर सांडपाणी असेल तर पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदुषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकानुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रिया करण्यात येईल.
26. कोणत्याही वन्य जिवाचे उल्लंघन करण्यात येणार नाही.
27. कोणतेही खनिज सांडु नये किंवा त्याची धुळ उडु नये यासाठी गौण खनिज वाहुन नेणारे वाहन ताडपत्रीने किंवा योग्य अश्या इतर साधनाचे झाकून गौण खनिजाची वाहतुक केली जाईल.
28. केंद्रीय प्रदुषण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदुषण नियंत्रण राहण्यासाठी उपाय योजना करण्यात येईल.
29. परवानाधारकाला मा.न्यायालय तसेच शासनाचे वेळो-वेळी प्राप्त होणाऱ्या आदेश / निर्देशांचे पालन करणे बंधनकारक राहिल.
30. गौण खनिज वाहतुक करण्याकरीता वाहतुक पास या कार्यालया मार्फत घेवून जाण्याची जबाबदारी परवानाधारक यांची राहिल. सदर पावती पुस्तकाचे शुल्क परवानाधारकास स्वतः अदा करणे आवश्यक आहे. त्यामुळे तात्काळ संबंधीत यंत्रणेकडे पैसे भरल्याची पावती सादर करून वाहतुक पावती पुस्तके प्राप्त करून घ्यावे.
31. उत्खनन क्षेत्रातून उत्पादीत गौण खनिज आवश्यक ठिकाणी स्थलांतरीत करतांना वाहतुकीसाठी वापरण्यात येणारा रस्ता/ मार्ग खराब होणार नाही याची काळजी घ्यावी, खराब झाल्यास दुरुस्ती करण्याची जबाबदारी गौण खनिज परवानाधारकाची राहिल.
32. उपरोक्त पैकी परवाना धारकाने कोणत्याही अटीचा भंग केल्यास सदर परवाना रद्द करण्यात येईल व परवानाधारका विरुद्ध प्रचलित नियमानुसार कार्यवाही करण्यात येईल.
33. गौण खनिज परवाना दिलेल्या धारकांनी सदरील गट नंबर मध्ये गौण खनिज उत्खनन करावयाच्या ठिकाणा पासून ज्या ठिकाणी गौण खनिज उत्खनन करावयाचे नाही अशा ठिकाणाच्या आजू-बाजूस कमीत कमी 100 वृक्ष लागवड करून त्या बाबत फोटो कॉपी या कार्यालयास सादर करणे बंधनकारक राहिल.
34. गौण खनिज उत्खनन परवानगी दिलेल्या क्षेत्रातील गौण खनिजाचे उत्खनन करीत असताना किंवा गौण खनिजावर प्रक्रीया करीत असताना परवानाधारकास त्या क्षेत्रातील वन्यजीव अधिवास, वनस्पती व प्राणी जिवन यांचे रक्षण आणि प्रदुषण नियंत्रण करण्यासाठी शक्य ती सर्व खबरदारी घेणे आवश्यक आहे. त्यानुसार पर्यावरण विषयक बाबींची काळजी घेत नसल्याचे निदर्शनास आल्यास सदरचा आदेश रद्द करून संबंधीत गौण खनिज परवानाधारकावर पर्यावरण संरक्षण कायदा 1986 च्या कायद्यामधील तरतुदीनुसार कारवाई करण्यात येईल.
35. गौण खनिजाची वाहतुक करतांना महाखनिज अंपमध्ये पावती कार्यान्वयीत करून वाहतुक पास सोबत ठेवणे प्रत्येक वेळेस बंधनकारक राहिल. वाहतुक पास वाहनासोबत आढळून न आल्यास किंवा पावतीचा वेळ संपलेला असल्यास, म.ज.म.संहिता 1966 चे कलम 48(7) दंडात्मक कार्यवाहीस गौण खनिज परवानाधारक पात्र राहिल.

(जितेंद्र पापळकर)भा.प्र.से.  
जिल्हाधिकारी हिंगोली

## प्रतिलिपी :-

1. प्रकल्प व्यवस्थापक, राष्ट्रीय महामार्ग, वाशीम यांना माहिती तथा पुढील आवश्यक कार्यवाहीस्तव.
2. उपविभागीय अधिकारी, कळमनुरी यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.
3. तहसिलदार, कळमनुरी यांनी न चुकता आदेशाची मुदत संपल्यानंतर संदर्भ 2 च्या शासन निर्णयामधील निर्देशानुसार सदर जागेची संबंधीत यंत्रणा यांच्या सोबत ETS द्वारे संयुक्त मोजणी करून नियमानुसार पुढील कार्यवाही करून अनुपालन अहवाल सादर करावा.
4. प्रकल्प व्यवस्थापक, एम.एस.राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.

जिल्हाधिकारी हिंगोली

## ANNEXURE - III

महाराष्ट्र शासन  
जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र. (02456)221450

फॅक्स क्र. (02456) 222400

जा.क्र. 2021/गौ.ख./ता.प./कावी.

दिनांक: 18/10/2021



- 1) महाराष्ट्र शासन राजपत्र दिनांक 18 जुलै 2013.
- 2) शासन परिपत्रक दिनांक 14 जून 2017
- 3) महाराष्ट्र शासन राजपत्र दिनांक 08 मार्च 2019.
- 4) प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांचा अर्ज दि. 28/09/2021
- 5) तहसीलदार कळमनुरी यांचे अहवाल दिनांक 24/08/2021

विषय :- गौण खनिज - मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी जि. हिंगोली येथील जमीनी मध्ये एकूण 10000 ब्रास दगड उत्खनन करिता तात्पुरता परवाना बाबत.

**आदेश :-**

ज्या अर्थां संदर्भाय 1 महाराष्ट्र शासन राजपत्र मधील परिच्छेद 59 नुसार गौण खनिजासाठी अल्प मुदतीचे परिच्छेद 66 च्या अटी व शर्तीवर खाण परवाना देणे बाबत निर्देशित केलेले आहे. संदर्भ 3 मधील महाराष्ट्र शासन राजपत्र मधील परिच्छेद 2 नुसार जिल्हाधिकारी यांनी अधिसूचित केलेल्या कोणत्याही महत्वाच्या सार्वजनिक प्रकल्पाच्या अंमलबजावणीकरीता गौण खनिजांचा पुरवठा करण्याच्या प्रयोजनासाठी 1,00,000 ब्रासपेक्षा अधिक नसेल एवढ्या प्रमाणात परवानगी देणे बाबत निर्देश आहेत.

संदर्भ 4 अन्वये संबंधीत धारकांनी या कार्यालयास अर्ज सादर करून कळमनुरी तालुक्यातील मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. (श्री. नेमीचंद पिता भगीरथ मल क्षेत्र 4.00 हे.आर) ता. कळमनुरी येथील 10000 ब्रास दगड गौण खनिज तात्पुरता परवाना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मिळणेसाठी विनंती अर्ज सादर केला. अर्जा सोबत 5000/- रु. अर्ज फिस व नमुना त. संमतीपत्र, 7/12, ग्राम पंचायत नाहारकत प्रमाणपत्र जोडले आहे. तसेच सदर गट क्रमांक जिल्हा खाणकाम आराखडा मध्ये समाविष्ट केलेला आहे.

त्यानुसार संबंधीत धारकाने 10000 ब्रास चे दगड गौण खनिज तात्पुरता परवाना बाबत सर्व रक्कम खालील तपशिलामध्ये नमुद केल्याप्रमाणे शासन जमा केली आहे.

परवाना धारकाचे नाव	गौण खनिज उत्खनन करावयाचा जागेचा तपशिल	गौण खनिजचा प्रकार (ब्रास मध्ये)	गौण खनिज तात्पुरता परवाना कालावधी	ग्रास प्रणालीद्वारे व महाखनिज प्रणाली द्वारे बाब निहाय चालन शासन जमा केलेली रक्कम
प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर	मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी	10000 ब्रास दगड	आदेश निर्गमित केल्यापासुन एक (03) महिने	1) स्वामीत्वधन रक्कम 60,00,000/- 2) भूपृष्ठ भाडे रु. 8000/- 3) टोक बंद भाडे रु. 36000/- 4) जि.ख.प्र. रु. 6,00,000/- 5) जी.एस.टी. व टी.सी.एस. करच्या अधिन राहून

त्या अर्थां प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी येथील उपरोक्त नमुद केल्या प्रमाणे गौण खनिज तात्पुरता परवाना खालील अटी व शर्तीच्या अधिन राहून देण्यात येत आहे.

**अटी व शर्ती :-**

1. कोव्हीड-19 चे प्रादुर्भाव रोखण्याकरीता देण्यात आलेल्या सर्व निर्देशांचे पालन करणे बंधनकारक राहिल.
2. खनिज जागेच्या मधील भाडे व स्वामित्वधन एक रकमी भरावे.
3. अधिकाऱ्यांच्या अधिनियमातील तरतुदीनुसार नियमानुसार येणारा जी. एस. टी. व टी.सी. एस. शासनास देणे परवानाधारकास बंधनकारक राहिल. तसेच त्यांना विक्रीकर खात्याकडे नियमानुसार विक्रीकर शासन जमा करणे बंधनकारक राहिल.
4. गौण खनिज वाहतुकीसाठी वाहतुक परवाना (Transit Pass) दिल्या जातील त्याचा खर्च आपणास द्यावा लागेल.
5. उत्खनन केलेल्या खडकाची खोली कोणत्याही वेळी भूपृष्ठ भागापासुन 6 मिटर पेक्षा जास्त राहणार नाही.
6. परवान्यात समाविष्ट असलेल्या जमीनीच्या नकसान भरपाईची जबाबदारी परवानाधारकाची राहिल.

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

7. ज्या साठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे सक्षम अधिकाऱ्याकडून खर्च तो मंजुरी मिळाल्या शिवाय उत्खनन करता येणार नाही.
8. ज्यासाठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे अथवा प्रमुख खनिज खाणकाम करताना आढळल्यास ही बाबत एका आठवड्याच्या आत सक्षम अधिकाऱ्यांना कळविणे आवश्यक राहिल.
9. परवानाधारक मंजुरक्षेत्रातून 1. उत्खनन केलेले गौण खनिज 2. काढून नेलेले गौण खनिजाचे परिमाण (Quantity) 3. विक्रीचे बिल 4. कामासाठी नेमलेल्या मजूर/ कामगारांची व त्यांना दिलेल्या पगाराची नोंद वही 5. या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन (Royalty) व इतर कर आकारणी यांची अचुक लेखी कामाच्या ठिकाणी तपासणी साठी उपलब्ध ठेवणे आवश्यक राहिल.
10. परवाना धारकाने सर्व अपघातांची माहिती सक्षम अधिकारी आणि जिल्ह्यातील ज्या क्षेत्रात असेल त्या दंडाधिकारी व पोलीस स्टेशन यांना तात्काळ माहिती देणे आवश्यक राहिल.
11. परवाण्याची मुदत संपल्यावर परवाना क्षेत्रात पडून राहिलेल्या खाणितील खणीज मालावर व इतर मालमत्तेवर परवानाधारकाचा कोणताही अधिकार / हक्क राहणार नाही.
12. विभागीय वन अधिकाऱ्याने किंवा त्यांनी त्या बाबतीत प्राधिकृत केलेल्या अधिकाऱ्याने अशा अधिकाऱ्याने निश्चित केलेल्या नुकसान भरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पुर्व मान्यतेशीवाय कोणतेही झाड तोडता येणार नाही किंवा त्याला इजा पोहचविणार नाही.
13. परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदीर, नद्या, नाले, जलाशय, दफन भुमी, रेल्वे मार्ग इत्यादी पासून 50 मिटरच्या आत खाणकाम करता येणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमत्तेला हानी पोहचविता येणार नाही.
14. परवानाधारक हा भुविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला आणि खाणीची जमीन ज्याच्या अधिकार क्षेत्रात येते त्या स्थानिक महसुल किंवा वन अधिकाऱ्याला परवान्या खालिल खाण क्षेत्रात किंवा त्या लगत प्रवेश करण्यास आणि कोणत्याही वेळी खाण कामाची तपासणी करण्यास आणि वरील अट क्र. ७ नुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकातील लेखाची तपासणी करण्यास आणि माल पाठविणे विक्री विद्युत बिले इत्यादि तपशिलाची पडताळणी करण्यास परवानगी देईल.
15. परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणतेही गौण खनिज काढून नेल्याचे आढळून आल्यास तो गौण खनिज शासन जमा करण्यात येईल व महाराष्ट्र जमीन महसुल अधिनियम सन 1966 आणि खाण व खनिजे (विनियमन व विकास) अधिनियम सन 1957 या खालील तरतुदीनुसार परवानाधारक शिक्षेस पात्र राहिल.
16. या पैकी कोणत्याही शर्तीचा भंग केल्याचे दिसून आल्यास परवाना रद्द करण्यात येवून सदर ठिकाणी पडून असलेले गौण खनिज शासन जमा करण्यात येईल.
17. परवान्यात मंजूर केलेल्या गौण खनिजाचे मंजूर परिमाण इतके उत्खनन झाल्यावर किंवा मुदत संपल्यानंतर, परवाना धारक परवाना व शिल्लक वाहतुक पावत्या सक्षम अधिकाऱ्याला परत करेल आणि काढून घेण्यात आलेल्या गौण खनिज मालाचे परिमाण, वाहतुकीचे व ज्यांना माल विकण्यात आला आहे त्या पक्षकाराचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशिल दर्शविणारे संपुर्ण विवरण पत्र सक्षम अधिकाऱ्याला सादर करेल आणि सक्षम अधिकाऱ्याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशिल, पुस्तके त्यांच्याकडे सादर करेल.
18. परवानाधारक हा परवान्यात मंजुरीत दिलेल्या क्षेत्राबाहेर वाहतुकीच्या कोणत्याही वाहनाने पाठविण्यात येणाऱ्या प्रत्येक खनिजा सौबत वाहतुक पास देईल व तो पास या नियमात विहित केलेल्या तरतुदीनुसार असेल.
19. खाणकाम सुरु करण्यापुर्वी आवश्यक ते सर्व संविधानिक परवानगी घेण्यात याव्यात.
20. खाणकाम केवळ दिवसा सकाळी 6.00 ते सायंकाळी 6.00 वाजेपर्यंत करण्यात येईल. तसेच प्रत्येक महिन्याच्या दुसऱ्या व चौथ्या रविवारी उत्खनन बंद ठेवण्यात यावे.
21. कोणत्याही पुलाच्या किंवा बंधान्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
22. पुरातत्व शाखाच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानव निर्मित ठिकाणाच्या सानिध्यात खाणकाम करता येणार नाही.
23. प्रकल्पासाठी पाण्याची आवश्यकता असल्यास, खाणपट्टा धारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (जमिनीवरील पाणी किंवा भुजल) सक्षम प्राधिकरणाची आवश्यक ती पुर्व परवानगी घेईल.

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

फॅक्स क्र.(02456)-222400

दुरध्वनी क्र.(02456)221450

24. जर सांडपाणी असेल तर पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदुषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकानुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रिया करण्यात येईल.
25. कोणत्याही वन्य जिवाचे उल्लंघन करण्यात येणार नाही.
26. कोणतेही खनिज सांडु नये किंवा त्याची धुळ उडु नये यासाठी गौण खनिज वाहुन नेणारे वाहन नाडपत्रीने किंवा योग्य अश्या इतर साधनाने झाकुन गौण खनिजाची वाहतुक केली जाईल.
27. केंद्रीय प्रदुषण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदुषण नियंत्रण राहण्यासाठी उपाय योजना करण्यात येईल.
28. परवानाधारकाला मा.न्यायालय तसेच शासनाचे वेळो-वेळी प्राप्त होणाऱ्या आदेश / निर्देशांचे पालन करणे बंधनकारक राहिल.
29. गौण खनिज वाहतुक करण्याकरीता वाहतुक पास या कार्यालया मार्फत घेवून जाण्याची जबाबदारी परवानाधारक यांची राहिल. सदर पावती पुस्तकाचे शुल्क परवानाधारकास स्वतः अदा करणे आवश्यक आहे. त्यामुळे तात्काळ संबंधीत यंत्रणेकडे पैसे भरल्याची पावती सादर करून वाहतुक पावती पुस्तके प्राप्त करून घ्यावे.
30. संबंधीत मान्यता दिलेल्या उत्खनन क्षेत्राची आखणी करावी व सदर क्षेत्राचे सिमांकन करूनच गौण खनिजाचे उत्खनन करावे.
31. उत्खनन क्षेत्रातून उत्पादीत गौण खनिज आवश्यक ठिकाणी स्थलांतरित करतांना वाहतुकीसाठी वापरण्यात येणारा रस्ता/मार्ग खराब होणार नाही याची काळजी घ्यावी, खराब झाल्यास दुरुस्ती करण्याची जबाबदारी गौण खनिज परवानाधारकाची राहिल.
32. उपरोक्त पैकी परवाना धारकाने कोणत्याही अटीचा भंग केल्यास सदर परवाना रद्द करण्यात येईल व परवानाधारका विरुद्ध प्रचलित नियमानुसार कार्यवाही करण्यात येईल.
33. गौण खनिज परवाना दिलेल्या धारकांनी सदरील गट नंबर मध्ये गौण खनिज उत्खनन करावयाच्या ठिकाणा पासुन ज्या ठिकाणी गौण खनिज उत्खनन करावयाचे नाही अशा ठिकाणाच्या आजू-बाजूस कमीत कमी 100 वृक्ष लागवड करून त्या बाबत फोटो कॉपी या कार्यालयास सादर करणे बंधनकारक राहिल.
34. गौण खनिजाची वाहतुक करतांना वाहनासोबत वाहतुक पास ठेवणे प्रत्येक वेळेस बंधनकारक राहिल. वाहतुक पास वाहनासोबत आढळून न आल्यास किंवा पावतीचा वेळ संपलेला असल्यास, म.ज.म.संहिता 1966 चे कलम 48(7) दंडात्मक कार्यवाहीस गौण खनिज परवानाधारक पात्र राहिल.

(जितेंद्र पाण्डेकर)भा.प्र.से.  
जिल्हाधिकारी हिंगोली

## प्रतिलिपी :-

1. उपविभागीय अधिकारी, कळमनुरी यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.
2. तहसिलदार, कळमनुरी यांनी परवान्याची मुदत संपल्यानंतर सदर जागेची ETS द्वारे मोजणी करून नियमानुसार पुढील कार्यवाही करून अनुपालन अहवाल सादर करावा.
3. प्रकल्प व्यवस्थापक, एम.एस.राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.

स्वाक्षरी  
जिल्हाधिकारी हिंगोली

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

जा.क्र.2021/गौ.ख./ता.प./कावी-

दिनांक: 09/02/2022

- वाचा :- 1) महाराष्ट्र शासन राजपत्र दिनांक 18 जुलै 2013.  
2) शासन परिपत्रक दिनांक 14 जून 2017  
3) महाराष्ट्र शासन राजपत्र दिनांक 08 मार्च 2019.  
4) तहसीलदार कळमनुरी यांचे अहवाल दिनांक 24/08/2021  
5) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 18.10.2021  
6) प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांचा अर्ज दि. 14/12/2021

विषय :- गौण खनिज - मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी जि. हिंगोली येथील जमीनी मध्ये एकूण 10000 ब्रास दगड उत्खनन करिता तात्पुरता परवाना बाबत.

## आदेश :-

ज्या अर्थी संदर्भ 1 महाराष्ट्र शासन राजपत्र मधील परिच्छेद 59 नुसार गौण खनिजासाठी अल्प मुदतीचे परिच्छेद 66 च्या अटी व शर्तीवर खाण परवाना देणे बाबत निर्देशीत केलेले आहे. संदर्भ 3 मधील महाराष्ट्र शासन राजपत्र मधील परिच्छेद 2 नुसार जिल्हाधिकारी यांनी अधिसूचित केलेल्या कोणत्याही महत्वाच्या सार्वजनिक प्रकल्पाच्या अंमलबजावणीकरीता गौण खनिजांचा पुरवठा करण्याच्या प्रयोजनासाठी 1,00,000 ब्रासपेक्षा अधिक नसेल एवढ्या प्रमाणात परवानगी देणे बाबत निर्देश आहेत.

संदर्भ 6 अन्वये संबंधीत धारकांनी या कार्यालयास अर्ज सादर करून कळमनुरी तालुक्यातील मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. (श्री. नेमीचंद पिता भगीरथ मल क्षेत्र 4.00 हे. आर) ता. कळमनुरी येथील 10000 ब्रास दगड गौण खनिज तात्पुरता परवाना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मिळणेसाठी विनंती अर्ज सादर केला. अर्जा सोबत 5000/- रु. अर्ज फिस व नमुना त, संमतीपत्र, 7/12, ग्राम पंचायत नाहारकत प्रमाणपत्र जोडले आहे. तसेच सदर गट क्रमांक जिल्हा खाणकाम आराखडा मध्ये समाविष्ट केलेला आहे. संदर्भ 5 अन्वये संबंधीतास यापूर्वी सदर गटामधुन गौण खनिज उत्खनन आदेश देण्यात आलेले आहे.

त्यानुसार संबंधीत धारकाने 10000 ब्रास चे दगड गौण खनिज तात्पुरता परवाना बाबत सर्व रक्कम खालील तपशिलामध्ये नमुद केल्याप्रमाणे शासन जमा केली आहे.

परवाना धारकाचे नाव	गौण खनिज उत्खनन करावयाचा जागेचा तपशिल	गौण खनिजाचा प्रकार (ब्रास मध्ये)	गौण खनिज तात्पुरता परवाना कालावधी	महाखनिज प्रणालीद्वारे बाब निहाय चालन शासन जमा केलेली रक्कम		
				बाब	महाखनिज प्रणालीद्वारे चालान भरणा केल्याचा नोट क्रमांक	भरलेली रक्कम
प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर	मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी	10000 ब्रास दगड	75 दिवस	1. स्वामित्वधन रक्कम	डिमांड नोट क्र 13069 दि. 14/12/2021 (MH010580309202122M)	60,00,000/-
				2. अर्ज फीस	GRN No. MH011092632202122M दि. 03/01/2022	5000/-
				3. भुपृष्ठ भाडे	डिमांड नोट क्र 13069 दि. 14/12/2021 (MH010580309202122M)	8000/-
				4. ठोक बंद भाडे	डिमांड नोट क्र 13069 दि. 14/12/2021 (MH010580309202122M)	36000/-
				5. जि.ख.प्र.	डिमांड नोट क्र 13069 दि. 14/12/2021 (MH010580309202122M)	6,00,000/-
				6. टॉ. सी. एस.	चालान क्र. ITNS 281 दि 06/01/2022 (तहसिलदार कळमनुरी यांच्या TAN वर)	120000/-
				7. जी. एस. टॉ. करच्या आधिन राहून		

त्या अर्थी प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी येथील उपरोक्त नमुद केल्या प्रमाणे गौण खनिज तात्पुरता परवाना खालील अटी व शर्तीच्या अधिन राहून देण्यात येत आहे.

महाराष्ट्र शासन  
जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दूरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

**अटी व शर्ती :-**

1. कोवोड-19 चे प्रादुर्भाव रोखण्याकरीता देण्यात आलेल्या सर्व निर्देशांचे पालन करणे बंधनकारक राहिल.
2. मंजूर प्राप्त जमीनीचे भाडे व स्वामित्वधन एक रकमी भरावे.
3. आयकर अधिनियमातील तरतूदीनुसार नियमानुसार येणारा जी. एस. टी. व टी.सी. एस. शासनास देणे परवानाधारकास बंधनकारक राहिल. तसेच त्यांना विक्रीकर खात्याकडे नियमानुसार विक्रीकर शासन जमा करणे बंधनकारक राहिल.
4. गौण खनिज वाहतुकीसाठी वाहतुक परवाना (Transit Pass) दिल्या जातील त्याचा खर्च आपणास द्यावा लागेल.
5. उत्खनन केलेल्या खड्याची खोली कोणत्याही वेळी भुपृष्ठ भागापासून 6 मिटर पेक्षा जास्त राहणार नाही.
6. परवान्यात समाविष्ट असलेल्या जमिनीच्या नुकसान भरपाईची जबाबदारी परवानाधारकाची राहिल.
7. ज्या साठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही.
8. ज्यासाठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे अथवा प्रमुख खनिज खाणकाम करताना आढळल्यास ही बाबत एका आठवड्याच्या आत सक्षम अधिकाऱ्यांना कळविणे आवश्यक राहिल.
9. परवानाधारक मंजूरक्षेत्रातून 1. उत्खनन केलेले गौण खनिज 2. काढून नेलेले गौण खनिजाचे परिमाण (Quantity) 3. विक्रीचे बिल 4. कामासाठी नेमलेल्या मजुर/ कामगारांची व त्यांना दिलेल्या पगाराची नोंद वही 5. या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन (Royalty) व इतर कर आकारणी यांची अचुक लेखी कामाच्या ठिकाणी तपासणी साठी उपलब्ध ठेवणे आवश्यक राहिल.
10. परवाना धारकाने सर्व अपघातांची माहिती सक्षम अधिकारी आणि जिल्हयातील ज्या क्षेत्रात असेल त्या दंडाधिकारी व पोलीस स्टेशन यांना तात्काळ माहिती देणे आवश्यक राहिल.
11. परवाण्याची मुदत संपल्यावर परवाना क्षेत्रात पडून राहिलेल्या खाणितील खणीज मालावर व इतर मालमतेवर परवानाधारकाचा कोणताही अधिकार / हक्क राहणार नाही.
12. विभागीय वन अधिकाऱ्याने किंवा त्यांनी त्या बाबतीत प्राधिकृत केलेल्या अधिकाऱ्याने अशा अधिकाऱ्याने निश्चित केलेल्या नुकसान भरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पुर्व मान्यतेशीवाय कोणतेही झाड तोडता येणार नाही किंवा त्याला इजा पोहचविणार नाही.
13. परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदीर, नद्या, नाले, जलाशय, दफन भूमी, रेल्वे मार्ग इत्यादी पासून 50 मिटरच्या आत खाणकाम करता येणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमतेला हानी पोहचविता येणार नाही.
14. परवानाधारक हा भुविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला आणि खाणीची जमीन ज्याच्या अधिकार क्षेत्रात येते त्या स्थानिक महसुल किंवा वन अधिकाऱ्याला परवान्या खालिल खाण क्षेत्रात किंवा त्या लगत प्रवेश करण्यास आणि कोणत्याही वेळी खाण कामाची तपासणी करण्यास आणि वरील अट क्र. ७ नुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकातील लेख्याची तपासणी करण्यास आणि माल पाठविणे विक्री विद्युत बिले इत्यादि तपशिलाची पडताळणी करण्यास परवानगी देईल.
15. परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणतेही गौण खनिज काढून नेल्याचे आढळून आल्यास तो गौण खनिज शासन जमा करण्यात येईल व महाराष्ट्र जमीन महसुल अधिनियम सन 1966 आणि खाण व खनिजे (विनियमन व विकास) अधिनियम सन 1957 या खालील तरतूदीनुसार परवानाधारक शिक्षेस पात्र राहिल.
16. या पैकी कोणत्याही शर्तीचा भंग केल्याचे दिसून आल्यास परवाना रद्द करण्यात येवून सदर ठिकाणी पडून असलेले गौण खनिज शासन जमा करण्यात येईल.
17. परवान्यात मंजूर केलेल्या गौण खनिजाचे मंजूर परिमाण इतके उत्खनन झाल्यावर किंवा मुदत संपल्यानंतर, परवाना धारक परवाना व शिल्लक वाहतुक पावत्या सक्षम अधिकाऱ्याला परत करेल आणि काढून घेण्यात आलेल्या गौण खनिज मालाचे परिमाण, वाहतुकीचे व ज्यांना माल विकण्यात आला आहे त्या पक्षकाराचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशिल दर्शविणारे संपूर्ण विवरण पत्र सक्षम अधिकाऱ्याला सादर करेल आणि सक्षम अधिकाऱ्याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशिल, पुस्तके त्यांच्याकडे सादर करेल.

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

18. परवानाधारक हा परवान्यात मंजुरीत दिलेल्या क्षेत्राबाहेर वाहतुकीच्या कोणत्याही वाहनाने पाठविण्यात येणाऱ्या प्रत्येक खनिजा सोबत वाहतुक पास देईल व तो पास या नियमात विहित केलेल्या तरतुदीनुसार असेल.
19. खाणकाम सुरु करण्यापूर्वी आवश्यक ते सर्व संविधानिक परवानगी घेण्यात याव्यात.
20. खाणकाम केवळ दिवसा सकाळी 6.00 ते सायंकाळी 6.00 वाजेपर्यंत करण्यात येईल. तसेच प्रत्येक महिन्याच्या दुसऱ्या व चौथ्या रविवारी उत्खनन बंद ठेवण्यात यावे.
21. कोणत्याही पुलाच्या किंवा बंधान्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
22. पुरातत्व शास्त्राच्या दृष्टीने महत्त्वाच्या नैसर्गिक किंवा मानव निर्मित ठिकाणच्या सानिध्यात खाणकाम करता येणार नाही.
23. प्रकल्पासाठी पाण्याची आवश्यकता असल्यास, खाणपट्टा धारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (जमिनीवरील पाणी किंवा भुजल) सक्षम प्राधिकरणाची आवश्यकता ती पूर्ण परवानगी घेईल.
24. जर सांडपाणी असेल तर पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकानुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रिया करण्यात येईल.
25. कोणत्याही वन्य जिवाचे उल्लंघन करण्यात येणार नाही.
26. कोणतेही खनिज सांडु नये किंवा त्याची धुळ उडु नये यासाठी गौण खनिज वाहून नेणारे वाहन ताडपत्रीने किंवा योग्य अश्या इतर साधनाने झाकून गौण खनिजाची वाहतुक केली जाईल.
27. केंद्रीय प्रदूषण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदूषण नियंत्रण राहण्यासाठी उपाय योजना करण्यात येईल.
28. परवानाधारकाला मा.न्यायालय तसेच शासनाचे वेळो-वेळी प्राप्त होणाऱ्या आदेश / निर्देशांचे पालन करणे बंधनकारक राहिल.
29. गौण खनिज वाहतुक करण्याकरीता वाहतुक पास या कार्यालया मार्फत घेवून जाण्याची जबाबदारी परवानाधारक यांची राहिल. सदर पावती पुस्तकाचे शुल्क परवानाधारकास स्वतः अदा करणे आवश्यक आहे. त्यामुळे तात्काळ संबंधीत यंत्रणेकडे पैसे भरल्याची पावती सादर करून वाहतुक पावती पुस्तके प्राप्त करून घ्यावे.
30. संबंधीत मान्यता दिलेल्या उत्खनन क्षेत्राची आखणी करावी व सदर क्षेत्राचे सिमांकन करूनच गौण खनिजाचे उत्खनन करावे.
31. उत्खनन क्षेत्रातून उत्पादीत गौण खनिज आवश्यक ठिकाणी स्थलांतरीत करतांना वाहतुकीसाठी वापरण्यात येणारा रस्ता/मार्ग खराब होणार नाही याची काळजी घ्यावी, खराब झाल्यास दुरुस्ती करण्याची जबाबदारी गौण खनिज परवानाधारकाची राहिल.
32. उपरोक्त पैकी परवाना धारकाने कोणत्याही अटीचा भंग केल्यास सदर परवाना रद्द करण्यात येईल व परवानाधारका विरुद्ध प्रचलित नियमानुसार कार्यवाही करण्यात येईल.
33. गौण खनिज परवाना दिलेल्या धारकांनी सदरील गट नंबर मध्ये गौण खनिज उत्खनन करावयाच्या ठिकाणा पासून ज्या ठिकाणी गौण खनिज उत्खनन करावयाचे नाही अशा ठिकाणाच्या आजू-बाजूस कमीत कमी 100 वृक्ष लागवड करून त्या बाबत फोटो कॉपी या कार्यालयास सादर करणे बंधनकारक राहिल.
34. गौण खनिज उत्खनन परवानगी दिलेल्या क्षेत्रातील गौण खनिजाचे उत्खनन करीत असताना किंवा गौण खनिजावर प्रक्रीय करीत असताना परवानाधारकास त्या क्षेत्रातील वन्यजीव अधिवास, वनस्पती व प्राणी जीवन यांचे रक्षण आणि प्रदूषण नियंत्रण करण्यासाठी शक्य ती सर्व खबरदारी घेणे आवश्यक आहे. त्यानुसार पर्यावरण विषयक बाबींची काळजी घेत नसल्याचे निदर्शनास आल्यास सदरचा आदेश रद्द करून संबंधीत गौण खनिज परवानाधारकावर पर्यावरण संरक्षण कायदा 1986 च्या कायद्यामधील तरतुदीनुसार कारवाई करण्यात येईल.
35. गौण खनिजाची वाहतुक करतांना वाहनासोबत वाहतुक पास ठेवणे प्रत्येक वेळेस बंधनकारक राहिल. वाहतुक पास वाहनासोबत आढळून न आल्यास किंवा पावतीचा वेळ संपलेला असल्यास, म.ज.म.संहिता 1966 चे कलम 48(7) दंडात्मक कार्यवाहीस गौण खनिज परवानाधारक पात्र राहिल.

(जितेंद्र पापळकर) भा.प्र.से.  
जिल्हाधिकारी हिंगोली

## प्रतिलिपी :-

1. उपविभागीय अधिकारी, कळमनुरी यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.
2. तहसिलदार, कळमनुरी यांनी परवान्याची मुदत संपल्यानंतर सदर जागेची संबंधीत कंत्राटदार यांच्या समक्ष ETS द्वारे मोजणी करून नियमानुसार पुढील कार्यवाही करून अनुपालन अहवाल सादर करावा.
3. प्रकल्प व्यवस्थापक, एम.एस.राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.

L. Chohan

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

जा.क्र.2021/गौ.ख./ता.प./कावी-

दिनांक: 07/02/2022

03



- वाचा :- 1) महाराष्ट्र शासन राजपत्र दिनांक 18 जुलै 2013.  
 2) शासन परिपत्रक दिनांक 14 जून 2017  
 3) महाराष्ट्र शासन राजपत्र दिनांक 08 मार्च 2019.  
 4) प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, वाशिम यांचे पत्र दि. 07.05.2021 व दि. 11.06.2021  
 5) तहसीलदार कळमनुरी यांचे अहवाल दिनांक 24/08/2021  
 6) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 18.10.2021  
 7) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 08.02.2022  
 8) प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांचा अर्ज दि. 27.01.2022

विषय :- गौण खनिज - मो. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी जि. हिंगोली येथील जमीनी मध्ये एकूण 10000 ब्रास दगड उत्खनन करिता तात्पुरता परवाना बाबत.

## आदेश :-

ज्या अर्था संदर्भात 1 महाराष्ट्र शासन राजपत्र मधील परिच्छेद 59 नुसार गौण खनिजासाठी अल्प मुदतीचे परिच्छेद 66 च्या अटी व शर्तीवर खाण परवाना देणे बाबत निर्देशीत केलेले आहे. संदर्भ 3 मधील महाराष्ट्र शासन राजपत्र मधील परिच्छेद 2 नुसार जिल्हाधिकारी यांनी अधिसूचित केलेल्या कोणत्याही महत्वाच्या सार्वजनिक प्रकल्पाच्या अंमलबजावणीकरिता गौण खनिजांचा पुरवठा करण्याच्या प्रयोजनासाठी 1,00,000 ब्रासपेक्षा अधिक नसेल एवढ्या प्रमाणात परवानगी देणे बाबत निर्देश आहेत.

संदर्भ 8 अन्वये संबंधीत धारकांनी या कार्यालयास अर्ज सादर करून कळमनुरी तालुक्यातील मो. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. (श्री. नेमीचंद पिता भगीरथ मल क्षेत्र 4.00 हे.आर) ता. कळमनुरी येथील 10000 ब्रास दगड गौण खनिज तात्पुरता परवाना राष्ट्रीय महामार्ग 161 च्या कामाकरिता मिळणेसाठी विनंती अर्ज सादर केला. अर्जा सोबत 5000/- रु. अर्ज फिस व नमुना त. संमतीपत्र, 7/12, ग्राम पंचायत नाहरकत प्रमाणपत्र जोडले आहे. तसेच सदर गट क्रमांक जिल्हा खाणकाम आराखडा मध्ये समाविष्ट केलेला आहे. संदर्भ 6 व 7 अन्वये संबंधीतास यापूर्वी सदर गटामधून गौण खनिज उत्खनन आदेश देण्यात आलेले आहे.

त्यानुसार संबंधीत धारकाने 10000 ब्रास चे दगड गौण खनिज तात्पुरता परवाना बाबत सर्व रक्कम खालील तपशिलामध्ये नमुद केल्याप्रमाणे शासन जमा केली आहे.

परवाना धारकाचे नाव	गौण खनिज उत्खनन करावयाचा जागेचा तपशिल	गौण खनिजचा प्रकार (ब्रास मध्ये)	गौण खनिज तात्पुरता परवाना कालावधी	महाखनिज प्रणालीद्वारे बाब निहाय चालन शासन जमा केलेली रक्कम		
				बाब	महाखनिज प्रणालीद्वारे चालान भरणा केल्याचा नोट क्रमांक	भरलेली रक्कम
प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर	मो. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी	10000 ब्रास दगड	75 दिवस	1. स्वामीत्वधन रक्कम	डिमांड नोट क्र 21202 दि. 31/01/2022 (MH012719230202122E)	60,00,000/-
				2. अर्ज फीस	डिमांड नोट क्र 21202 दि. 31/01/2022 (MH012719230202122E)	5000/-
				3. भुपृष्ठ भाडे	डिमांड नोट क्र 21202 दि. 31/01/2022 (MH012719230202122E)	8000/-
				4. ठोक बंद भाडे	डिमांड नोट क्र 21202 दि. 31/01/2022 (MH012719230202122E)	36000/-
				5. जि.ख.प्र.	डिमांड नोट क्र 21202 दि. 31/01/2022 UTR No. KKBKR22022020800582599	6,00,000/-
				6. टी. सी. एस.	चालान क्र. ITNS 281 दि 23/02/2022 (तहसिलदार कळमनुरी यांच्या TAN वर)	120000/-
				7. जी. एस. टी. करच्या आधिन राहून		

त्या अर्था प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना राष्ट्रीय महामार्ग 161 च्या कामाकरिता मो. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी येथील उपरोक्त नमुद केल्या प्रमाणे गौण खनिज तात्पुरता परवाना खालील अटी व शर्तीच्या अधिन राहून देण्यात येत आहे.

अटी व शर्ती :-



1. कोव्हीड-19 चे प्रादुर्भाव रोखण्याकरीता देण्यात आलेल्या सर्व निर्देशांचे पालन करणे बंधनकारक राहिल.
2. मंजूर प्राप्त जमीनीचे भाडे व स्वामित्वधन एक रकमी भरावे.
3. आयकर अधिनियमातील तरतुदीनुसार नियमानुसार येणारा जी. एस. टी. व टी.सी. एस. शासनास देणे परवानाधारकास बंधनकारक राहिल. तसेच त्यांना विक्रीकर खात्याकडे नियमानुसार विक्रीकर शासन जमा करणे बंधनकारक राहिल.
4. गौण खनिज वाहतुकीसाठी वाहतुक परवाना (Transit Pass) दिल्या जातील त्याचा खर्च आपणास द्यावा लागेल.
5. उत्खनन केलेल्या खड्याची खोली कोणत्याही वेळी भूपृष्ठ भागापासून 6 मिटर पेक्षा जास्त राहणार नाही.
6. संबंधीत मान्यता दिलेल्या उत्खनन क्षेत्राची आखणी करावी व सदर क्षेत्राचे सिमांकन करूनच गौण खनिजाचे उत्खनन करावे.
7. परवान्यात समाविष्ट असलेल्या जमिनीच्या नुकसान भरपाईची जबाबदारी परवानाधारकाची राहिल.
8. ज्या साठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे सक्षम अधिकाऱ्याकडून योग्य ती मंजूरी मिळाल्या शिवाय उत्खनन करता येणार नाही.
9. ज्यासाठी परवाना दिला असेल ते गौण खनिज वगळता इतर कोणतेही गौण खनिजाचे अथवा प्रमुख खनिज खाणकाम करताना आढळल्यास ही बाबत एका आठवड्याच्या आत सक्षम अधिकाऱ्यांना कळविणे आवश्यक राहिल.
10. परवानाधारक मंजूरक्षेत्रातून 1. उत्खनन केलेले गौण खनिज 2. काढून नेलेले गौण खनिजाचे परिमाण (Quantity) 3. विक्रीचे बिल 4. कामासाठी नेमलेल्या मजुर/ कामगारांची व त्यांना दिलेल्या पगाराची नोंद वही 5. या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन (Royalty) व इतर कर आकारणी यांची अचुक लेखी कामाच्या ठिकाणी तपासणी साठी उपलब्ध ठेवणे आवश्यक राहिल.
11. परवाना धारकाने सर्व अपघातांची माहिती सक्षम अधिकारी आणि जिल्ह्यातील ज्या क्षेत्रात असेल त्या दंडाधिकारी व पोलीस स्टेशन यांना तात्काळ माहिती देणे आवश्यक राहिल.
12. परवाण्याची मुदत संपल्यावर परवाना क्षेत्रात पडून राहिलेल्या खाणितील खणीज मालावर व इतर मालमत्तेवर परवानाधारकाचा कोणताही अधिकार / हक्क राहणार नाही.
13. विभागीय वन अधिकाऱ्याने किंवा त्यांनी त्या बाबतीत प्राधिकृत केलेल्या अधिकाऱ्याने अशा अधिकाऱ्याने निश्चित केलेल्या नुकसान भरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पुर्व मान्यतेशीवाय कोणतेही झाड तोडता येणार नाही किंवा त्याला इजा पोहचविणार नाही.
14. परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदीर, नद्या, नाले, जलाशय, दफन भूमी, रेल्वे मार्ग इत्यादी पासून 50 मिटरच्या आत खाणकाम करता येणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमत्तेला हानी पोहचविता येणार नाही.
15. परवानाधारक हा भुविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला आणि खाणीची जमीन ज्याच्या अधिकार क्षेत्रात येते त्या स्थानिक महसुल किंवा वन अधिकाऱ्याला परवान्या खालिल खाण क्षेत्रात किंवा त्या लगत प्रवेश करण्यास आणि कोणत्याही वेळी खाण कामाची तपासणी करण्यास आणि वरील अट क्र. ७ नुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकातील लेख्याची तपासणी करण्यास आणि माल पाठविणे विक्री विद्युत बिले इत्यादि तपशिलाची पडताळणी करण्यास परवानगी देईल.
16. परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणतेही गौण खनिज काढून नेल्याचे आढळून आल्यास तो गौण खनिज शासन जमा करण्यात येईल व महाराष्ट्र जमीन महसुल अधिनियम सन 1966 आणि खाण व खनिजे (विनियमन व विकास) अधिनियम सन 1957 या खालील तरतुदीनुसार परवानाधारक शिक्षेस पात्र राहिल.
17. या पैकी कोणत्याही शर्तीचा भंग केल्याचे दिसून आल्यास परवाना रद्द करण्यात येवून सदर ठिकाणी पडून असलेले गौण खनिज शासन जमा करण्यात येईल.
18. परवान्यात मंजूर केलेल्या गौण खनिजाचे मंजूर परिमाण इतके उत्खनन झाल्यावर किंवा मुदत संपल्यानंतर, परवाना धारक परवाना व शिल्लक वाहतुक पावत्या सक्षम अधिकाऱ्याला परत करेल आणि काढून घेण्यात आलेल्या गौण खनिज मालाचे परिमाण, वाहतुकीचे व ज्यांना माल विकण्यात आला आहे त्या पक्षकाराचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशिल दर्शविणारे संपूर्ण विवरण पत्र सक्षम अधिकाऱ्याला सादर करेल आणि सक्षम अधिकाऱ्याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशिल, पुस्तके त्यांच्याकडे सादर करेल.

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र.(02456)221450

फॅक्स क्र.(02456)-222400

19. परवानाधारक हा परवान्यात मंजूरित दिलेल्या क्षेत्राबाहेर वाहतुकीच्या कोणत्याही वाहनाने पाठविण्यात येणाऱ्या प्रत्येक खनिजा सोबत वाहतुक पास देईल व तो पास या नियमात विहित केलेल्या तरतुदीनुसार असेल.
20. खाणकाम सुरु करण्यापूर्वी आवश्यक ते सर्व संविधानिक परवानगी घेण्यात याव्यात.
21. खाणकाम केवळ दिवसा सकाळी 6.00 ते सायंकाळी 6.00 वाजेपर्यंत करण्यात येईल. तसेच प्रत्येक महिन्याच्या दुसऱ्या व चौथ्या रविवारी उत्खनन बंद ठेवण्यात यावे.
22. कोणत्याही पुलाच्या किंवा बंधान्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
23. पुरातत्व शास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानव निर्मित ठिकाणच्या सानिध्यात खाणकाम करता येणार नाही.
24. प्रकल्पासाठी पाण्याची आवश्यकता असल्यास, खाणपट्टा धारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (जमिनीवरील पाणी किंवा भुजल) सक्षम प्राधिकरणाची आवश्यक ती पुर्व परवानगी घेईल.
25. जर सांडपाणी असेल तर पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदुषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकानुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रिया करण्यात येईल.
26. कोणत्याही वन्य जिवाचे उल्लंघन करण्यात येणार नाही.
27. कोणतेही खनिज सांडु नये किंवा त्याची धुळ उडु नये यासाठी गौण खनिज वाहुन नेणारे वाहन ताडपत्रीने किंवा योग्य अश्या इतर साधनाने झाकुन गौण खनिजाची वाहतुक केली जाईल.
28. केंद्रीय प्रदुषण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदुषण नियंत्रण राहण्यासाठी उपाय योजना करण्यात येईल.
29. परवानाधारकाला मा.न्यायालय तसेच शासनाचे वेळो-वेळी प्राप्त होणाऱ्या आदेश / निर्देशांचे पालन करणे बंधनकारक राहिल.
30. गौण खनिज वाहतुक करण्याकरीता वाहतुक पास या कार्यालया मार्फत घेवून जाण्याची जबाबदारी परवानाधारक यांची राहिल. सदर पावती पुस्तकाचे शुल्क परवानाधारकास स्वतः अदा करणे आवश्यक आहे. त्यामुळे तात्काळ संबंधीत यंत्रणेकडे पैसे भरल्याची पावती सादर करुन वाहतुक पावती पुस्तके प्राप्त करुन घ्यावे.
31. उत्खनन क्षेत्रातून उत्पादीत गौण खनिज आवश्यक ठिकाणी स्थलांतरीत करतांना वाहतुकीसाठी वापरण्यात येणारा रस्ता/मार्ग खराब होणार नाही याची काळजी घ्यावी, खराब झाल्यास दुरुस्ती करण्याची जबाबदारी गौण खनिज परवानाधारकाची राहिल.
32. उपरोक्त पैकी परवाना धारकाने कोणत्याही अटीचा भंग केल्यास सदर परवाना रद्द करण्यात येईल व परवानाधारका विरुद्ध प्रचलित नियमानुसार कार्यवाही करण्यात येईल.
33. गौण खनिज परवाना दिलेल्या धारकांनी सदरील गट नंबर मध्ये गौण खनिज उत्खनन करावयाच्या ठिकाणा पासुन ज्या ठिकाणी गौण खनिज उत्खनन करावयाचे नाही अशा ठिकाणाच्या आजू-बाजूस कमीत कमी 100 वृक्ष लागवड करुन त्या बाबत फोटो कॉपी या कार्यालयास सादर करणे बंधनकारक राहिल.
34. गौण खनिज उत्खनन परवानगी दिलेल्या क्षेत्रातील गौण खनिजाचे उत्खनन करीत असताना किंवा गौण खनिजावर प्रक्रीया करीत असताना परवानाधारकास त्या क्षेत्रातील वन्यजीव अधिवास, वनस्पती व प्राणी जिवन यांचे रक्षण आणि प्रदुषण नियंत्रण करण्यासाठी शक्य ती सर्व खबरदारी घेणे आवश्यक आहे. त्यानुसार पर्यावरण विषयक बाबींची काळजी घेत नसल्याचे निदर्शनास आल्यास सदरचा आदेश रद्द करुन संबंधीत गौण खनिज परवानाधारकावर पर्यावरण संरक्षण कायदा 1986 च्या कायद्यामधील तरतुदीनुसार कारवाई करण्यात येईल.
35. गौण खनिजाची वाहतुक करतांना महाखनिज ॲपमध्ये पावती कार्यान्वयीत करुन वाहतुक पास सोबत ठेवणे प्रत्येक वेळेस बंधनकारक राहिल. वाहतुक पास वाहनासोबत आढळुन न आल्यास किंवा पावतीचा वेळ संपलेला असल्यास, म.ज.म.संहिता 1966 चे कलम 48(7) दंडात्मक कार्यवाहीस गौण खनिज परवानाधारक पात्र राहिल.

(जि.ते.द्र. पापळकर) भा.प्र.से.

जिल्हाधिकारी हिंगोली

प्रतिलिपी :-

1. प्रकल्प व्यवस्थापक, राष्ट्रीय महामार्ग, वाशीम यांना माहिती तथा पुढील आवश्यक कार्यवाहीस्तव.
2. उपविभागीय अधिकारी, कळमनुरी यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.
3. तहसिलदार, कळमनुरी यांनी न चुकता आदेशाची मुदत संपल्यानंतर संदर्भ 2 च्या शासन निर्णयामधील निर्देशानुसार सदर जागेची संबंधीत यंत्रणा यांच्या सोबत ETS द्वारे संयुक्त मोजणी करुन नियमानुसार पुढील कार्यवाही करुन अनुपालन अहवाल सादर करावा.
4. प्रकल्प व्यवस्थापक, एम.एस.राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.

- वाचा :-
- 1) महाराष्ट्र शासन राजपत्र दिनांक 18 जुलै 2013.
  - 2) शासन परिपत्रक दिनांक 14 जून 2017
  - 3) महाराष्ट्र शासन राजपत्र दिनांक 08 मार्च 2019.
  - 4) प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, वाशिम यांचे पत्र दि. 07.05.2021 व दि. 11.06.2021
  - 5) तहसीलदार कळमनुरी यांचे अहवाल दिनांक 24/08/2021
  - 6) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 18.10.2021
  - 7) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 08.02.2022
  - 8) प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांचा अर्ज दि. 27.01.2022
  - 9) या कार्यालयाचे आदेश जा.क्र.2021/गौ.ख./ता.प./कावी- दिनांक 07.03.2022
  - 10) प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांचा अर्ज दि.15.03.2022

विषय :- गौण खनिज - मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी जि. हिंगोली येथील जमीनी मध्ये एकूण 25000 ब्रास दगड उत्खनन करिता तात्पुरता परवाना बाबत.

**आदेश :-**

ज्या अर्थी संदर्भीय 1 महाराष्ट्र शासन राजपत्र मधील परिच्छेद 59 नुसार गौण खनिजासाठी अल्प मुदतीचे परिच्छेद 66 च्या अटी व शर्तीवर खाण परवाना देणे बाबत निर्देशीत केलेले आहे. संदर्भ 3 मधील महाराष्ट्र शासन राजपत्र मधील परिच्छेद 2 नुसार जिल्हाधिकारी यांनी अधिसूचित केलेल्या कोणत्याही महत्वाच्या सार्वजनिक प्रकल्पाच्या अंमलबजावणीकरीता गौण खनिजांचा पुरवठा करण्याच्या प्रयोजनासाठी 1,00,000 ब्रासपेक्षा अधिक नसेल एवढ्या प्रमाणात परवानगी देणे बाबत निर्देश आहेत.

संदर्भ 10 अन्वये संबंधीत धारकांनी या कार्यालयास अर्ज सादर करून कळमनुरी तालुक्यातील मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. (श्री. नेमीचंद पिता भगीरथ मल क्षेत्र 4.00 हे.आर) ता. कळमनुरी येथील 25000 ब्रास दगड गौण खनिज तात्पुरता परवाना राष्ट्रीय महामार्ग 161 च्या कामाकरीता मिळणेसाठी विनंती अर्ज सादर केला. अर्जा सोबत 5000/- रु. अर्ज फिस व नमुना त, संमतीपत्र, 7/12, ग्राम पंचायत नाहरकत प्रमाणपत्र जोडले आहे. तसेच सदर गट क्रमांक जिल्हा खाणकाम आराखडा मध्ये समाविष्ट केलेला आहे. संदर्भ 6,7 व 9 अन्वये संबंधीतास यापूर्वी सदर गटामधुन गौण खनिज उत्खनन आदेश देण्यात आलेले आहे.

त्यानुसार संबंधीत धारकाने 25000 ब्रास चे दगड गौण खनिज तात्पुरता परवाना बाबत सर्व रक्कम खालील तपशिलामध्ये नमुद केल्याप्रमाणे शासन जमा केली आहे.

परवाना धारकाचे नाव	गौण खनिज उत्खनन करावयाचा जागेचा तपशिल	गौण खनिजचा प्रकार (ब्रास मध्ये)	गौण खनिज तात्पुरता परवाना कालावधी	महाखनिज प्रणालीद्वारे बाब निहाय चालन शासन जमा केलेली रक्कम		
				बाब	महाखनिज प्रणालीद्वारे चालान भरणा केल्याचा नोट क्रमांक	भरलेली रक्कम
प्रकल्प व्यवस्थापक, एम.एस. राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर	मौ. भोसी गट नं. 113 क्षेत्र 4.00 हे. आर. ता. कळमनुरी	25000 ब्रास दगड	आदेशापासुन 05 महिने	1. स्वामीत्वधन रक्कम	डिमांड नोट क्र 26550 दि. 15/03/2022 (MH014676247202122E)	1,50,00,000/-
				2. अर्ज फीस	डिमांड नोट क्र 26550 दि. 15/03/2022 (MH014676247202122E)	5000/-
				3. भूपृष्ठ भाडे	डिमांड नोट क्र 26550 दि. 15/03/2022 (MH014676247202122E)	8000/-
				4. ठोक बंद भाडे	डिमांड नोट क्र 26550 दि. 15/03/2022 (MH014676247202122E)	36000/-
				5. जि.ख.प्र.	डिमांड नोट क्र 26550 दि. 15/03/2022 (UTR No. KKBKR22022031700526546)	15,00,000/-
				6. टी.सी.एस.	तहसिलदार कळमनुरी यांच्या TAN वर जमा करणे बाकी	3,00,000/-
				7. जी.एस.टी.करच्या अधिन राहून		



19. परवानाधारक हा परवान्यात मंजुरीत दिलेल्या क्षेत्राबाहेर वाहतुकीच्या को खनिजा सोबत वाहतुक पास देईल व तो पास या नियमात विहित केलेल्या तरतुदीनुसार असेल.
20. खाणकाम सुरु करण्यापूर्वी आवश्यक ते सर्व संविधानिक परवानगी घेण्यात याव्यात.
21. खाणकाम केवळ दिवसा सकाळी 6.00 ते सायंकाळी 6.00 वाजेपर्यंत करण्यात येईल. तसेच प्रत्येक महिन्याच्या दुसऱ्या व चौथ्या रविवारी उत्खनन बंद ठेवण्यात यावे.
22. कोणत्याही पुलाच्या किंवा बंधान्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
23. पुरातत्व शास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानव निर्मित ठिकाणच्या सानिध्यात खाणकाम करता येणार नाही.
24. प्रकल्पासाठी पाण्याची आवश्यकता असल्यास, खाणपट्टा धारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (जमिनीवरील पाणी किंवा भुजल) सक्षम प्राधिकरणाची आवश्यक ती पुर्व परवानगी घेईल.
25. जर सांडपाणी असेल तर पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदुषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकानुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रिया करण्यात येईल.
26. कोणत्याही वन्य जिवाचे उल्लंघन करण्यात येणार नाही.
27. कोणतेही खनिज सांडु नये किंवा त्याची धुळ उडु नये यासाठी गौण खनिज वाहुन नेणारे वाहन ताडपत्रीने किंवा योग्य अश्या इतर साधनाने झाकून गौण खनिजाची वाहतुक केली जाईल.
28. केंद्रीय प्रदुषण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदुषण नियंत्रण राहण्यासाठी उपाय योजना करण्यात येईल.
29. परवानाधारकाला मा.न्यायालय तसेच शासनाचे वेळो-वेळी प्राप्त होणाऱ्या आदेश / निर्देशांचे पालन करणे बंधनकारक राहिल.
30. गौण खनिज वाहतुक करण्याकरीता वाहतुक पास या कार्यालया मार्फत घेवून जाण्याची जबाबदारी परवानाधारक यांची राहिल. सदर पावती पुस्तकाचे शुल्क परवानाधारकास स्वतः अदा करणे आवश्यक आहे. त्यामुळे तात्काळ संबंधीत यंत्रणेकडे पैसे भरल्याची पावती सादर करून वाहतुक पास पावती पुस्तके प्राप्त करून घ्यावे.
31. उत्खनन क्षेत्रातून उत्पादीत गौण खनिज आवश्यक ठिकाणी स्थलांतरीत करतांना वाहतुकीसाठी वापरण्यात येणारा रस्ता/मार्ग खराब होणार नाही याची काळजी घ्यावी, खराब झाल्यास दुरुस्ती करण्याची जबाबदारी गौण खनिज परवानाधारकाची राहिल.
32. उपरोक्त पैकी परवाना धारकाने कोणत्याही अटीचा भंग केल्यास सदर परवाना रद्द करण्यात येईल व परवानाधारका विरुद्ध प्रचलित नियमानुसार कार्यवाही करण्यात येईल.
33. गौण खनिज परवाना दिलेल्या धारकांनी सदरील गट नंबर मध्ये गौण खनिज उत्खनन करावयाच्या ठिकाणा पासून ज्या ठिकाणी गौण खनिज उत्खनन करावयाचे नाही अशा ठिकाणाच्या आजू-बाजूस कमीत कमी 100 वृक्ष लागवड करून त्या बाबत फोटो कॉपी या कार्यालयास सादर करणे बंधनकारक राहिल.
34. गौण खनिज उत्खनन परवानगी दिलेल्या क्षेत्रातील गौण खनिजाचे उत्खनन करीत असताना किंवा गौण खनिजावर प्रक्रीया करीत असताना परवानाधारकास त्या क्षेत्रातील वन्यजीव अधिवास, वनस्पती व प्राणी जिवन यांचे रक्षण आणि प्रदुषण नियंत्रण करण्यासाठी शक्य ती सर्व खबरदारी घेणे आवश्यक आहे. त्यानुसार पर्यावरण विषयक बाबींची काळजी घेत नसल्याचे निदर्शनास आल्यास सदरचा आदेश रद्द करून संबंधीत गौण खनिज परवानाधारकावर पर्यावरण संरक्षण कायदा 1986 च्या कायद्यामधील तरतुदीनुसार कारवाई करण्यात येईल.
35. गौण खनिजाची वाहतुक करतांना महाखनिज अॅपमध्ये पावती कार्यान्वयीत करून वाहतुक पास सोबत ठेवणे प्रत्येक वेळेस बंधनकारक राहिल. वाहतुक पास वाहनासोबत आढळून न आल्यास किंवा पावतीचा वेळ संपलेला असल्यास, म.ज.म.संहिता 1966 चे कलम 48(7) दंडात्मक कार्यवाहीस गौण खनिज परवानाधारक पात्र राहिल.

(जितेंद्र पापळकर)भा.प्र.से.  
जिल्हाधिकारी हिंगोली

**प्रतिलिपी :-**

1. प्रकल्प व्यवस्थापक, राष्ट्रीय महामार्ग, वाशीम यांना माहिती तथा पुढील आवश्यक कार्यवाहीस्तव.
2. उपविभागीय अधिकारी, कळमनुरी यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.
3. तहसिलदार, कळमनुरी यांनी न चुकता आदेशाची मुदत संपल्यानंतर संदर्भ 2 च्या शासन निर्णयामधील निर्देशानुसार सदर जागेची संबंधीत यंत्रणा यांच्या सोबत ETS द्वारे संयुक्त मोजणी करून नियमानुसार पुढील कार्यवाही करून अनुपालन अहवाल सादर करावा.
4. प्रकल्प व्यवस्थापक, एम.एस.राजेंद्रसिंग भाम्बु इन्फ्रा प्रा.ली. जयपुर यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.

जिल्हाधिकारी हिंगोली

## ANNEXURE-IV

महाराष्ट्र शासन  
जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.  
दुरध्वनी क्र.(02456)221450 (खनिकर्म विभाग) फॅक्स क्र.(02456)-222400  
(कार्यालयीन टिपणी)

विषय:- हिंगोली जिल्हा खाणकाम आराखडा मंजूर करणे बाबत.

- संदर्भ:- १. महाराष्ट्र शासन राजपत्र दिनांक १८/०७/२०१३  
२. उपसचिव, महसूल व वन विभाग महा.शासन यांचे पत्र दि. ०६/०८/२०१४  
३. या कार्यालाचे पत्र दिनांक १५/०७/२०१९ दिनांक. १८/०५/२०२१  
४. विभागीय वन अधिकारी यांचा अहवाल दिनांक ०१/०८/२०१९, दिनांक. ११/०६/२०२१

सादर,

कृपया संदर्भीय पत्रकाचे अवलोकन व्हावे.

प्रस्तुत संदर्भीय महाराष्ट्र शासन राजपत्र व शासन पत्राअन्वये जिल्हा स्तरिय नियुक्ती केलेल समिती मार्फत जिल्हा खाणकाम आराखडा मंजूर करणे बाबत तसेच शासकिय कामामध्ये गौण खनिज नियमीत उपलब्ध व्हावे या उद्देशाने गौण खनिज चे तात्पुरते परवाने निर्गमित करणे बाबत निर्देश आहेत.

त्यानुसार संदर्भ क्र. ३ अन्वये शासन राजपत्रामधील नमुद अटी व शर्ती नुसार जिल्हा खाणकाम आराखडा तयार करण्यासाठी तालुका अंतर्गत अस्तित्वात असलेल्या सर्व गौण खनिज खदान उदा. (दगड/खडी/भुरुम/माती) यांचे जिल्हा खाणकाम आराखडा तयार करणेसाठी तालुका खाणकाम आराखडयाचा प्रस्ताव तहसिलदार हिंगोली व कळमनुरी यांनी सादर केलेल्या नविन गट नंबर जिल्हा खाणकाम आराखडयात समाविष्ट करणे कामी प्रस्ताव सादर केले आहेत.

सादर केलेल्या प्रस्तावानुसार विभागीय वन अधिकारी यांना हिंगोली व कळमनुरी तालुक्यातील मौ. भिरडा गट नं ६४ ता. हिंगोली व मौ. देवदरी गट नं. ४१ ता. कळमनुरी येथे काही आक्षेप असल्यास चौकशी करून अभिप्रायासह अहवाल सादर करणेसाठी संदर्भ क्रमांक ३ अन्वये कळविण्यात आले होते.

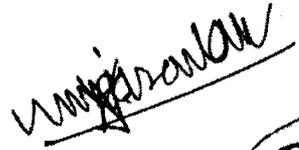
त्यानुसार संदर्भ ४ अन्वये सदरील गट नंबर मध्ये नाहरकत असल्याबाबतचा अहवाल विभागीय वन अधिकारी यांनी सादर केला आहे. सादर केलेल्या अहवाला नुसार प्राप्त झालेल्या गट क्रमांका मध्ये तात्पुरते गौण खनिज परवाने देणेसाठी, तयार करण्यात आलेल्या खाणकाम आराखडयावर समितीतील सर्व सदस्यांची मान्यता घेऊन हिंगोली जिल्हयाचा गौण खनिज खाणकाम आराखडा (सोबत:- खाणकाम आराखडयाचा तालुका निहाय तपशिल जोडला आहे.) मंजूर करण्यात येत आहे. सदर गटातून केवळ राष्ट्रीय महामार्गासाठीच गौण खनिजाचा वापर करणेसाठी परवानगी देणे करीता मंजुरी देण्यात येत आहे. तसेच गौण खनिज उत्खनन करून शेत सपाटीकरण, जमीन शेती योग्य करण्याच्या प्रस्तावांना मंजुरी देण्याकरीता सदरचे गट नंबर खाणकाम आराखडयामध्ये समाविष्ट न करता गौण खनिज उत्खनन परवानगी देण्याकरीता मंजुरी देण्यात आली.यापूर्वी खाणकाम आराखडयामध्ये मंजुरी देण्यात आलेले ५ हेक्टर व त्यावरील प्रस्तावीत क्षेत्राला पर्यावरण अनुमतीची आवश्यकता असल्यामुळे सदरचे गट क्रमांक जिल्हा खाणकाम आराखडयामधुन वगळण्यात येत आहे. त्यानुसार समितीमधिल सर्वांनुमते हिंगोली जिल्हातील मंजूर करण्यात आलेल्या आराखडयानुसारच गौण खनिज उत्खननाचे तात्पुरते परवाने निर्गमित करावे. खाणकाम आराखडा व्यतिरिक्त गौण खनिज परवाने निर्गमित होणार नाहीत याबाबत काटेकोरपणे दक्षता घेणे आवश्यक असल्याचे निर्देश दिले आहे.



(सदस्य-सचिव)  
जिल्हा खनिकर्म अधिकारी  
हिंगोली



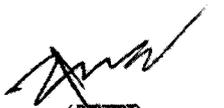
(सदस्य)  
विभागीय वन अधिकारी  
हिंगोली



(सदस्य)  
वरिष्ठ भूवैज्ञानिक  
भू.स.वि.यं.हिंगोली



(सदस्य)  
उप प्रादेशिक अधिकारी  
म.प्र.नि.म.परभणी



(अध्यक्ष)  
जिल्हाधिकारी  
हिंगोली

## District Mining Plan Year 2020-2021-2022

Sr. No.	Taluka	Village Name	Survey/ Gut no	Area in H.R.	Land Gov/ Private	Minor Mineral	Applicant	Name of Farmer	Purpose
1	Hingoli	Bhirda	64	1.20	Private	Murrum/Stone	Montecarlo Ltd. Ahemadabad	1. Shri. Kaduji R. Jadhav (0.83) 2. Shri. Rajaram V. Gawali (0.40)	N.H.161
2	Kalamnuri	Devdari	41	3.28	Private	Murrum/Stone	Rajendrasing Bhanbu Infra Pvt. Ltd. Jaipur	Smt. Vanmala Uttamrao Shinde	N.H.161

*[Signature]*  
सदस्य सचिव

जिल्हा खनिकर्म अधिकारी  
हिंगोली

*[Signature]*  
सदस्य वि.व.अ.

वन वि.हिंगोली

*[Signature]*  
सदस्य व.भू.व.

भू.स.वि.य.हिंगोली

*[Signature]*  
सदस्य उप प्रा. अ.

म.प्र.नि.म.परभणी

*[Signature]*  
अध्यक्ष

जिल्हाधिकारी हिंगोली

**महाराष्ट्र शासन**  
**जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.**  
दुरध्वनी क्र.(02456)221450 (खनिकर्म विभाग) फॅक्स क्र.(02456)-222400  
**कार्यवृत्तांत**

**दिनांक 24.09.2021 रोजी मा. जिल्हाधिकारी हिंगोली यांचे अध्यक्षतेखाली झालेल्या  
हिंगोली जिल्हा खाणकाम आराखडा मंजूर करण्याकरीता समितीच्या बैठकीचा कार्यवृत्तांत**

हिंगोली जिल्हा खाणकाम आराखडा मंजूर करण्याकरीता समितीची बैठक दि. 24/09/2021 शुक्रवार रोजी मा. जिल्हाधिकारी यांच्या अध्यक्षतेखाली घेण्यात आली. बैठकीस खालील प्रमाणे अधिकारी उपस्थित होते.

1. विभागीय वन अधिकारी, हिंगोली.
2. वरिष्ठ भूवैज्ञानिक, भूजल सर्वेक्षण आणि विकास यंत्रणा हिंगोली.
3. उप प्रादेशिक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, परभणी.
4. जिल्हा खनिकर्म अधिकारी, हिंगोली.

बैठकीच्या सुरुवातीस जिल्हा खनिकर्म अधिकारी यांनी बैठकीस उपस्थित अधिकारी यांचे स्वागत करून बैठकीस सुरुवात करण्यात आली.सर्वप्रथम प्रस्तुत महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) 2013, महाराष्ट्र शासन राजपत्र दिनांक 18.07.2013 अन्वये जिल्हा स्तरिय नियुक्ती केलेल समिती मार्फत जिल्हा खाणकाम आराखडा मंजूर करणे बाबत तसेच शासकिय कामामध्ये गौण खनिज नियमीत उपलब्ध व्हावे या उद्देशाने गौण खनिज चे तात्पुरते परवाणे निर्गमित करणे बाबत निर्देश आहेत या बाबत माहिती देण्यात आली.

तदनंतर पुढील विषयावर चर्चा करण्यात आली, हिंगोली जिल्हयातील राष्ट्रीय महामार्ग क्र.161 च्या कामाकरीता गौण खनिज उत्खनन करण्याची परवानगी मिळण्यासाठी संबंधीत कंत्राटदार यांच्या कडुन प्राप्त झालेल्या प्रस्तावानुसार व त्यासोबत सादर केलेल्या संबंधीत जमीन मालक यांच्या करारनाम्यानुसार या कार्यालाचे पत्र दि. 26/07/2021 अन्वये शासन राजपत्रामधील नमुद अटी व शर्ती अन्वये जिल्हा खाणकाम आराखडयामधे मौ.भोसी गट क्रमांक 113 ता.कळमनुरी हे गट समाविष्ट करण्यासाठी तहसिलदार कळमनुरी, विभागीय वन अधिकारी हिंगोली,वरिष्ठ भूवैज्ञानिक,भू.स.वि.यं.हिंगोली व उप प्रादेशिक अधिकारी,महा.प्र.नि.मं.परभणी यांना काही आक्षेप असल्यास चौकशी करून अभिप्रायासह अहवाल सादर करणेसाठी कळविण्यात आले होते.

त्यानुसार तहसिलदार कळमनुरी यांचा अहवाल दिनांक 24/08/2021 व विभागीय वन अधिकारी यांचा अहवाल दिनांक 25/08/2021 अन्वये सदरील गट नंबर मध्ये नाहरकत असल्याबाबतचा अहवाल सादर केला आहे व इतर यंत्रणा यांनी बैठकीमध्ये मौ.भोसी गट नंबर 113 ता. कळमनुरी खाणकाम आराखडयात समाविष्ट करण्यासाठी मान्यता दिली. सदर अहवाल वर बैठकीत चर्चा करण्यात आली व सादर केलेल्या अहवाला नुसार प्राप्त झालेल्या गट क्रमांका मध्ये राष्ट्रीय महामार्ग क्र.161 चे कामा साठीच तात्पुरते गौण खनिज परवाने देणेसाठी मान्यता देण्यात आली.

महाराष्ट्र शासन  
जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

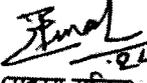
दुरध्वनी क्र.(02456)221450

(खनिकर्म विभाग)

फॅक्स क्र.(02456)-222400

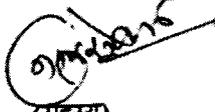
त्याअनुषंगाने तयार करण्यात आलेल्या खाणकाम आराखड्यावर समितीतील सर्व सदस्यांची मान्यता घेऊन हिंगोली जिल्हयाचा गौण खनिज खाणकाम आराखडा (सोबत :- खाणकाम आराखडयाचा बैठकीत मंजुरी देण्यात आलेला तपशील जोडला आहे.) मंजूर करण्यात आला. त्यानुसार समितीमधिल सर्वांनुमते हिंगोली जिल्हातील मंजूर करण्यात आलेल्या आराखडयानुसारच गौण खनिज उत्खननाचे तात्पुरते परवाने निर्गमित करावे. खाणकाम आराखडा व्यतिरिक्त गौण खनिज परवाने निर्गमित होणार नाहीत याबाबत काटेकोरपण दक्षता घेणे आवश्यक असल्याचे निर्देश दिले.

त्यानंतर बैठकीमध्ये उपस्थित अधिकारी / कर्मचारी यांचे आभार मानुन सदरची बैठक संपल्याचे जाहिर केले.

  
(सदस्य-सचिव)  
जिल्हा खनिकर्म अधिकारी  
हिंगोली

  
(सदस्य)  
विभागीय/वन अधिकारी  
हिंगोली

  
(सदस्य)  
वरिष्ठ भूवैज्ञानिक  
भू.स.वि.यं.हिंगोली  
(महा)

  
(सदस्य)  
उप प्रादेशिक अधिकारी  
म.प्र.नि.म.परभणी

  
(अध्यक्ष)  
जिल्हाधिकारी  
हिंगोली



## ANNEXURE-V

## महाराष्ट्र शासन

क्रमांक : गोखनि-१०/०८१२/प्र.क्र. ६१३/ख  
 महसूल व वन विभाग  
 हैद्राबाद हाऊस,  
 शिबीर कार्यालय नागपूर  
 दिनांक : १२.१२.२०१३

प्रति,

सर्व विभागीय आयुक्त  
 सर्व जिल्हाधिकारी.

विषय :- महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम,  
 २०१३ अनुसार कार्यवाही करण्याबाबत....

संदर्भ : शासन अधिसूचना समक्रमांक दि.१८.०७.२०१३ व दि. २४.१०.२०१३

संदर्भाधीन दिनांक १८.७.२०१३ च्या शासन अधिसूचनेन्वये "महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३" प्रसिध्द करण्यात आले असून ते दिनांक २४.१०.२०१३ च्या अधिसूचनेन्वये राज्यात दिनांक २४.१०.२०१३ पासून लागू करण्यात आले आहेत. राज्यात पायाभूत सुविधा उभारण्यासाठी गौण खनिजाची आवश्यकता व पारंपारिक व्यावसायिकांच्या समोर रोजगार विषयक निर्माण झालेल्या अडचणी विचारात घेऊन नियमात विंशष्ट कालावधी व विंशष्ट क्षेत्रात विंशष्ट परिभाषित गौण खनिजाचे उत्खनन करण्यास परवानगी देण्याचे अधिकार सक्षम प्राधिकार्यांना देण्यात आले आहेत. मात्र, असे परवाने देतांना राज्यस्तरीय पर्यावरण समितीकडून अनुमती आवश्यक आहे काय अशी पृच्छा काही क्षेत्रीय कार्यालयाकडून करण्यात आली होती.

२. "महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३" मधील प्रकरण ४ मध्ये परवान्यासाठी राज्यस्तरीय समितीकडून पर्यावरण अनुमती घेण्याबाबतची तरतूद नाही. तथापि, त्यादृष्टीने स्पष्टिकरण करण्यासाठी सदर बाब दिनांक १२.१२.२०१३ रोजी मंत्रिमंडळाच्या विचारार्थ सादर करण्यात आली होती. सदर बैठकीत मंत्रिमंडळाने घेतलेल्या निर्णयानुसार खालीलप्रमाणे स्पष्टिकरण करण्यात येत आहे :-

✓ "महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३" मधील प्रकरण ४ अनुसार सक्षम प्राधिकार्यांनी तात्पुरते गौण खनिज उत्खनन परवाने देण्याची तरतूद करण्यात आली आहे. त्याप्रमाणे तात्पुरते गौण खनिज उत्खनन परवाने देण्याकरीता पर्यावरण अनुमतीची आवश्यकता राहणार नाही".

३. बरील स्पष्टिकरण वाळू / रेंती उत्खननासाठी लागू होणार नाही. वाळू/रेंती निर्गतीसाठी उक्त नियमाच्या प्रकरण ५ तसेच शासन निर्णय क्रमांक : गौखनि-१०/०५१२/प.क्र. ३००/ख, दिनांक १२.०३.२०१३ मधील तरतुदीनुसार पर्यावरण अनुमती घेणे अनिवार्य राहिल.

४. उक्त परवान्यांचे संनियंत्रण करण्यासाठी जिल्हास्तरावर जिल्हाधिकार्यांच्या अध्यक्षतेखाली समिती स्थापन करण्यात आली असून, त्यात महाराष्ट्र प्रदूषण नियंत्रण मंडळाचा जिल्हास्तरीय अधिकारी, उपवनसंरक्षक, भूजल सर्वक्षण व विकास यंत्रणेचा जिल्हास्तरीय अधिकारी व जिल्हा खनिकर्म अधिकारी यांचा समावेश करण्यात आला आहे. सदर समिती उक्त नियमातील तरतुदींचे काटेकोर पालन होत आहे, याबाबत आवश्यक काळजी घेणार आहे. तरी "महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३" अनुसार सक्षम प्राधिकाऱ्याने गौण खनिज उत्खननाकरिता गौण खनिजाचे खाण परवाने देण्याची कार्यवाही विनाविलंब सुरू करावी.

मा. आ. गुडे

(मा. आ. गुडे)

उप सचिव

प्रत,

प्रधान सचिव, पर्यावरण विभाग, मंत्रालय, मुंबई-४०० ०३२.

मा. मंत्री (महसूल) यांचे खाजगी सचिव, मंत्रालय, मुंबई-४०० ०३२.

मा. राज्यमंत्री (महसूल) यांचे खाजगी सचिव, मंत्रालय, मुंबई-४०० ०३२.

## Annexure-V A

**GOVERNMENT OF MAHARASHTRA**

No.GKN-10/0812/C.No.613/B  
Revenue & Forest Department  
Hyderabad House,  
Camp Office, Nagpur.  
Date:12.12.2013

To,

All Divisional Commissioners  
All Collectors.

**Subject:** Regarding taking action as per Maharashtra  
Minor Mineral Excavation (Development &  
Regulation) Rules, 2013.

**Ref:** Government Notification Number Dt.18.07.2013  
and dated 24.10.2013.

The Maharashtra Minor Mineral Excavation  
(Development & Regulation) Rules, 2013, have  
been promulgated by the Government Notification  
dated 18.07.2013 with reference to 24.10.2013 and it  
has been implemented in the State from 24.10.2013 by  
the Notification dated 24.10.2013. Looking at the need  
for secondary mineral for setting up infrastructure in the  
State and the employment difficulties faced by the traditional  
traders, the authority has been given to the competent

authorities to allow the extraction of secondary minerals for a specific period and in certain areas. However, some Regional office had asked whether permission from the State Level Environment Committee was required for issuing such permits.

2. Chapter 4 of Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, does not provide for obtaining environmental clearance from the State Level Committee for Licensing. As per the decision taken, the following explanation is being given:-

"As per the Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, Chapter- 4 provision has been made to issue temporary minor mineral extraction licenses by the competent authority. Accordingly temporary environmental permits will not be required for issuance of environmental permits."

3. The above explanation does not apply to sand mining. Case No.5 of the said Rules as well as Government Resolution No. Gokhani/ 10/ 0512/ C.No.300/B, dated

12.03.2013, it will be mandatory to obtain environmental permit.

4. A Committee has been set up at the District level under the Chairmanship of the District Collector to monitor the said licenses. The committee will take necessary care to ensure that the provisions of the said Rules are being strictly followed. However, as per the Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, the competent authority should immediately start the process of dispatching secondary minerals for secondary mining.

Sd/-  
(M.A. Gutte)  
Dy. Secretary

Copy to:

Chief Secretary, Environment Department, Mantralaya  
Mumbai-400032.

Personal Secretary to Hon'ble Minister (Revenue),  
Mantralaya, Mumbai-400032.

Personal Secretary to Hon'ble State Minister (Revenue)  
Mantralaya, Mumbai-400032.

## ANNEXURE-VI

गौण खनिजाच्या उत्खनन व  
वाहतूकीस परवानगी देण्याबाबत  
करावयाची कार्यवाही.

महाराष्ट्र शासन  
महसूल व वन विभाग  
शासन परिपत्रक क्रमांक: गौखनि १०/०३१६/प्र.क्र.२०४/ख  
हुतात्मा राजगुरु चौक, मादाम कामा मार्ग,  
मंत्रालय, मुंबई - ४०० ०३२  
तारीख: १४/०६/२०१७

- वाचा :** (१) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३  
(२) शासन निर्णय, महसूल व वन विभाग क्र. गौखनि १०/०५१२/प्र.क्र. ३००/ख,  
दि. १२ मार्च, २०१३  
(३) केंद्र शासन, पर्यावरण, वने व वातावरणीय बदल मंत्रालय अधिसूचना क्र.:एस  
ओ.१४१(E), दिनांक १५ जानेवारी, २०१६  
(४) शासन पत्र महसूल व वन विभाग क्र.: गौखनि १०/०२१६/प्र.क्र. १५८/ख,  
दि. २४ फेब्रुवारी, २०१६ व दिनांक २२ मार्च, २०१६

**-: शासन परिपत्रक :-**

संदर्भाधिन क्रमांक १ येथील महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ अन्वये गौण खनिजाच्या उत्खनन व वाहतूकीस परवानगी देण्याबाबत अनुसरावयाची कार्यपध्दती विहित करण्यात आलेली आहे. तसेच संदर्भाधीन क्रमांक २ येथील शासन निर्णयान्वये वाळू निर्गतीकरीता अनुसरावयाची कार्यपध्दती शासनाने विहित केलेली आहे. तथापि, गौण खनिजाचे उत्खनन व वाहतूकीबाबत संबंधित कायद्यातील तरतूदीची प्रभावी अंमलबजावणी होत नसल्याबाबत लोकप्रतिनिधी, जनता व प्रसारमाध्यामांतून मोठ्या प्रमाणावर राज्य शासनाकडे तक्रारी प्राप्त होत आहेत. त्याअनुषंगाने गौण खनिजाच्या उत्खनन व वाहतूकीस परवानगी देण्यासंबंधी साकल्याने विचार केल्यानंतर खालीलप्रमाणे कार्यवाही करण्याचे निर्देश या शासन परिपत्रकान्वये देण्यात येत आहेत :-

- (i) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील नियम २ (ज) नुसार गौण खनिजांचे उत्खनन व वाहतूकीसाठी परवाना देण्याचे अधिकार, तहसीलदार यांना ५०० ब्रास पर्यंत, उपविभागीय अधिकारी यांना ५०१ ते २,००० ब्रासपर्यंत व जिल्हाधिकारी यांना २,००१ ते २५,००० ब्रासपर्यंत, प्रदान करण्यात आलेले आहेत. उक्त नियमामधील नियम ५८ मध्ये जिल्हा खाणकाम योजना तयार करण्यासाठी जिल्हाधिकारी

यांच्या अध्यक्षतेखाली समिती गठित करण्यात आली आहे. सदर खाणकाम योजनेस जिल्हास्तरीय पर्यावरण परिणाम व्यवस्थापन प्राधिकरणाने मान्यता दिल्यानंतर, प्रकरणपरत्वे गौण खनिज उत्खननाचे परवाने देण्याविषयी निर्णय संबंधित सक्षम प्राधिकाऱ्यांच्या स्तरावर विनाविलंब घेण्यात यावेत. सदर परवाना देण्यासाठी परत जिल्हास्तरीय पर्यावरण परिणाम व्यवस्थापन प्राधिकरणाची (District Environment Impact Assessment Authority) मान्यता घेण्याची आवश्यकता नाही.

(ii) उक्त नियमामधील नियम ६५ मध्ये सक्षम अधिकारी अर्ज प्राप्त झाल्यावर, आवश्यक त्या कागदपत्रांची पडताळणी केल्यानंतर असा अर्ज मिळाल्यापासून ३० दिवसांच्या कालावधीत, त्याला योग्य वाटेल त्याप्रमाणे परवाना देईल किंवा त्यास नकार देईल अशी तरतूद करण्यात आली आहे. उक्त विहित कालावधीत अशा प्रकरणी न चुकता निर्णय घेण्याची दक्षता घेण्यात यावी.

(iii) संबंधित परवानाधारक यांनी गौण खनिज उत्खननाच्या परवान्याची मुदत किंवा त्याअंतर्गत मंजूर परिमाण संपण्यापूर्वी किमान ३० दिवस आधी सक्षम प्राधिकाऱ्याकडे अर्ज करणे बंधनकारक असेल. वरीलप्रमाणे विहित मुदतीत अर्ज केल्यावरही संबंधित सक्षम प्राधिकारी यांनी सदर अर्जावर पूर्वीच्या परवान्याची मुदत संपल्यानंतर किंवा मंजूर परिमाणाचे उत्खनन संपल्यानंतर नवीन परवाना देण्याचा निर्णय घेतल्यास, पूर्वीच्या परवान्याचा कालावधी संपुष्टात आल्यापासून किंवा पूर्वीच्या परवान्यातील मंजूर परिमाणाचे उत्खनन संपल्याच्या दिनांकापासून नवीन परवाना मंजूर होईपर्यंतचा कालावधी परवान्याच्या कालावधीत धरण्यात यावा व या कालावधीत परवानाधारकाने केलेले उत्खनन अवैध समजण्यात येऊ नये व त्यावर दंडात्मक कारवाई न करता अनुज्ञेय स्वामित्वधन व इतर शुल्काची वसूली करण्यात यावी.

शासन परिपत्रक क्रमांक: गौखनि १०/०३१६/प्र.क्र.२०४/ख

(iv) वाळू उत्खननाबाबत तसेच नदीपात्रातून उत्खननाबाबत केंद्र शासनाच्या पर्यावरण, वने व वातावरणीय बदल मंत्रालयाच्या अधिसूचना क्र.: का.आ. १४१ (अ) दि. १५.०९.२०१६ मधील परिशिष्ट-१२ मध्ये विहित केल्यानुसार संनियंत्रणाची प्रक्रिया राबविण्यात यावी. तथापि, सदर परिशिष्ट इतर गौण खनिजे जसे की मुरुम, माती, काळा दगड व जांभा दगड इत्यादीबाबत लागू नाही याची कृपया नोंद घ्यावी.

२. सदर शासन परिपत्रक महाराष्ट्र शासनाच्या [www.maharashtra.gov.in](http://www.maharashtra.gov.in) या संकेतस्थळावर उपलब्ध करण्यात आले असून त्याचा संकेतांक २०१७०६१३१७५३०७८८९९ असा आहे. सदर शासन परिपत्रक डिजीटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

**Rajendra  
Kshirsagar**

Digitally signed by Rajendra Kshirsagar  
DN: c=IN, o=Government Of  
Maharashtra, ou=Revenue And Forest  
Dept, postalCode=400032,  
st=Maharashtra,  
2.5.4.20=3e673df1a1f6243d932fcb8679  
fc8cd85d90c61495ae8b4592f8dcc5b8a  
851a8, cn=Rajendra Kshirsagar  
Date: 2017.06.14 13:42:48 +05'30'

( राजेंद्र क्षीरसागर )

शासनाचे उप सचिव

प्रत,

- १) मा.राज्यपाल यांचे सचिव, राजभवन, मलबार हिल, मुंबई. (पत्राने)
- २) मा.मुख्यमंत्री महाराष्ट्र राज्य यांचे अपर मुख्य सचिव, मंत्रालय, मुंबई.
- ३) मा.मंत्री (महसूल) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ४) मा.राज्यमंत्री (महसूल) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ५) सर्व मा.मंत्री व सर्व मा.राज्यमंत्री यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ६) मा.मुख्य सचिव, महाराष्ट्र राज्य, मंत्रालय, मुंबई.
- ७) सर्व मंत्रालयीन विभाग.
- ८) प्रधान मुख्य वन संरक्षक, नागपूर
- ९) सर्व विभागीय आयुक्त.
- १०) मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड, बेलार्ड इस्टेट, मुंबई-४०० ००९

पृष्ठ ४ पैकी ३

शासन परिपत्रक क्रमांक: गौखनि १०/०३१६/प्र.क्र.२०४/ख

---

- ११) सर्व जिल्हाधिकारी.
- १२) संचालक, भूविज्ञान व खनिकर्म संचालनालय, नागपूर.
- १३) सर्व उपविभागीय अधिकारी.
- १४) सर्व तहसिलदार.
- १५) महालेखापाल-१, महाराष्ट्र राज्य (लेखा व अनुज्ञेयता), (लेखापरिक्षा), मुंबई.
- १६) महालेखापाल-२, महाराष्ट्र राज्य (लेखा व अनुज्ञेयता), (लेखापरिक्षा), नागपूर.
- १७) सर्व कार्यासन, महसूल व वन विभाग, मंत्रालय, मुंबई-४०० ०३२.
- १८) निवडनस्ती "ख" कार्यासन, महसूल व वन विभाग, मंत्रालय, मुंबई ४०० ०३२.

## Annexure-VI A

Action to be taken to allow extraction & transportation of secondary minerals.

**GOVERNMENT OF MAHARASHTRA**

Revenue & Forest Department

Government Resolution No. Gaukhani-10/0316/C. No.204/B

Hutatma Rajguru Chowk, Madam Cama road,

Mantralaya, Mumbai-400 032

Dated: 14/06/2017

- Read:** (1) Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013
- (2) Government Resolution, Revenue & Forest Department No. Gaukhani 10/0512/C. No.300/B dated 12 March, 2013.
- (3) Central Government, Ministry of Environment, Forest and Climate Change, Notification No. S.O. 141(E), dated 15 January, 2016.
- (4) Government Letter Revenue & Forest Department No. Gaukhani 10/0216/C. No.158/B dated 24 February, 2016 & 22 March, 2016.

**GOVERNMENT CIRCULAR**

In the context of No.1 of Minor Mineral Development and Regulation Rules, 2013, the procedure to be followed regarding permission for excavation and transportation of minor minerals has been prescribed. Also the Government has prescribed the procedure to be followed for sand extraction as per Government Resolution No.2 in

this context. However, the State Government has been receiving a large number of complaints from the people's representatives, the public and media regarding the non effective implementation of the provisions of the law relating to mining and transportation of secondary minerals. Accordingly, after considering the issue of permitting the extraction and transportation of secondary minerals instructions are being given in this Government Circular to take action as follows:-

- (i) According to Rule 2 (j) of Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, Tahsildars have been provided upto 500 brasses, Sub Divisional Officers upto 501 to 200 brasses, Collectors upto 2001 to 25,000 brasses. For representation of District Mining Plan in Rule 58 of the said Rules, a committee has been constituted under the Chairmanship of Government. After the approval of this mining scheme by the District Level Environment Impact Management Authority, the decision regarding

issuance of secondary mineral extraction licenses should be taken without delay at the level of the competent authority concerned. There is no need to get approval of District Environment Impact Assessment Authority for issuing this license.

(ii) Rule 65 of the said Rules provides that the competent authority after receiving the application and after verification of the required documents within 30 days from the receipt of such application may issue or reject the license as he deems fit. Care should be taken to take a decision in such a case without falling within the prescribed period.

(iii) It shall be mandatory for the concerned Licensee to apply to the competent authority atleast 30 days before the expiration date of the secondary mineral extraction license or the amount sanctioned under it. If the concerned competent authority decides to issue a new license on the application after the expiry of the previous license or after the excavation of the approved

quantity, the period from the expiration of the previous license or from the date of completion of excavation of the approved quantity in the previous license shall be within the license period. Excavation carried out by the licensee during the period should not be considered illegal and permissible ownership and other charges should be recovered without penalizing it.

(iv) Notification No. Off. Order 141 (A) dated 15.01.2016 of Ministry of Environment, Dense and Climate Change of Central Government regarding ongoing excavation and excavation from river basin, the monitoring process should be implemented as prescribed in Appendix 12 of the said order. However, please note that this supplement does not apply to other secondary minerals such as acne, clay, blackstone and jaggery.

2. This Government Circular has been made available on the website of Government of Maharashtra [www.maharashtra.gov.in](http://www.maharashtra.gov.in) and its codes

201706131753078819. This Government Circular is being attested with digital signature.

According to the order and in the name of Governor of Maharashtra.

Sd/-  
(Rajendra Kshirsagar)  
Dy. Secretary of Government

Copy to:

- 1) Secretary to Hon'ble Governor, Rajbhavan, Malbar Hill, Mumbai.
- 2) Upper Chief Secretary to Hon'ble Chief Ministry, State of Maharashtra, Mantralaya, Mumbai.
- 3) Personal Secretary to Hon'ble Minister (Revenue), Mantralaya, Mumbai.
- 4) Personal Secretary to Hon'ble State Minister (Revenue), Mantralaya, Mumbai.
- 5) All Personal Secretary to Hon'ble Ministers and Hon'ble State Ministers, Mantralaya, Mumbai.
- 6) Hon'ble Chief Secretary, Maharashtra State, Mantralaya, Mumbai.
- 7) All Ministerial Departments.
- 8) Chief Conservator of Forests, Nagpur.
- 9) All Divisional Commissioners
- 10) All Chief Executive Officers, Maharashtra Maritime Board, Bellard Estate, Mumbai-400 001.

## ANNEXURE-VII

16

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

- 10 का.आ. 562(अ) तारीख 26 फ़रवरी 2014;
11. का.आ. 637(अ) तारीख 28 फ़रवरी 2014;
12. का.आ. 1599(अ) तारीख 25 जून 2014;
13. का.आ. 2601(अ) तारीख 7 अक्टूबर 2014;
14. का.आ. 2600(अ) तारीख 9 अक्टूबर 2014
15. का.आ. 3252(अ) तारीख 22 दिसम्बर 2014;
16. का.आ. 382(अ) तारीख 3 फरवरी, 2015;
17. का.आ. 811(अ) तारीख 23 मार्च, 2015;
18. का.आ. 996(अ) तारीख 10 अप्रैल 2015;
19. का.आ. 1142(अ) तारीख 17 अप्रैल 2015;
20. का.आ. 1141(अ) तारीख 29 अप्रैल 2015;
21. का.आ. 1834(अ) तारीख 6 जुलाई 2015;

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 15th January, 2016

**S.O. 141(E).**—Whereas in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006, issued *vide* number S.O. 1533(E), dated the 14<sup>th</sup> September 2006, was published under sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, *vide* number S.O. 2588(E), dated 22<sup>nd</sup> September, 2015, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date of publication on which copies of Gazette containing the said notification were available to the public;

And whereas, copies of said notification were made available to the public on 22<sup>nd</sup> September 2015;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

And whereas, in pursuance to the order of Hon'ble Supreme Court dated the 27<sup>th</sup> February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease;

And whereas, as a result of the above said Order of Hon'ble Supreme Court, the number of cases which are now required to obtain prior environmental clearance has increased substantially;

And whereas, the Hon'ble National Green Tribunal, *vide* its order dated the 13<sup>th</sup> January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals;

And whereas, the State Governments have represented for streamlining the process of environmental clearance for mining of minor mineral;

And whereas, the Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on Sustainable Sand Mining detailing the provisions on environmental clearance for cluster, creation of District Environment Impact Assessment Authority and proper monitoring of sand mining using information technology and information technology enabled services to track the mined out material from source to destination;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

**In the said notification,-**

(a) in paragraph 2, after the words "in the said Schedule", the following words shall be inserted, namely:-  
"and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category 'B2' for mining of minor minerals in the said Schedule";

(b) after paragraph 3, the following paragraph shall be inserted, namely:-

**"3 A. District Level Environment Impact Assessment Authority:-**

- (1) A District Level Environment Impact Assessment Authority hereinafter referred to as the DEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of four members including a Chairperson and a Member-Secretary.
  - (2) The District Magistrate or District Collector shall be the Chairperson of the DEIAA.
  - (3) The Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter of the concerned district of the State shall be the Member-Secretary of the DEIAA.
  - (4) The other two members of the DEIAA shall be the senior most Divisional Forest Officer and one expert. The expert shall be nominated by the Divisional Commissioner of the Division or Chief Conservator of Forest, as the case may be. The term and qualifications of the expert fulfilling the eligibility criteria are given in Appendix VII to this notification.
  - (5) The members of the DEIAA who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert member.
  - (6) The District Level Expert Appraisal Committee hereinafter referred to as the DEAC shall comprise of eleven members, including a Chairman and a Member-Secretary.
  - (7) The senior most Executive Engineer, Irrigation Department in the district of respective State Governments or Union territory Administration shall be the Chairperson of the DEAC.
  - (8) The Assistant Director or Deputy Director of the Department of Mines and Geology or District Mines Officer or Geologist of the district shall be the Member-Secretary of the DEAC in that order.
  - (9) A representative of the State Pollution Control Board or Committee, senior most Sub-Divisional Officer (Forest) in the district, representative of Remote Sensing Department or Geology Department or State Ground Water Department, one occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector, Engineer from Zila Parishad, and three expert members to be nominated by the Divisional Commissioner or Chief Conservator of Forest, as the case may be, shall be the other members of the DEAC. The term and qualifications of the experts fulfilling the eligibility criteria are given in Appendix VII to this notification.
  - (10) The members of the DEAC who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert members.
  - (11) The District Magistrate or District Collector shall notify an agency to act as Secretariat for the DEIAA and the DEAC and shall provide all financial and logistic support for their statutory functions.
  - (12) The DEIAA and DEAC shall exercise the powers and follow the procedure as specified in the said notification, as amended from time to time.
  - (13) The DEAC shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case and if consensus cannot be reached, the view of the majority shall prevail. ";
- (c) in paragraph 4, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-  
"(iv) The 'B2' Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification." ;
- (d) for paragraph 5, the following paragraph shall be substituted, namely:-

**"5. Screening, Scoping and Appraisal Committees:-**

The same Expert Appraisal Committees (EACs) at the Central Government, SEACs at the State or Union territory level and DEAC at the district level shall screen, scope and appraise projects or activity in category 'A', 'B1 and B2' and 'B2' projects for mining of minor minerals of lease area less than and equal to five hectare respectively. EAC, SEACs and DEACs shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union

territory Administration with identical composition. DEAC at the district level shall be constituted by the Central Government as per the composition given in paragraph 3 A.

(b) The Central Government may with the prior concurrence of the concerned State Governments or the Union territory Administration constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost.

(c) The EAC and SEAC shall be reconstituted after every three years.

(d) The authorised members of the EAC, SEACs and DEACs concerned, may inspect any site connected with the project or activity in respect of which the prior environmental clearance is sought for the purpose of screening or scoping or appraisal with prior notice of at least seven days to the project proponent who shall provide necessary facilities for the inspection.

(e) The EAC, SEACs and DEACs shall function on the principle of collective responsibility. The Chairperson shall endeavor to reach a consensus in each case and if consensus cannot be reached the view of the majority shall prevail.”;

(e) for paragraph 6, the following paragraph shall be substituted, namely:-

**“6. Application for Prior Environmental Clearance (EC):-**

An application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II after the identification of prospective site (s) for the project and/or activities to which the application relates; and in Form 1M for mining of minor minerals up to five hectare under Category ‘B2’ projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M; and in case of construction projects or activities (item 8 of the Schedule), a copy of the conceptual plan shall be provided instead of pre-feasibility report.”;

(f) in paragraph 7,-

(i) in sub-paragraph (i), under the heading “I. Stage (1)- Screening:”, the existing sub-paragraph shall be lettered as sub-paragraph “(A)” and after sub-paragraph as so lettered, the following sub-paragraph shall be inserted, namely:-

“(B) The cases as specified in Appendix IX shall be exempted from prior environmental clearance.”;

(ii) after sub-paragraph 7 (ii), the following sub-paragraph shall be inserted, namely:-

**“7 (iii) Preparation of District Survey Report for Sand Mining or River Bed Mining and Mining of other Minor Minerals:**

(a) The prescribed procedure for preparation of District Survey Report for sand mining or river bed mining and mining of other minor minerals is given in Appendix X.

(b) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;

(g) in paragraph 8,-

(i) for the letters and word “EAC or SEAC”, the words and letters “EAC or SEAC or DEAC” shall be substituted;

(ii) for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee” wherever they occur, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(h) in paragraph 9, in sub-paragraph (i),-

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(i) in paragraph 10, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The prescribed procedure for sand mining or river bed mining and monitoring is given in Appendix XII.”;

(j) in paragraph 11, -

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(k) in the Schedule,-

(i) for item 1 (a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
“1(a)	(i) Mining of minerals	≥50 ha of mining lease area in respect of non-coal mine lease  >150 ha of mining lease area in respect of coal mine lease  Asbestos mining	<50 ha of mining lease area in respect of non-coal mine lease  ≤150 ha of mining lease area in respect of coal mine lease	General Conditions shall apply except:  (i) for project or activity of mining of minor minerals of Category ‘B2’ (up to 25 ha of mining lease area);  (ii) River bed mining projects on account of inter-state boundary.

		irrespective of mining area		<p><b>Note:</b></p> <p>(1) Mineral prospecting is exempted.”;</p> <p>(2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;</p> <p>(3) The mining leases which have obtained environmental clearance under Environment Impact Assessment Notification, 1994 and Environment Impact Assessment Notification, 2006 shall not require fresh environmental clearance during renewal provided the project has valid and subsisting environmental clearance.</p>
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks or sanctuaries or coral reefs, ecologically sensitive areas.	All projects.		

(i) after Appendix VI, the following appendices shall be inserted, namely:-

**“APPENDIX VII**

**(See paragraph 3 A)**

**Qualifications and terms for the Experts in DEIAA and DEAC**

- 1. Qualification:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA or M Sc Degree or (ii) in case of Engineering/ Technology/ Architectural discipline, 4 years formal training course together with prescribed practical training in the field leading to a B. Tech/ B.E./ B. Arch. Degree, or (iii) Other professional degree (e.g. MBA etc.) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/ article ship and pass examinations conducted by the concerned professional associations (e.g. Chartered Accountancy) or (v) a University degree, followed by two years of formal training in a University or Service Academy (e.g. MBA/MPA etc.). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.
- 2. Expert:** A professional fulfilling the above eligibility criteria with at least 10 years of relevant experience in the field or with an advanced degree (e.g. Ph. D) in a concerned field with at least 5 years of relevant experience.
- 3. Age:** Below 70 years. However, in the event of non-availability of paucity of experts in a given field, the maximum age of a member may be allowed up to 75 years.
- 4. Fields:** Experts in Mining, Geology, Hydrology, Remote Sensing, Environment Quality, Environment Impact Assessment Process, Risk Assessment, Life Sciences, Marine Sciences, Forestry and Wildlife, Environmental Economics, Bio-diversity, and River Ecology.

5. **Tenure:** The maximum tenure of expert members shall be for two terms of three years each.
6. The Expert Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

**APPENDIX VIII**  
(See paragraph 6)

**FORM 1 M**

**APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE**

**(II) Basic Information**

- (viii) Name of the Mining Lease site:  
 (ix) Location / site (GPS Co-ordinates):  
 (x) Size of the Mining Lease (Hectare):  
 (xi) Capacity of Mining Lease (TPA):  
 (xii) Period of Mining Lease:  
 (xiii) Expected cost of the Project:  
 (xiv) Contact Information:

**Environmental Sensitivity**

Sl. No.	Areas	Distance in kilometer / Details
1.	Distance of project site from nearest rail or road bridge over the concerned River, Rivulet, Nallah etc.	
2.	Distance from infrastructural facilities Railway line National Highway State Highway Major District Road Any Other Road Electric transmission line pole or tower Canal or check dam or reservoirs or lake or ponds In-take for drinking water pump house Intake for Irrigation canal pumps	
3.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	
4.	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	
5.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	
6.	Inland, coastal, marine or underground waters	
7.	State, National boundaries	
8.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	
9.	Defence installations	
10.	Densely populated or built-up area, distance from nearest human habitation	
11.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	
12.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	
13.	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	
14.	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	

15.	Is proposed mining site located over or near fissure / fracture for ground water recharge	
16.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- (a) The Forest (Conservation) Act, 1980; (b) The Wildlife (Protection) Act, 1972; (c) The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	
17.	Forest land involved (hectares)	
18.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders or directions of the Court, if any, and its relevance with the proposed project.	

(Signature of Project Proponent  
Along with name and address)

#### APPENDIX – IX

[See paragraph 7(i) (B)]

#### EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

- The following cases shall not require prior environmental clearance, namely:-
1. Extraction of ordinary clay or sand, manually, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
  2. Extraction of ordinary clay or sand, manually, by earthen tile makers who prepare earthen tiles.
  3. Removal of sand deposits on agricultural field after flood by farmers.
  4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
  5. Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatama Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts.
  6. Dredging and de-silting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of their maintenance, upkeep and disaster management.
  7. Traditional occupational work of sand by Vanjara and Oads in Gujarat *vide* notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14<sup>th</sup> February, 1990 of the Government of Gujarat.
  8. Digging of well for irrigation or drinking water.
  9. Digging of foundation for buildings not requiring prior environmental clearance.
  10. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nala, drain, water body, etc., to deal with any disaster or flood like situation upon orders of District Collector or District Magistrate.
  11. Activities declared by State Government under legislations or rules as non-mining activity with concurrence of the Ministry of Environment, Forest and Climate Change, Government of India.

#### APPENDIX - X

[See paragraph 7 (iii) (a)]

#### PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3. The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

9. Physiography of the District  
 10. Rainfall: month-wise  
 11. Geology and Mineral Wealth

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source.  
 (b) District wise availability of sand or gravel or aggregate resources.  
 (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

**Drainage system with description of main rivers**

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District

**Salient Features of Important Rivers and Streams:**

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

**Mineral Potential**

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

**Annual Deposition**


S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Total for the District						

A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

**Methodology adopted for calculation of Mineral Potential:**

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For example in some hill States mineral constituents like boulders, river born Bajri, sand up

to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

#### APPENDIX - XI

[See paragraph 7 (iii) (b)]

#### PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

The following policy shall be followed for environmental clearance of mining of minor minerals including cluster situation:-

- (1). The data provided by the States (Sustainable Sand Mining Guidelines) shows that most of the mining leases for minor minerals are of lease area less than 5 hectare. It is also reported that in hill States getting a stretch in river with area more than 5 hectare is very uncommon. So the size of lease for minor minerals including river sand mining will be determined by the States as per their circumstances.
- (2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment or Environment Management Plan shall be prepared by the State or State nominated Agency or group of project proponents in the Cluster or the project proponent in the cluster.
- (3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.
- (4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.
- (5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.
- (6). A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area.
- (7). Form 1M, Pre-Feasibility Report and mine plan for Category 'B2' projects for mining of minor minerals shall be prepared by the Registered Qualified Person or Accredited Consultants of Quality Council of India, National Accreditation Board for Education and Training. The Environment Impact Assessment or Environment Management Plan for Category 'A' and Category 'B1' projects shall be prepared by the accredited consultants of Quality Council of India, National Accreditation Board for Education and Training.
- (8). The SEIAAs shall have supervisory jurisdiction over the DEIAAs and decisions of DEIAA shall be reviewed by the SEIAA without prejudice to any provisions under any existing law.

#### Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
<b>EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease</b>								
0 - 5ha	'B2'	Form -1M, PFR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency

> 5 ha and < 25 ha	'B2'	Form -I, PFR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	nominated by MoEFCC
≥ 25ha and < 50ha	'B1'	Yes	Yes	Yes	Project Proponent	Project Proponent	SEAC/ SEIAA	
≥ 50 ha	'A'	Yes	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
<b>EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation</b>								
Cluster area of mine leases up to 5 ha	'B2'	Form -IM, PFR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form -I, PFR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster of mine leases of area ≥ 25 hectares with individual lease size < 50ha	'B1'	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	
Cluster of any size with any of the individual lease ≥ 50ha	'A'	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/ MoEFCC	

## APPENDIX - XII

[See paragraph 10 (iv)]

## PROCEDURE FOR MONITORING OF SAND MINING OR RIVER BED MINING

1. The security feature of Transport Permit shall be as under:

- (a) Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
- (b) Unique Barcode.
- (c) Unique Quick Response (QR) code.
- (d) Fugitive Ink Background.
- (e) Invisible Ink Mark.
- (f) Void Pantograph.
- (g) Watermark.

2. Requirement at Mine Lease Site:

- (a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.

- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- (c) Access control of mine lease site.
- (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.
3. Scanning of Transport Permit or Receipt and Uploading on Server:
- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
- (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.
4. Proposed working of the system:
- The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.
- When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.
5. Checking On Route:
- The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.
6. Breakdown of Vehicle:
- In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.
7. Tracking of Vehicles:
- The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.
8. Alerts or Report Generation and Action Review:
- The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

The monitoring of mined out mineral, environmental clearance conditions and enforcement of Environment Management Plan will be ensured by the DEIAA, SEIAA and the State Pollution Control Board or Committee. The monitoring arrangements envisaged above shall be put in place not later than three months. The monitoring of enforcement of environmental clearance conditions shall be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry for the purpose.”

[No. Z-11013/98/2014-IA-II (M)]

MANOJ KUMAR SINGH, Jt. Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers :-

1. S.O. 1737 (E) dated the 11th October, 2007;
2. S.O. 3067 (E) dated the 1st December, 2009;
3. S.O. 695 (E) dated the 4th April, 2011;
4. S.O. 2896 (E) dated the 13th December, 2012;
5. S.O. 674 (E) dated the 13th March, 2013;
6. S.O. 2204 (E) dated the 19th July 2013;
7. S.O. 2555 (E) dated the 21st August, 2013;
8. S.O. 2559 (E) dated the 22nd August, 2013;
9. S.O. 2731 (E) dated the 9th September, 2013;
10. S.O. 562 (E) dated the 26th February, 2014;
11. S.O. 637 (E) dated the 28th February, 2014;
12. S.O. 1599 (E) dated the 25th June, 2014;
13. S.O. 2601 (E) dated the 7th October, 2014;
14. S.O. 2600 (E) dated the 9th October, 2014;
15. S.O. 3252 (E) dated the 22nd December, 2014;
16. S.O. 382 (E) dated the 3rd. February, 2015;
17. S.O. 811 (E) dated the 23rd March, 2015;
18. S.O. 996 (E) dated the 10th April, 2015;
19. S.O. 1142 (E) dated the 17th April, 2015;
20. S.O. 1141 (E) dated the 29th April, 2015;
21. S.O. 1834 (E) dated the 6th July, 2015.



## ANNEXURE- VII A

2

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

1.	ज्येष्ठतम कार्य पालक इंजीनियर, सिंचाई विभाग	अध्यक्ष
2.	ज्येष्ठतम उप प्रभागीय अधिकारी (वन)	सदस्य
3.	सुदूर संवेदन विभाग या जियोलोजी विभाग या राज्य भूजल विभाग का जिला मजिस्ट्रेट या जिला कलक्टर द्वारा नामनिर्दिष्ट किया जाने वाला प्रतिनिधि	सदस्य
4.	जिला मजिस्ट्रेट या जिला कलक्टर द्वारा नामनिर्दिष्ट किया जाने वाला व्यवसायिक स्वास्थ्य विशेषज्ञ या चिकित्सा अधिकारी	सदस्य
5.	जिला परिषद् से इंजीनियर	सदस्य
6.	राज्य प्रदूषण नियंत्रण बोर्ड या समिति का प्रतिनिधि	सदस्य
7.	प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किया जाने वाला विशेषज्ञ	सदस्य
8.	प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किया जाने वाला विशेषज्ञ	सदस्य
9.	प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किया जाने वाला विशेषज्ञ	सदस्य
10.	ज्येष्ठतम सहायक इंजीनियर, लोक निर्माण विभाग	सदस्य
11.	जिले में सहायक निदेशक या उप निदेशक या जिला खान अधिकारी या भूगर्भविद, उसी क्रम में	सदस्य-सचिव

6. डीईएसी के अध्यक्ष और सदस्य जिले में अपनी पदावधि के दौरान पद धारण करेंगे तथा गैर शासकीय सदस्यों सक्षम प्राधिकारी द्वारा उनके नामनिर्देशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।

7. डीईएसी ऐसी शक्तियों का प्रयोग करेगी और ऐसी प्रक्रिया का अनुसरण करेगी जो उक्त राजपत्र की अधिमूचना में विनिर्दिष्ट हैं।

8. डीईएसी सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक मामले में सर्वसम्मति पर पहुंचने का प्रयास करेगा और यदि सर्वसम्मति पर नहीं पहुंचा जा सकता है तो बहुमत का मत अभिभावी होगा।

9. जिले का जिला मजिस्ट्रेट या जिला कलक्टर डी.ई.ए.सी. के लिए सचिवालय के रूप में कार्य करने के लिए किसी अभिकरण को अधिसूचित करेगा और अभिकरण सभी संभार तंत्र समर्थन जिसके अंतर्गत परिवहन, वास-सुविधा और इसके सभी कानूनी कृत्यों के संबंध में ऐसी अन्य सुविधाएं भी हैं, उपलब्ध कराएगी।

10. जिलों के लिए प्राधिकरण के गैर शासकीय सदस्य बैठक के लिए फीस, यात्रा भत्ता और महंगाई भत्ता के हकदार होंगे जिसका संदाय संबंधित राज्य सरकार के नियमों के अनुसार किया जाएगा।

[सं. जेड-11013/98/2014-आईए-II (एम)]

मनोज कुमार सिंह, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th January, 2016

**S.O.190(E).**—In exercise of the powers conferred by sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the District Level Environment Impact Assessment Authority (DEIAA), for grant of environmental clearance for Category 'B2' Projects for mining of minor minerals, for all the districts in the country (hereinafter referred to as Authority for the districts) comprising of the following members, namely:—

1. District Magistrate or District Collector of the district —Chairperson
2. Senior most Divisional Forest Officer in the district —Member
3. An expert member to be nominated by the Divisional Commissioner or Chief Conservator of the Forest —Member
4. Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter —Member-Secretary

2. The Chairperson and official members of the Authority for the districts shall hold office during their tenure in the district on said posts and the expert member shall hold office for a period of three years from the date of nomination by the competent authority.

3. The Authority for the districts shall exercise such powers and follow the procedures as specified in the said notification.

4. The Authority for the districts shall base its decision on the recommendations of the District Level Expert Appraisal Committee constituted under paragraph 5 of this notification.

5. For the purposes of assisting the Authority for the districts, the Central Government hereby constitutes the District Level Expert Appraisal Committee for all the districts of the country (hereinafter referred to as DEAC for the district) comprising of the following members, namely:-

1.	Senior most Executive Engineer, Irrigation Department	—Chairperson
2.	Senior most Sub-Divisional Officer (Forest)	—Member
3.	A representative of Remote Sensing Department or Geology Department or State Ground Water Department to be nominated by the District Magistrate or District Collector	—Member
4.	Occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector	—Member
5.	Engineer from Zila Parishad	—Member
6.	A representative of State Pollution Control Board or Committee	—Member
7.	An expert to be nominated by the Divisional Commissioner or Chief Conservator of Forest	—Member
8.	An expert to be nominated by the Divisional Commissioner or Chief Conservator of Forest	—Member
9.	An expert to be nominated by the Divisional Commissioner or Chief Conservator of Forest	—Member
10.	Senior most Assistant Engineer, Public Works Department	—Member
11.	Assistant Director or Deputy Director or District Mines Officer or Geologist in the district in that order	—Member- Secretary

6. The Chairperson and the official members of the DEAC shall hold office during their tenure in the district and the non-official members shall hold office for three years from the date of their nomination by the competent authority.

7. The DEAC shall exercise the powers and follow the procedures as specified in the said notification.

8. The DEAC shall function on the principles of collective responsibility and the Chairperson shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

9. The District Magistrate or District Collector of the district shall notify an agency to act as Secretariat for the Authority for the districts and DEAC. The agency shall provide all logistic support including transportation, accommodation, and such other facilities in respect of all its statutory functions.

10. The non-official members of the Authority for districts and the DEAC shall be entitled to such sitting fees, travelling allowance and dearness allowance which shall be paid in accordance with the concerned rules of the respective State Governments.

[No. Z-11013/98/2014-IA-II (M)]

MANOJ KUMAR SINGH, Jt. Secy.

## ANNEXURE- VII B

[ भाग II-खण्ड 3(ii) ]

भारत का राजपत्र : असाधारण

5

21. का.आ. 1142(अ), तारीख 17 अप्रैल, 2015 ;
22. का.आ. 1141(अ), तारीख 29 अप्रैल, 2015 ;
23. का.आ. 1834(अ), तारीख 6 जुलाई, 2015 ;
24. का.आ. 2571(अ), तारीख 31 अगस्त, 2015,
25. का.आ. 2572(अ), तारीख 14 सितंबर, 2015,
26. का.आ. 141(अ) 15 जनवरी, 2016,
27. का.आ. 648(अ) तारीख 3 मार्च, 2016 ;
28. का.आ. 2269(अ) तारीख 1 जुलाई, 2016 ;
29. का.आ. 2944(अ), तारीख 14 सितम्बर, 2016;
30. का.आ. 3518(अ), तारीख 23 नवंबर, 2016 ;
31. का.आ. 3999(अ), तारीख 9 दिसंबर, 2016;
32. का.आ. 4241(अ), तारीख 30 दिसम्बर, 2016; और
33. का.आ. 3611(अ), तारीख 25 जुलाई, 2018।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE****NOTIFICATION**

New Delhi, the 14th August, 2018

**S.O. 3977(E).**— Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the said notification entailing capacity addition with change in process or technology or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas, the said Ministry has received requests, for delegation of more powers to State Environment Impact Assessment Authority (SEIAA) and District Environment Impact Assessment Authority (DEIAA) with respect to grant of Environment Clearances;

And whereas clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 provides that, whenever the Central Government considers that prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall give notice of its intention to do so;

And whereas, a draft notification for making amendments in the Environment Impact Assessment Notification, 2006 in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 was published, vide number S.O.3933 (E) dated the 18th December 2017, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of said notification in the Gazette of India;

And whereas, copies of the said notification were made available to the public on 18th December 2017:

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Environment Impact Assessment Notification, 2006 namely:-

In the said Notification, in the SCHEDULE, for item 1(a), 1(c), and the Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI and entries relating thereto, the following item and entries shall be substituted, namely:

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1 (a)	(i) Mining of minerals  (ii) Slurry pipelines (coal, lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	> 100 ha. of mining lease area in respect of non-coal mine lease.  > 150 ha of mining lease area in respect of coal mine lease  Asbestos mining irrespective of mining area.  All projects.	≤ 100 ha of mining lease area in respect of non-coal mine lease.  ≤ 150 ha of mining lease area in respect of coal mine lease.	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category 'B2' (up to 25 ha of mining lease area);  (ii) for project or activity of mining of minor minerals of Category 'B1' in case of cluster of mining lease area; and  (iii) River bed mining projects on account of inter-state boundary.  Note:  (1) Mineral prospecting is exempted;  (2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI;
1(c)	(i) River Valley projects  (ii) Irrigation projects	(i) ≥ 50 MW hydroelectric power generation;  (ii) ≥ 50,000 ha. of culturable command area	(i) ≥ 25 MW and < 50 MW hydroelectric power generation;  (ii) > 2000 ha. and < 50,000 ha. of culturable command area.	General Condition shall apply.  Note:- (i) Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level.  (ii) Change in irrigation technology having environmental benefits (eg. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require amendment/ revision of EC.
			<b>Irrigation system</b>	<b>Requirement of EC</b>
			(a) Minor Irrigation system (≤ 2000 Ha)	Exempted
			(b) Medium irrigation system (> 2000 and < 10,000 ha.)	Required to prepare EMP and to be dealt at State Level (B <sub>2</sub> category).

			(c) Major irrigation system (≥10,000 to < 50,000 ha.)	Required to prepare EIA/EMP and to be dealt at State Level (B <sub>1</sub> category).	
--	--	--	---	---	--

**Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI:**

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP/ DSR	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
<b>EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease</b>								
0 – 5ha	'B2'	Form –1M, PFR, DSR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
> 5 ha and < 25 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
≥ 25ha and ≤ 100ha	'B1'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
> 100 ha	'A'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
<b>EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation</b>								
Cluster area of mine leases up to 5 ha	'B2'	Form –1M, PFR, DSR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster area of Mine leases > 5 ha and < 25 ha with any individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	

Cluster of mine leases of area $\geq$ 25 hectares with individual lease size $\leq$ 100ha	'B1'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/SEIAA
Cluster of any size with any of the individual lease > 100ha	'A'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/MoEFCC

[F. No. 19-2/2013-IA.III (Pt.II)]

GYANESH BHARTI, Jt. Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and subsequently amended *vide* the following numbers: -

1. S.O. 1949 (E) dated the 13<sup>th</sup> November, 2006
2. S.O. 1737 (E) dated the 11<sup>th</sup> October, 2007;
3. S.O. 3067 (E) dated the 1<sup>st</sup> December, 2009;
4. S.O. 695 (E) dated the 4<sup>th</sup> April, 2011;
5. S.O. 156 (E) dated the 25<sup>th</sup> January, 2012;
6. S.O. 2896 (E) dated the 13<sup>th</sup> December, 2012;
7. S.O. 674 (E) dated the 13<sup>th</sup> March, 2013;
8. S.O. 2204 (E) dated the 19<sup>th</sup> July 2013;
9. S.O. 2555 (E) dated the 21<sup>st</sup> August, 2013;
10. S.O. 2559 (E) dated the 22<sup>nd</sup> August, 2013;
11. S.O. 2731 (E) dated the 9<sup>th</sup> September, 2013;
12. S.O. 562 (E) dated the 26<sup>th</sup> February, 2014;
13. S.O. 637 (E) dated the 28<sup>th</sup> February, 2014;
14. S.O. 1599 (E) dated the 25<sup>th</sup> June, 2014;
15. S.O. 2601 (E) dated the 7<sup>th</sup> October, 2014;
16. S.O. 2600 (E) dated the 9<sup>th</sup> October, 2014
17. S.O. 3252 (E) dated the 22<sup>nd</sup> December, 2014;
18. S.O. 382 (E) dated the 3<sup>rd</sup> February, 2015;
19. S.O. 811 (E) dated the 23<sup>rd</sup> March, 2015;
20. S.O. 996 (E) dated the 10<sup>th</sup> April, 2015;
21. S.O. 1142 (E) dated the 17<sup>th</sup> April, 2015;
22. S.O. 1141 (E) dated the 29<sup>th</sup> April, 2015;
23. S.O. 1834 (E) dated the 6<sup>th</sup> July, 2015;
24. S.O. 2571 (E) dated the 31<sup>st</sup> August, 2015;
25. S.O. 2572 (E) dated the 14<sup>th</sup> September, 2015;
26. S.O. 141 (E) dated the 15<sup>th</sup> January, 2016;
27. S.O. 648 (E) dated the 3<sup>rd</sup> March, 2016;
28. S.O. 2269(E) dated the 1<sup>st</sup> July, 2016;
29. S.O. 2944(E) dated the 14<sup>th</sup> September, 2016;

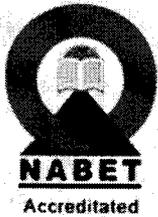
30. S.O. 3518 (E) dated 23<sup>rd</sup> November 2016;
31. S.O. 3999 (E) dated the 9<sup>th</sup> December, 2016;
32. S.O. 4241(E) dated the 30<sup>th</sup> December, 2016; and
33. S.O. 3611(E) dated the 25<sup>th</sup> July, 2018.

# M/s ENVIROGREEN CONSULTANTS (I) PVT. LTD.

(A complete Environmental and Mining Solution)



## Accreditations



NABL



OHSAS

## OUR SERVICES

### Environment

- Environmental Clearance, SPCB consent, NOC from CGWA
- Environmental compliances
- Environmental Auditing, Green Audits
- Implementation of environmental statutory conditions
- Conservation Plan for Scheduled animals

### Mining

- Mine Auction & Mine Valuation
- Mining Plan/ Scheme and Mine Survey
- Mining Feasibility Study
- Mining Risk Management
- Pit Design, Planning and Engineering

### Geology

- Geological & Structural Mapping
- Resource Modeling & Estimation (SURPAC software)
- Mineral Exploration (Core/Non Core Drilling & Geophysical Survey)
- Searching New Mineral Deposits (India/Abroad)
- Mine & Mineral Property Evaluation
- Grade Control & Reconciliation
- Hydrogeological Work
- Consultancy to Increase Profitability of Mine

### Laboratory

- Environmental Monitoring & Testing
- Mineral and Ore Testing

**Exposure in Abroad: Angola, Ethiopia, Indonesia, Laos, Malaysia, Nepal, Senegal, Sri Lanka, Tanzania, Thailand, Vietnam, Zambia**

**Address:** 1-B, Machhla Magra, Near Patel Circle, Udaipur-313002, Rajasthan,  
**Telefax:** +91-294-2484979; **Mobile:** +91- 9352239829, 8003590552, 7014368732  
**E-mail:** info@egcipl.com; **Web:** www.egcipl.com

**F. No. L-11011/175/2018-IA-II (M)**  
 Government of India  
 Ministry of Environment, Forest & Climate Change  
 Impact Assessment Division

\*\*\*

3<sup>rd</sup> Floor, Vayu Wing,  
 Indira Paryavaran Bhawan,  
 Jorbagh Road, Aliganj,  
 New Delhi-110 003  
 Email: [rb.lal@nic.in](mailto:rb.lal@nic.in)  
 Phone/Fax: 011-24695362

**Dated: 12<sup>th</sup> December 2018**

**Office Memorandum**

**Sub: Order dated 04<sup>th</sup> September, 2018 & 13<sup>th</sup> September, 2018 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 173 of 2018 & O.A. No. 186 of 2016 in the matters titled "Sudarsan Das Vs State of West Bengal & Ors" & "Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr." respectively- regarding.**

This is with reference to the recent orders of the Hon'ble NGT dated 04<sup>th</sup> September, 2018 in the matter titled *Sudarsan Das Vs State of West Bengal & Ors* & and order dated 13<sup>th</sup> September, 2018 in the matter *Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr.* Copies of the orders are enclosed herewith for ready reference.

2. The Hon'ble NGT vide order dated 13<sup>th</sup> September, 2018 in O.A. No. 186 of 2016 (*Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr*) has inter-alia directed as follows:-

*\*(i) Providing for EIA, EMP and conducting Public Consultation for all areas from 5 to 25 ha falling member Category B-2 in par with Category B-1 by SEAC/ SIEAA as well as for cluster situation wherever it is not provided;*

*(ii) Form-1M be made more comprehensive for areas of 0 to 5 ha by dispensing with the requirement for Public Consultation to be evaluated by SEAC for recommendation of grant EC by SIEAA instead of DEAC/DEIAA;*

*(iii) If a cluster or an individual lot area exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior environmental clearance;*

*(iv) EIA and/or EMP be prepared for the entire cluster in terms of recommendation 5 (supra) of the Guidelines for the purpose of recommendations 6, 7 and 8 thereof;*

(v) revise the procedure to also incorporate procedure with respect to annual rate of replenishment and timeframe for replenishment after mining closure in an area;

(vi) the MoEF&CC to prepare guidelines for calculation of the cost of restitution of damage caused to mined-out areas along with the Net Present Value of Ecological Services forgone because of illegal or unscientific mining."

3. In view of the above, the undersigned is directed to forward the copy of the aforementioned order for necessary compliance and inform the Ministry about the action taken.

4. This issues with the approval of the Competent Authority.

Yours faithfully,

Encl: As above

  
(Dr. R.B. Lal)  
Scientist 'E'

To,

1. The Chief Secretary, 1<sup>st</sup> Block, 5<sup>th</sup> Floor, A.P. Secretariat Office, Andhra Pradesh, Velagapudi - 522503
2. The Chief Secretary, Government of Andhra Pradesh, Civil Secretariat, Itanagar - 791111
3. The Chief Secretary, Government of Assam, Secretariat, 8<sup>th</sup> Floor, Assam Sachivalaya, Guwahati-781005
4. The Chief Secretary, Government of Bihar, Secretariat Building, Patna-800015
5. The Chief Secretary, Government of Chhattisgarh, Bhawan, Mantralaya, Nayal Bhawan
6. The Chief Secretary, Government of Jharkhand, Secretariat, Sardar Bhawan, Sachivalaya, Ranchi
7. The Chief Secretary, Government of Karnataka, Secretariat, Bardol, Goa - 403521
8. The Chief Secretary, Government of Punjab, Secretariat, Chandigarh - 160013
9. The Chief Secretary, Government of West Bengal, Secretariat, Shimla - 171002
10. The Chief Secretary, R. Government of Rajasthan, Secretariat, Jamina - 180001 R. No. - 180001
11. The Chief Secretary, Government of Madhya Pradesh, Project Building, Dhurwa, Ranchi
12. The Chief Secretary, Government of Orissa, Secretariat, Soudha, Bengaluru - 560003
13. The Chief Secretary, Government of Tamil Nadu, Secretariat, Thapapuram - 695001
14. The Chief Secretary, Government of Uttar Pradesh, Secretariat, Vallabh Bhawan Bhopal - 462001

15. The Chief Secretary, Government of Maharashtra CS Office Main Building, Mantralaya 6th Floor, Madame Cama Road, Mumbai - 400032
16. The Chief Secretary, Government of Manipur South Block, Old Secretariat Imphal-795001
17. The Chief Secretary, Government of Meghalaya Main Secretariat Building Rilang Building, Room No. 321 Meghalaya Secretariat, Shillong - 793001
18. The Chief Secretary, Government of Mizoram New Secretariat Complex, Aizwal - 796001
19. The Chief Secretary, Government of Nagaland Civil Secretariat, Kohima-797004
20. The Chief Secretary, Government of Odisha General Administration Department, Odisha Secretariat, Bhubaneswar - 751001
21. The Chief Secretary, Government of Punjab, Chandigarh - 160001
22. The Chief Secretary, Government of Rajasthan Secretariat, Jaipur - 302005
23. The Chief Secretary, Government of Sikkim New Secretariat, Gangtok - 737101
24. The Chief Secretary, Government of Tamil Nadu Secretariat, Chennai - 600009
25. The Chief Secretary, Government of Telangana Block C, 3rd Floor, Telangana Secretariat Khairatabad, Hyderabad, Telangana
26. The Chief Secretary, Government of Uttar Pradesh 1st Floor, Room No. 110 LalbahadurSastri Bhawan Uttar Pradesh Secretariat, Lucknow - 226 001
27. The Chief Secretary, Government of Tripura New Secretariat Complex, Secretariat-799010, Agartala West Tripura
28. The Chief Secretary, Government of Uttarakhand 4 Subhash Road, Uttarakhand Secretariat, Dehradun - 248001
29. The Chief Secretary, Government of West Bengal Nabanna, 13th Floor, 325, Sarat Chatterjee Road, MandiratalaShibpur, Howrah - 711102
30. The Chief Secretary, Andaman and Nicobar Administration Secretariat, Port Blair - 744101
31. The Chief Secretary, Secretariat, Moti, Silvassa, Daman - 396220
32. The Chief Secretary, Secretariat, Moti, Daman - 396 220
33. The Chief Secretary, Raj Bhawan, Chandigarh-160019
34. The Chief Secretary, Lakshadweep, Kavaratti - 682555
35. The Chief Secretary, Chief Secretariat, Goubert Avenue, Puducherry - 605001
36. The Chief Secretary, Delhi Secretariat, Ip Estate, Delhi - 110002, Near Indra Gandhi Indoor Stadium

**Copy to:**

1. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (S2), Kendriya Sadan, 4<sup>th</sup> Floor, E&F Wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore-560034
2. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (W2), E-5, Kendriya Paryavaran Bhawan, E-5 Area Colony, Link Road-3, Ravishankar Nagar, Bhopal-462016
3. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (E2), A/3, Chandrasekharpur, Bhubaneswar-751023

4. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (SEZ), 1<sup>st</sup> and 2<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai-34
5. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh-160030
6. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NCZ), Pearson Road, P.P. New Forest, Forest Research Institute (FRI) Campus Dehradun-248006
7. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (CZ), Kendriya Bhawan, 5<sup>th</sup> Floor Sector "H", Aliganj, Lucknow-226020
8. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur-440001
9. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony Ranchi-834002
10. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NEZ) Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong, Meghalaya-793021

*(Dr. R.B. Lal)*  
Scientist 'E'

*0/10/04*

## ANNEXURE-IX

[भाग II—खण्ड 3(11)]

मानव का सम्बन्ध : अध्याय 3

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 28th March, 2020

**S.O. 1224(E).**—WHEREAS, *vide* the Mineral Laws (Amendment) Act, 2020 (2 of 2020), the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) (hereinafter referred to as MMDR Act) has been amended with effect from the 10<sup>th</sup> day of January, 2020 and, *inter alia*, new section 8B relating to the provisions for transfer of statutory clearances has been inserted;

AND WHEREAS, sub-section (2) of section 8B of the MMDR Act provides that notwithstanding anything contained in this Act or any other law for the time being in force, the successful bidder of mining leases expiring under the provisions of sub-sections (5) and (6) of section 8A and selected through auction as per the procedure provided under this Act and the rules made thereunder, shall be deemed to have acquired all valid rights, approvals, clearances, licences and the like vested with the previous lessee for a period of two years;

AND WHEREAS, sub-section (3) of section 8B of the MMDR Act provides that notwithstanding anything contained in any other law for the time being in force, it shall be lawful for the new lessee to continue mining operations on the land, in which mining operations were being carried out by the previous lessee, for a period of two years from the date of commencement of the new lease;

AND WHEREAS, in pursuance of the aforesaid amendment to the MMDR Act, the Central Government deems it necessary to align the relevant provisions of the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 (hereinafter referred to as the EIA Notification, 2006);

AND WHEREAS, the Ministry of Environment, Forest and Climate Change is in the receipt of representations for waiver of requirement of prior environmental clearance for borrowing of ordinary earth for roads; and manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules, in public interest, and in supersession of the notification number S.O. 4307(E), dated the 29<sup>th</sup> November, 2019, hereby makes the following further amendments in the EIA Notification, 2006, namely:-

In the said notification,-

(i) in paragraph 11, after sub-paragraph (2), the following sub-paragraph shall be inserted, namely:-

“(3) The successful bidder of the mining leases, expiring under the provisions of sub-sections (5) and (6) of section 8A of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and selected through auction as per the procedure provided under that Act and the rules made thereunder, shall be deemed to have acquired valid prior environmental clearance vested with the previous lessee for a period of two years, from the date of commencement of new lease and it shall be lawful for the new lessee to continue mining operations as per the same terms and conditions of environmental clearance granted to the previous lessee on the said lease area for a period of two years from the date of commencement of new lease or till the new lessee obtains a fresh environmental clearance with the terms and conditions mentioned therein, whichever is earlier:

Provided that the successful bidder shall apply and obtain prior environmental clearance from the regulatory authority within a period of two years from the date of grant of new lease.”;

(ii) in the Schedule, against the item 1(a), in the column (5), after clause (2) of the Note, the following clause shall be inserted, namely:-

“(3) The evacuation or removal and transportation of already mined out material lying within the mining leases expiring under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), by the previous lessee, after the expiry of the said lease, shall not form the part of the mining capacity so permitted to the successful bidder, selected through auction as per the procedure provided under that Act and the rules made thereunder.”;

(iii) for Appendix-IX, the following Appendix shall be substituted, namely:-

## “APPENDIX-IX

## EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require Prior Environmental Clearance, namely:-

1. Extraction of ordinary clay or sand by manual mining, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand by manual mining, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works, like, de-silting of village ponds or tanks, construction of village roads, ponds or bunds undertaken in Mahatma Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes and community efforts.
6. Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines, etc.
7. Dredging and de-silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management.
8. Traditional occupational work of sand by Vanjara and Oads in Gujarat vide notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
9. Manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community.
10. Digging of wells for irrigation or drinking water purpose.
11. Digging of foundation for buildings, not requiring prior environmental clearance, as the case may be.
12. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nallah, drain, water body, etc., to deal with any disaster or flood like situation upon orders of the District Collector or District Magistrate or any other Competent Authority.
13. Activities declared by the State Government under legislations or rules as non-mining activity.”

[F. No. Z-11013/47/2018-IA.II (M)]

GEETA MENON, Jt. Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and subsequently amended *vide* the following numbers:-

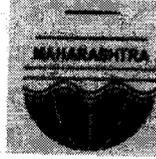
1. S.O. 1949 (E), dated the 13<sup>th</sup> November, 2006;
2. S.O. 1737 (E), dated the 11<sup>th</sup> October, 2007;
3. S.O. 3067 (E), dated the 1<sup>st</sup> December, 2009;
4. S.O. 695 (E), dated the 4<sup>th</sup> April, 2011;
5. S.O. 156 (E), dated the 25<sup>th</sup> January, 2012;
6. S.O. 2896 (E), dated the 13<sup>th</sup> December, 2012;
7. S.O. 674 (E), dated the 13<sup>th</sup> March, 2013;
8. S.O. 2204 (E), dated the 19<sup>th</sup> July, 2013;
9. S.O. 2555 (E), dated the 21<sup>st</sup> August, 2013;
10. S.O. 2559 (E), dated the 22<sup>nd</sup> August, 2013;
11. S.O. 2731 (E), dated the 9<sup>th</sup> September, 2013;
12. S.O. 562 (E), dated the 26<sup>th</sup> February, 2014;
13. S.O. 637 (E), dated the 28<sup>th</sup> February, 2014;

14. S.O. 1599 (E), dated the 25<sup>th</sup> June, 2014;
15. S.O. 2601 (E), dated the 7<sup>th</sup> October, 2014;
16. S.O. 2600 (E), dated the 9<sup>th</sup> October, 2014;
17. S.O. 3252 (E), dated the 22<sup>nd</sup> December, 2014;
18. S.O. 382 (E), dated the 3<sup>rd</sup> February, 2015;
19. S.O. 811 (E), dated the 23<sup>rd</sup> March, 2015;
20. S.O. 996 (E), dated the 10<sup>th</sup> April, 2015;
21. S.O. 1142 (E), dated the 17<sup>th</sup> April, 2015;
22. S.O. 1141 (E), dated the 29<sup>th</sup> April, 2015;
23. S.O. 1834 (E), dated the 6<sup>th</sup> July, 2015;
24. S.O. 2571 (E), dated the 31<sup>st</sup> August, 2015;
25. S.O. 2572 (E), dated the 14<sup>th</sup> September, 2015;
26. S.O. 141 (E), dated the 15<sup>th</sup> January, 2016;
27. S.O. 648 (E), dated the 3<sup>rd</sup> March, 2016;
28. S.O. 2269(E), dated the 1<sup>st</sup> July, 2016;
29. S.O. 2944(E), dated the 14<sup>th</sup> September, 2016;
30. S.O. 3518 (E), dated 23<sup>rd</sup> November 2016;
31. S.O. 3999 (E), dated the 9<sup>th</sup> December, 2016;
32. S.O. 4241(E), dated the 30<sup>th</sup> December, 2016;
33. S.O. 3611(E), dated the 25<sup>th</sup> July, 2018;
34. S.O. 3977 (E), dated the 14<sup>th</sup> August, 2018;
35. S.O. 5733 (E), dated the 14<sup>th</sup> November, 2018;
36. S.O. 5736 (E), dated the 15<sup>th</sup> November, 2018;
37. S.O. 5845(E), dated the 26<sup>th</sup> November, 2018;
38. S.O. 345(E), dated the 17<sup>th</sup> January, 2019;
39. S.O. 1960(E), dated the 13<sup>th</sup> June, 2019;
40. S.O. 236(E), dated the 16<sup>th</sup> January, 2020;
41. S.O. 751(E), dated the 17<sup>th</sup> February, 2020; and
42. S.O. 1223(E), dated the 27<sup>th</sup> March, 2020.

## ANNEXURE - X

**MAHARASHTRA POLLUTION CONTROL BOARD**

Phone: 24010437/24020781  
24045589/24037124/24035273  
Fax: 24024068 /24023516



Kalpataru Point, 3<sup>rd</sup> & 4<sup>th</sup> floor,  
Sion, Matunga Scheme Road No. 8,  
Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E)  
Mumbai - 400 022.

No. BO/JD(APC) /TB-3/B- 1245

Date: 24/03/2017

**CIRCULAR**

**Sub: Policy for grant of Consents to Stone Quarries in the State of Maharashtra.**

- Ref:** 1) Revised Classification of Industrial Sectors published by Central Pollution Control Board dated 07/03/2016.  
2) Minutes of Consent Committee Meeting of the MPC Board dated 16/06/2016.  
3) Minutes of Consent Appraisal Committee Meeting of the MPC Board dated 10/10/2016.

.....

The Central Pollution Control Board has issued modified directions u/s 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 07/03/2016 regarding harmonization of classifications of industrial sectors under Red / Orange / Green / White categories. The stone quarrying activity does not covered in this classification of the industries.

The Maharashtra Pollution Control Board has received various applications for grant of Consent to stone quarrying activities. In order to ascertain the category of the stone quarry activity and to cover this activity under the consent management of the Board, this matter was discussed in the Consent Committee meeting of the Board held on 16/06/2016 and Consent Appraisal Committee meeting of the Board held on 10/10/2016. In these meetings, the following decisions were taken for grant Consent to Establish/Operate to the stone quarry activity:

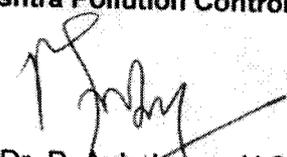
**Circular - Page No:2**

- I. Stone quarry having area 5 Hector and above are covered under the Consent regime.
- II. Stone quarry having area below 5 Hector will comes under the purview of the District Collector/s in the State of Maharashtra, as per their jurisdiction and they will implement the Guidelines for Environmentally Sound Operations for Stone Quarries issued by the Maharashtra Pollution Control Board.
- III. The stone quarry activity is not allowed in the eco sensitive area declared by the Government of India/Government of Maharashtra/and any other Government competent authority.

The District Collector shall strictly implement & impose the said guidelines at the time of granting permission to the stone quarrying activities below 5 Hectors. They shall also ensure that the stone quarries having area 5 Hector and above shall obtain valid consent to establish/operate from the Maharashtra Pollution Control Board within next 30 days from the date of issuance of this circular.

These Guidelines are come into force with an immediate effect from the date of issuance of this circular and all the District Collectors in the State of Maharashtra are hereby directed to implement the above guidelines. In addition, it is directed to all concerns to implement the above Guidelines within 30 days from the date of issue of this circular.

For & behalf of the  
Maharashtra Pollution Control Board,

  
(Dr. P. Anbalagan, IAS)  
Member Secretary

D.A.: Guidelines for Stone Quarry.

**Copy submitted for information to:**

- Hon'ble Additional Chief Secretary (Environment), Govt. of Maharashtra, Mantralaya, Mumbai
- And Hon'ble Chairman, M.P.C. Board, Mumbai.

P.T.O

**Circular - Page No:3****Copy for information and implementation to:**

- The All Divisional Commissioner, State of Maharashtra.
- The All District Collectors, State of Maharashtra.
- Directorate of Geology and Mining, GoM, Civil Line, Nagpur.
- The All District Mining Officer, State of Maharashtra.

**D.A.: Guidelines for Stone Quarry.****Copy to:**

- Principal Scientific Officer / Assistant Secretary (Technical)/Joint Director (Air Pollution Control)/Joint Director (Water Pollution Control) /RO (HQ)/ RO (Cess), M.P.C. Board, Sion, Mumbai-400022.

**Copy for information and necessary action to:**

1. The all Regional Officers/ Sub Regional Officer, M.P.C. Board -They are directed to serve the copy of the said circular along with Guidelines for Environmentally Sound Operations for Stone Quarries to the concerned District Collectors in the State of Maharashtra as per their jurisdiction.

-----XXXXX-----

**GUIDELINES**  
**FOR**  
**ENVIRONMENTALLY SOUND**  
**OPERATIONS FOR STONE QUARRIES**



**MAHARASHTRA POLLUTION CONTROL BOARD**  
**KALPTARU POINT, SION (E),**  
**MUMBAI- 400 022**

**DECEMBER 2006**

5. Natural gradient of slope should be maintained during quarrying operations, slope of the footwall side (Slope in the direction in which mining does not exist) should be properly stabilized by planting adequate number of trees of suitable species in consultation with local Forests Department so as to have soil binding vegetation.
6. In the case of murrum, the entire weathered soil or murrum shall not be excavated leading to exposure of hard rock, instead, a capping or at least half a meter layer of murrum shall be left so that it can support vegetation and plantation that will be done later on.
7. Water course, if any, from a higher slope, should be properly diverted out of quarry and shall be safely channeled out of any nearby human settlement.
8. During quarrying operations, the water should be sprayed at least once in a day over the roads at the quarry sites and nearby areas.
9. Kachha road, used for transportation of murrum, from the quarry site shall be invariably sprayed by water during these operations. In order to minimize dust pollution, measures such as adoption of hoods at transfer points, vulcanizing of conveyer belt joints, under belt cleaning devices, and installation of dust suppressions and/or dust extraction system for conveyance shall be adopted.
10. The kachha road leading to the quarry shall have avenue plantation on to arrest the dust pollution.
11. No blasting shall be permitted if a public road, railway line or any human settlement is located within 500 meters from the quarrying site.
12. Residences for laborers and related temporary structures should be constructed at least 500 meters away from the place of blasting as well as from the place of quarrying. Heavy blasting using the heavy machinery shall be prohibited.
13. The Development Permission for quarrying shall be granted for a specific period, after which fresh permission for further quarrying will be necessary. In granting such fresh permission, the Planning Authority/ District Collector/ Sub- Divisional Officer/ Tehsildar shall review the performance of the quarry operator in implementing the approved excavation and restoration plans, air pollution control measures undertaken and adherence of these guidelines while carrying out the quarrying operations.

## **SPECIFIC GUIDELINES FOR SOURCEWISE POLLUTION CONTROL MEASURES TO BE FOLLOWED FOR STONE QUARRIES.**

### **AIR POLLUTION**

#### **DRILLING :**

- 1) Drilling machine shall be fitted with dust suppression, collection and disposal arrangement.
- 2) Deep wetting of drilling zones shall be done by water sprinkling before starting drilling.
- 3) During the drilling operations the efforts shall be made to reduce dust generation by taking appropriate measures

#### **BLASTING**

- 1) Proper blasting whole geometry shall be designed.
- 2) Blast site shall be wetted before and after blasting operations are completed.
- 3) Only optimum quantity of permissible explosives shall be used so that the vibrations do not damage the structures/houses if the quarrying operations are close to human habitation.
- 4) Blasting shall be conducted only during favorable weather conditions and only during the day time and permissible hours.
- 5) The blasting operations shall be given publicity in the local area through Davandi and other available media so that local people become aware of the blasting activities being undertaken in the area.
- 6) The vibrations should be monitored periodically in consultation with the local Mining authorities.
- 7) The storage of the explosives and its transfer to and from the quarry area shall be strictly in accordance with the conditions listed in the permission granted by Explosives Department

#### **Heavy Earth moving Machinery(HEMM):**

- 1) The operator/ transporter shall carry out regular maintenance of the machinery and vehicles.
- 2) The speed limit shall be adhered to.

- 3) Operator's cabin of the HEMMs should preferably be air conditioned at least air tight.
- 4) The smoke emission should conform to the standards notified in Motor Vehicle Act.
- 5) The trucks carrying the mined products shall be covered with tarpaulin so that there are no fugitive emissions during transportation.
- 6) The transportation should not through the busy roads in the city/towns/villages if by pass roads are available

#### **HAUL ROADS :**

- 1) All the haul and service roads shall be mettled and well maintained.
- 2) Unmettled haul roads shall be free of ruts and pot holes.
- 3) All haul roads and surface roads shall be regularly sprayed with water.
- 4) Plantation alongside haul roads (avenue plantation) shall be carried out done.
- 5) Mined material receiving pits are shall be located close to the quarry to reduce the haul length of the dumper

#### **OVERBURDEN :**

- 1) Non-operative dumps shall be subjected to technical and biological reclamation.
- 2) Plantation over and around over burden dumps shall be carried out to ensure stability of slopes, prevention of dust by wind action and soil erosion during the run off.
- 3) Wetting of surface of O. B. dump shall be regularly practiced.

#### **NOISE POLLUTION**

##### **BLASTING :**

- 1) Blast holes shall be judiciously charged.
- 2) No blasting shall be done when there is low cloud ceiling.

- 3) Millie second delayed detonation to be used.
- 4) All other guidelines of the Explosives department and Mining Department regarding blasting operations shall be strictly adhered to.

**DRILLING :**

- 1) The workers shall be provided appropriate personal protective equipment viz. ear mufflers/ ear plug or noise proof cabins

**Heavy Earth moving Machinery (HEMM) :**

- 1) The engine exhausts of HWMM to be fitted with mufflers and cabins shall be noise proof.
- 2) HEMM shall be properly maintained.
- 3) Operators shall be provided with ear mufflers / ear plugs.
- 4) Imposition of speed restriction of HEMM near residential area shall be enforced.
- 5) The haulage path of the HEMM shall be re-routed so that it is away from the residential area.

**WATER POLLUTION**

**SURFACE:**

- 1) Garland drain around quarry excavations shall be constructed.
- 2) OBD tops shall be dressed in to a shallow saucer shape
- 3) Contour drains along slope of OBD dumps shall be constructed.
- 4) OBD run offs shall be desilted through settling tanks before discharge in to natural streams, lakes or any other water body.

**WORKSHOP:**

- 1) Effluent coming out of workshop shall be treated in a plant containing and Oil/ grease trap (if required) and sedimentation tank. The treated water shall be stored and reused in the workshop itself as far as possible. The treated waste water shall not find its way to the streams, lakes or any other water bodies

**WORK ENVIRONMENT:**

Statutory Regulations and guidelines of the Director General of Mines Safety and Department of Explosives shall be strictly followed.

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel.: 24010437/24020781/24014701

Fax : 24024068 / 24044531

Website : www.mpcb.gov.in

E-mail : jdair@mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor,  
Opp. PVR Cinema,  
Near Sion Circle, Sion (E),  
Mumbai - 400 022.

No.MPCB/JD(APC)/Stone Quarrying/B- 200803ft-0006

Date : 13/08/2020

## CIRCULAR

**Sub : Siting Criteria for Stone Quarries in the State of Maharashtra.**

- Ref :**
1. MPCB's Circular bearing No.BO/JD(APC)/TB-3/B-1245, Dated 24/03/2017
  2. Order dtd.28/02/2020 passed by Hon'ble NGT In Original Application No.304/2019.
  3. CPCB's letter No.CPCB/PCI-II/NGT-OA 304 of 2019/2020 Dated 12/05/2020

The Maharashtra Pollution Control Board has issued Circular dated 24/03/2017 for grant of Consents to Stone Quarries in the State of Maharashtra.

M. Haridasan & Ors. have filed an Original Application No.304/2019 against the State of Kerala & Ors., before the Hon'ble National Green Tribunal for safeguards in operation of stone quarries close to residence and public roads. In the said matter, the Hon'ble NGT vide order dated 28/02/2020 observed that a distance of 50 meters for stone quarry, particularly, when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health and accordingly, directed the Central Pollution Control Board to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Board.

Accordingly, the CPCB has examined the matter and prepared a report on "Distance Criteria for permitting Stone Quarrying" which is communicated vide letter dtd.12/05/2020 for consideration and adoption by the State Pollution Control Board in consent mechanism.

The Hon'ble NGT vide order dated 21/07/2020 has taken on record the report dtd.09/07/2020 submitted by the Central Pollution Control Board. In compliance of the Hon'ble NGT order dated 21/07/2020 in O.A. No 304/2019, the Maharashtra Pollution Control Board has adopted following siting criteria for stone quarries in the State of Maharashtra :

Mining Type		Minimum Distance	Locations
A	When Blasting is not involved	100 m	Residential/Public buildings, inhabited sites, Protected monuments, Heritage sites, National / State Highway, District Roads, Public Roads, Railway Lines/Area,
B	When Blasting is involved	200 m**	

			Ropeway or Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals or Lakes or Tanks, or any other locations to be considered by States.
--	--	--	---

**\*\*Note :** The Regulations for danger zone (500 m) prescribed by the Directorate General of Mines Safety also have to be followed scrupulously and necessary measures should be taken to minimize the impact on environment.

In addition to the above conditions, the stone quarries shall follow the Source wise pollution control measures as under :

#### **A. AIR POLLUTION**

##### **i. DRILLING:**

- a. Drilling machine shall be fitted with dust suppression, collection and disposal arrangement.
- b. Deep wetting of drilling zones shall be done by water sprinkling before starting drilling.
- c. During the drilling operations the efforts shall be made to reduce dust generation by taking appropriate measures.

##### **ii. BLASTING**

- a. Proper blasting hole geometry shall be designed.
- b. Blast site shall be wetted before and after blasting operations are completed.
- c. Only optimum quantity of permissible explosives shall be used so that the vibrations do not damage the structures/houses if the quarrying operations are close to human habitation.
- d. Blasting shall be conducted only during favorable weather conditions and only during the daytime and permissible hours.
- e. The blasting operations shall be given publicity in the local area through Davandi and other available media so that local people become aware of the blasting activities being undertaken in the area.
- f. The vibrations should be monitored periodically in consultation with the local Mining authorities.
- g. The storage of the explosives and its transfer to and from the quarry area shall be strictly in accordance with the conditions listed in the permission granted by & Mining authority and Explosives Department

##### **iii. Heavy Earth moving Machinery (HEMM):**

- a. The operator/ transporter shall carry out regular maintenance of the machinery and vehicles.
- b. The speed limit shall be adhered to.
- c. Operator's cabin of the HEMMs should preferably be air conditioned

at least airtight.

- d. The smoke emission should conform to the standards notified in Motor Vehicle Act.
- e. The trucks carrying the mined products shall be covered with tarpaulin so that there are no fugitive emissions during transportation.
- f. The transportation should not through the busy roads in the City/towns/ villages if bypass roads are available

iv. **HAUL ROADS :**

- a. All the haul and service roads shall be metalled and well maintained.
- b. Un- metalled haul roads shall be free of dust and potholes.
- c. All haul roads and surface roads shall be regularly sprayed with water to control dust emission.
- d. Plantation alongside haul roads (avenue plantation) shall be carried out done.
- e. Mined material receiving pits are shall be located close to the quarry to reduce the haul length of the dumper

v. **OVERBURDEN:**

- a. Non-operative dumps shall be subjected to technical and biological reclamation.
- b. Plantation over and around over burden dumps shall be carried out to ensure stability of slopes, prevention of dust by wind action and soil erosion during the runoff.
- c. Wetting of surface of O. B. dump shall be regularly practiced.

**B. WATER POLLUTION**

- a. Effluent coming out of workshop shall be treated in a plant containing and Oil/ grease trap (if required) and sedimentation tank. The treated water shall be stored and reused in the workshop itself as far as possible. The treated wastewater shall not find its way to the streams, lakes or any other water bodies.
- b. Mine water shall be treated in sedimentation tank before discharging.

**C. NOISE POLLUTION**

Stone quarrying mine shall comply with the provisions of the Noise pollution (Regulation and Control) Rule 2000 and as amended thereof to control Noise Pollution.

**D. MISCELLANEOUS:**

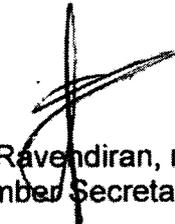
1. The project proponent shall strictly comply National Ambient Air Quality Standards,2009.
2. The project proponent shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall

comply with the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

3. The project proponent shall provide adequate Air pollution control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being emitted /discharged into the environment and violation of consent conditions and thereby causing environmental pollution.
5. Statutory Regulations and guidelines of the Director General of Mines Safety and Department of Explosives shall be strictly followed.
6. The project proponent shall comply Maharashtra Minor Mineral Extraction (Development and Regulation) Rules 2013 and as amended thereof.

The other conditions stipulated in Circular dated 24/03/2017 are remain unchanged.

The above distance criteria will be in force with immediate effect.

  
 ( E. Ravendiran, IAS )  
 Member Secretary

Encl: as above.

Copy submitted for information to:

1. Hon'ble Chairman, MPCB, Mumbai.
2. Hon'ble Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32.
3. Hon'ble Principal Secretary(Industry), Govt. of Maharashtra, Mantralaya, Mumbai-32.
4. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110 032.
5. All Divisional Commissioners, Govt. of Maharashtra.
6. All District Collectors, Maharashtra State.
7. Director, Geology and Mining, Civil Lines, Nagpur.
8. Director(Ore Dressing) & Controller General, Indian Bureau of Minies, 2<sup>nd</sup> Floor, Indira Bhawan, Civil Lines, Nagpur-440 001.

Copy to:

1. PSO/JD(WPC)/JD(APC)/AS(T)/RO(HQ)/LO(P&L Divn.I & II), MPCB, Mumbai – for information.
2. All Regional Officers/All Sub-Regional Officers, MPCB – for information and necessary action. They are directed to circulate the said circular to all Divisional Commissioners and District Collectors as per your jurisdiction.
3. ASO/EIC-for uploading on MPCB website.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

E-Mail

No. CPCB/IPC-II/NGT-OA 304 of 2019/2020/

May 12, 2020

To,

The Member Secretary,  
State Pollution Control Boards / Pollution Control Committees,  
(As per list enclosed)

Sub.: In reference to Hon'ble NGT OA No. 304/2019 order dated-28.02.2020-reg.

Sir/Ma'am,

Hon'ble NGT in its order dated-09.10.2019 in OA No. 304/2019 observed that the Kerala SPCB has permitted stone quarrying beyond 50 m from residence and public roads, and directed the SPCB to revisit the existing criterion based on an appropriate study. Further, in its order dated-28.02.2020 the NGT noted that "a report has been filed by the Kerala State PCB on 17.12.2019 reitreating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB", and the NGT expressed that "We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.", and directed CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards.

Accordingly, in compliance of Hon'ble NGT Order dt.-28.02.2020 in OA No. 304/2019, CPCB has examined the matter and prepared a report on Distance Criteria for Permitting Stone Quarrying, which is enclosed for consideration and adoption by SPCB in consent mechanism.

Yours faithfully,

(Nazimuddin)

Additional Director &  
Divisional Head - IPC - II

Encl.: As above

## **DISTANCE CRITERIA FOR PERMITTING STONE QUARRYING**

### **1.0 Preamble:**

Hon'ble National Green Tribunal vide order dated-28.02.2020 in the matter of M. Haridasan & Ors. Vs. State of Kerala in OA No. 304/2019 observed that a distance of 50 metres for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health and accordingly, directed Central Pollution Control Board (CPCB) to examine and lay down more stringent conditions and appropriately longer distance.

### **2.0 Stone Quarrying:**

Stone is classified as minor minerals under Section 3(e) of the Mines and Minerals (Development and Regulations) Act, 1957. As per provisions of MMDR Act, the administrative and legal control over minor minerals vests with State Governments and empowered to make rules to govern minor minerals.

Stone Quarrying / Mining is an activity where extraction of stone is done from hillocks or mountain or ground surface having geological mineral deposits. The stone extracted from stone quarry are used either as construction materials or in stone crushers to produce rori/bajri and dust.

Systematic Mining (formation of benches) is done by blasting and drilling, to loosen up the rock materials followed by fragmentation of large size into smaller size. The reduced size material is then loaded and transferred to stone crushers for further processing in order to obtain necessary sizes required for final use. The blasting and drilling during mining operation have environmental impacts and requires mitigation measures to minimise the impacts on environment and nearby habitations.

### **3.0 Minor Mineral Concession Rules**

As per sub-section (1) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), State Government has to make Rules for regulating the grant of quarry lease, mining lease/permit, mineral concessions and purposes connected in respect of minor minerals.

Accordingly, State Governments have framed rules and defined the criteria of minimum distance of minor mineral mining from different locations based on the type of mining used. (Annexure I).

Minimum distance prescribed by various states is vary with respect to mining operation of minor mineral involved. In general, minimum distance prescribed by states such as Rajasthan, Madhya Pradesh, Punjab, Tamil Nadu, Orissa, Bihar, Uttar Pradesh, Himachal Pradesh, West Bengal, Sikkim, Meghalaya and Manipur are:

- In the range of **45 - 200 m** from any reservoir, canal, public works such as public roads and **buildings**
- In the range of **45 - 100 m** from any railway line / area
- In the range of **60 - 100 m** from National Highway, State Highway and other roads and **10 m** from village roads

Various states have further prescribed minimum distance based on the use of blasting in mining operation of minor mineral, as follow:

**Kerala:**

When blasting is involved, no mining within a range of **50 – 100 m** from the boundary line of any railway line, bridges, reservoirs, tanks, **residential buildings**, Government protected monuments, canals, rivers, public roads having vehicular traffic, any other public works or the boundary walls of places of worship whereas, when no blasting is involved, range of **50-75 m** is prescribed as minimum distance.

**Karnataka, Maharashtra, Goa, Gujarat:**

When blasting is involved, no mining within a distance of **200 m** from the boundary line of any railway line reservoir, tank bund, canal, or other public works and **public structures** or any public road or building whereas, when no blasting is involved, minimum distance of **50 m** is defined.

**Jammu & Kashmir:**

When blasting is involved, no mining within a distance of **500 m** from the outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs) whereas, when no blasting is involved, minimum distance of **150 m** is defined.

**Assam:**

When blasting is involved, no mining within a distance of **250 m** from the outer periphery of the defined limits of any **village habitation**, National Highway, State Highway and other roads whereas, when no blasting is involved, minimum distance of **50 m** is defined.

**Note:** Distance criteria defined by various states, has been defined from the outer edge of the cutting or outer edge of the bank, as the case may be and in the case of a building horizontally from the plinth thereof.

#### 4.0 Criteria of Danger Zone: Directorate General of Mines Safety

As per Directorate General of Mines Safety circular no. - DGMS (SOMA)/ (Tech) Cir No. 2 of 2003 Dt. 31/01/2003 (Annexure II), on subject of **Dangers due to blasting projectiles**, all places within the radius of **500 m** from the place of firing to be treated as danger zone and accordingly, all person in danger zone to take protection in substantially built shelter at the time of blasting.

Further, mine manager to control the throw and to prevent ejection of flying fragments within a safe distance with the use of refined blasting practices as well as developed explosives and accessories such as controlled blasting Technique with milli-second delay detonators / electric shock tubes/ cord relays or use of sequential blasting machines or by adequately muffling of holes etc.

#### 5.0 Criteria of no blasting distance around blast sites: Indiana Department of Natural Resource, USA

(Source: Citizen Guide to Coal Mine Blasting in Indiana)

Indiana Department of Natural Resource, USA has stated that the blasting not to be conducted within **300 feet (~ 91 m)** of an **occupied dwelling** or school, church or hospital, public building, community or institutional building.

#### 6.0 Conclusion:

In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:

Mining Type		Minimum Distance	Locations
A.	When Blasting is not involved	100 m	Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National / State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, of Lakes or Tanks, or any other locations to be considered by States.
B.	When Blasting is involved	200 m **	

**\*\*Note:** The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.

However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable.

\*\*\*\*\*

## Annexure I

State	Type of Mining	Distance	Location	Remarks	
Kerala	Quarry	100 m	Minimum distance from boundary of quarry operation area to residential buildings, places of worship, public buildings, public road, river or lake, railway line and bridges.	Quarry distance as per SPCB circular no. PCB/TAC/WP/236/2006 dated 13-6-2007.	
	Laterite Quarry	50 m	Minimum distance to residences and other establishments (m)	Laterite Quarry distance as per SPCB circular no. PCB/T4/115/97 dated 20-7-2011	
	Quarrying where explosives are used	100 m	Minimum distance from any railway line, bridges, reservoirs, tanks, residential buildings, Government protected monuments, canals, rivers, public roads having vehicular traffic, any other public works or the boundary walls of places of worship	Kerala Minor Mineral Concession Rules 1967	
		50 m	Minimum distance from any burial grounds or burning ghats or forest lands		
	Quarrying where explosives are not used	75 m	Minimum distance from any railway line and any bridge on National Highway		
		50 m	Minimum distance from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or any Government protected monuments or forest lands		
Karnataka	Blasting is involved	200 m	Minimum distance from the boundary line of any railway line reservoir, tank bund, canal, or other public works and public structures or any public road or building.		Karnataka Minor Mineral Concession Rules 1994
	No blasting is involved	50 m			
Maharashtra	Blasting is involved	200 m	Minimum distance from the boundary of any railway line, any reservoir, canal, road, river, nallah, irrigation works or public works or building.	Maharashtra Minor Mineral Extraction (Development and Regulation) Rules 2013	
	No blasting is involved	50 m			
Goa and Daman & Diu	Blasting is involved	200 m	Minimum distance from the boundary of any railway line, any reservoir, canal, road or public works or buildings	The Goa, Daman and Diu Minor Mineral Concession Rules 1985	
	No blasting is involved	50 m			
Gujarat	Blasting is involved	200 m	Minimum distance from any road, notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations.	Gujarat Minor Mineral Concession Rules 2017	
	No blasting is involved	50 m			Minimum distance from any road (excluding a village road or other district road), notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations.

Rajasthan	Minor Mineral Mining	45 m	Minimum distance from any railway line, under or beneath any ropeway or ropeway trestle or station or from any public roads (excluding mines approach road or village roads), reservoir, canal or other public place or buildings, pillars of railway and road bridge or inhabited site.	Rajasthan Minor Mineral Concession Rules 2017
Madhya Pradesh	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, canal or other public works such as public roads and buildings or inhabited site	Madhya Pradesh Minor Mineral Rules 1996
Punjab	Minor Mineral Mining	75 m	Minimum distance from any railway line or bridges	Punjab Minor Mineral Concession Rules 1964
		60 m	Minimum distance from national highway	
		50 m	Minimum distance from any reservoir tank canal roads or other public works or buildings or inhabited sites	
Tamil Nadu	Minor Mineral Mining	50 m	Minimum distance from any railway line or under or beneath any ropeway or any ropeway trestle or station or from any reservoir, canal or other public works such as public roads and buildings	Tamil Nadu Minor Mineral Concession Rules 1959
Orissa	Minor Mineral Mining	100 m	Minimum distance from any railway line, National Highway, late Highway or any reservoir	Orissa Minor Minerals Concession Rules 2004
		50 m	Minimum distance from any tank, canal, road (other than a National or State Highway or other public works of buildings or inhabited sites), public roads, public buildings, temples, reservoirs, dams, burial ground, railway track monuments, heritage sites, etc.	
Chhattisgarh	Minor Mineral Mining	300 m	Minimum distance from sensitive area like radio station, doordarshan kendra, defence establishment etc. of the Central and State Government	Chhattisgarh Minor Mineral Rules 1996
		100 m	Minimum distance from abadi, school, hospital and other public places, buildings and habited sites	
		75 m	Minimum distance from any railway line, bridge or highway	
		50 m	Minimum distance from tank, river banks, reservoir, canal	
		10 m	Minimum distance from grameen kachcha road	
Bihar	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, public road, canal or other public work or buildings or inhabited site	Bihar Minor Mineral Concession Rules 1972
		10 m	Minimum distance from any village roads	
Uttar Pradesh	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, canal or other public works, such as public roads and buildings or inhabited site	Uttar Pradesh Minor Minerals (Concession) Rules 1963
		10 m	Minimum distance from any village roads	
Himachal Pradesh	Minor Mineral Mining	75 m	Minimum distance from any railway line or bridges	Himachal Pradesh Minor Minerals (Concession) Revised Rules 1971
		60 m	Minimum distance from National Highway	
		50 m	Minimum distance from any reservoir, tank, canal, roads or other public works or buildings or inhabited sites	
		50 m	Minimum distance for all type of mining from any river banks (except in cases of ordinary sand)	

Jammu & Kashmir	Mining where excavation require use of explosives	500 m	Minimum distance from outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs)	Jammu & Kashmir Minor Mineral Concession Rules, 1962
	Mining where excavation does not require use of explosives	150 m	Minimum distance from outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs)	
	Minor Mineral Mining	100 m	Minimum distance from any other public roads	
		50 m	Minimum distance from upstream as well as downstream of water works, head works or hydraulic works as defined under the J&K Water Resources (Regulation and Management) Act, 2010.	
		25 m	Minimum distance from any 'embankment' or 'flood embankment' as defined under the J&K Water Resources (Regulation and Management) Act, 2010.	
West Bengal	Minor Mineral Mining	5000 m	Minimum distance from a barrage axis or dam or a river	West Bengal Minor Minerals Rules 2002
		200 m	Minimum distance from any hydraulic structure, reservoir, bridge, canal, road and other public works or buildings	
		200 m	Minimum distance from both sides of any river bridge or culvert over any waterway or from any embankment and structural works of the Irrigation and Waterways Department	
		100 m	Minimum distance from any Railway land	
Sikkim	Minor Mineral Mining	60 m	Minimum distance from bridges oh highways	Sikkim Minor Mineral Concession Rules 2016
		50 m	Minimum distance from any railway line or any reservoirs, canals or other public works, or buildings	
Assam	Mining where excavation require use of explosives	250 m	Minimum distance from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads	Assam Minor Mineral Concession Rules 2013
	Mining where excavation does not require use of explosives	50 m	Minimum distance from outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads	
	Minor Mineral Mining	500 m	Minimum distance from major structures like R.C.C. bridges, Guide bund etc.	
75 m		Minimum distance from any railway line or bridges		
Meghalaya	Minor Mineral Mining	50 m	Minimum distance from any railway line or under or beneath any rope way or any ropeway trestle or station, or from any reservoir, canal or other public works such as public roads and buildings or inhabited site	Meghalaya Minor Mineral Concession Rules 2016
		10 m	Minimum distance from any village roads	
Manipur	Minor Mineral Mining	50 m	Minimum distance from any reservoir, canal or other public works, or buildings.	Manipur Minor Mineral Concession Rules 2012

## Annexure II

No.DGMS (SOMA)(Tech)Cir.No.2 of 2003

Dhanbad, Dated the 31<sup>st</sup> January 2003.

To All Owners, Agents &amp; Managers of mines.

Subject: Dangers due to blasting projectiles.

Accidents due to projectiles ejecting from blasting had been a major source of accident in both below ground and opencast workings. Under the existing provisions of Coal Mines Regulations, 1957 and the Metalliferous Mines Regulations, 1961, before a shot is charged, stemmed or fired the shotfirer/blaster is required, amongst other things to ensure that all persons within a radius of 300m from the place of firing (referred to hereinafter as danger Zone) have taken proper shelter, apart from giving sufficient warning by efficient signals or other means approved by the manager over the entire zone. There had been, however, a number of instances where flying fragments due to blasting had ejected not only within but also beyond the danger Zone, resulting into serious and even fatal accidents.

This Directorate from time to time had drawn the attention of all concerned about the dangers from flying projectiles through issue of DGMS Circulars Viz. Circular Tech. 15/1977 and 8/1982. Recently, however, another fatal accident occurred due to same reason.

Enquiry into the accident revealed that in an open cast coal mine, overburden had been kept dumped against the free face of OB bench, 12 No. first row of holes were left uncharged because of spontaneous heating in the seam below, 17 holes of 150mm 6.5m Depth drilled in 7m x 5m Pattern (spacing & burden) charged with 75 kg/hole and 42 holes of 6.5m depth 250mm dia drilled in 6m x 6m pattern charged with 130 kg/hole were blasted. The projectiles ejected due to blasting travelled for a distance of about 412m in the reverse direction away from the free face and hit a mechanical supervisor. The enquiry further revealed that the deceased had taken proper shelter in a blasting shelter but had come out of the shelter immediately on hearing to the sound of blast and was subsequently hit by the projectiles.

Over years there had been refinement of blasting practices as well as development in explosives and accessories, whereby it is possible to control the throw and prevent ejection of flying fragments within a safe distance, with relative ease. There is, therefore, no reason why such type of accident should continue to occur.

The matter is brought to your attention so that following corrective measures are taken in case similar conditions exists in any mine under your control.

(1) In the interest of safety to treat all the places within a radius of 500m of the place of firing as the danger zone, all persons who are required to remain within the danger zone at the time of blasting should take protection in substantially built shelter.

(2) Formulate a code of practice for controlled blasting Technique with milli-second delay detonators/ electric shock tubes/ cord relays or use of sequential blasting machines or by adequately muffling of holes including precautions to be taken during blasting operation until all clear signal given by blaster.

(3) Training of persons and their helpers engaged in such blasting operation.

( Dashrath Singh )  
Director-General of Mines Safety.

## ANNEXURE- XII

तहसिलदार तथा तालुका दंडाधिकारी यांचे कार्यालय, कळमनुरी.

भारत

शाखा- महसूल

विभाग- गौण खनिज

जा.क्र.2022/गौख/कावी-

दिनांक:- 10.08.2022

तात्काळ/महत्वाचे  
प्रति,

जिल्हा खनिकर्म अधिकारी,  
हिंगोली.

विषय:- मा. राष्ट्रीय हरीत लवाद, पश्चिम खंडपीठ पुणे,

Original Application Number 54/2022(WZ)

Dattatrya Phalke vs Union of India and others

संदर्भ: 1. मा. राष्ट्रीय हरीत लवाद, पश्चिम झोन खंडपीठ, पुणे यांची नोटीस दिनांक 06.07.2022

2 आपले कार्यालयीन पत्र जा.क्र.2022/गौख/कावी दिनांक 22.07.2022

3 उप अधिक्षक भूमि अभिलेख कळमनुरी यांचा ETS मोजणी अहवाल दिनांक 09.08.2022

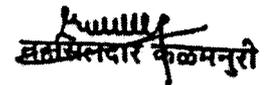
उपरोक्त विषयी कळविण्यात येते कि, मा. राष्ट्रीय हरीत लवाद, पश्चिम झोन खंडपीठ, पुणे यांच्या कडे Application Number 54/2022(WZ), Dattatrya Phalake Vs Union of India and others ही याचोका प्राप्त झाली आहे. त्यानुसार मा. राष्ट्रीय हरीत लवाद पश्चिम झोन खंडपीठ, पुणे यांनी दिनांक 06.07.2022 रोजी सुनावणी घेऊन आदेश पारित करून, प्रतिवादी (Respondents) यांना आदेशात नमूद निर्देशानुसार 3 आढवडयाच्या आत प्रतिज्ञापत्रावर उत्तर सादर करणे बाबत आदेशीत केले आहे.

संदर्भ 02 अन्वये आदेशाची प्रत या सोबत पुढील योग्यत्या कार्यवाहीस्तव या कार्यालयाकडे पाठविली असून प्रकरणात या कार्यालयाला प्रतिवादी करण्यात आले आहे, त्यानुसार गट क्रमांक 41 व 42 मोजे देवधरी ता. कळमनुरी, तसेच गट क्रमांक 113 मोजे भोसी ता. कळमनुरी या जमीनीमध्ये राष्ट्रीय महामार्ग 161 च्या कामाकरीता लागणाऱ्या गौण खनिज अंतर्गत म. राजेंद्रसिंह भाम्बु इन्फ्र. प्रा.लि. यांना गौण खनिज उत्खनन करीता दिलेल्या परवानगी नुसार झालेल्या उत्खननावाबत, ETS व्दारे मोजणी करून त्याचा अहवाल त्वरीत सादर करावा, तसेच संदर्भीय आदेशात नमूद निर्देशानुसार 3 आढवडयाच्या आत प्रतिज्ञापत्रावर आपले उत्तर मा. राष्ट्रीय हरीत लवाद पश्चिम झोन खंडपीठ पुणे, यांच्याकडे सादर करणे बाबत संदर्भ 02 नुसार जिल्हा खनिकर्म अधिकारी हिंगोली यांनी या कार्यालयास व त्याची प्रतिलिपी आपल्या कार्यालयास देवून तात्काळ ETS व्दारे मोजणी करून अहवाल सादर करणे बाबत कळविले आहे.

संदर्भ 03 अन्वये उपअधिक्षक भूमि अभिलेख कळमनुरी यांनी प्रकरणात मोजे भोसी गट क्रमांक 113 व माजे देवधरी गट क्रमांक 41 व 42 ची ETS मशीन व्दारे मोजणी करून अहवाल या कार्यालयास सादर केला आहे.

त्या अनुषंगाने उपअधिक्षक भूमि अभिलेख कळमनुरी यांनी ETS मशीन व्दारे मोजणी करून या कार्यालयास सादर केलेला अहवाल या सोबत सादर करण्यात येत आहे.

सोबत: ETS मोजणी अहवाल.

  
तहसिलदार कळमनुरी

प्रतिलिपी:- 1 मा. उपविभागीय अधिकारी कळमनुरी यांना माहितीस्तव सधिनय सादर.

  
तहसिलदार कळमनुरी

गौण खणीज उत्खणन ई.टि.एस.मशिन व्दारे मोजणी अहवाल

अ.क्र.	मावणे नम	पट नं.दा.स.न.	सरासरी सांची मिटर	सरासरी रेंची मिटर	शेकळक चौ.मि.	शेकळक हे.मा.	उच्च पातळीचे सरासरी	मिळ पातळीचे सरासरी	घोन पातळी मधील सरासरी पातळ/कोली मिटर मध्ये	खडानीचे शेकळक चौ.मि.मध्ये	Quantity घन मिटर	Quantity ट्रास	श्रेण
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	भोसी	113	664	57.5	38180	3.81	96.6879	90.7178	5.9701	38103.622	227482.4325	80382.48	
2	देवघरी	41	371.5	69	25633.5	2.56	102.1435	96.6829	5.5106	25630.437	141239.0845	49907.8	
3	देवघरी	42	-	-	-	-	-	-	-	-	-	-	सरा स.न. मध्ये खदान नाली
एकुण झालेले उत्खणण											368721.52	130290.29	

NITIN  
SHIVAJI  
GURAV

Digitally signed by  
NITIN SHIVAJI GURAV  
Date: 2022.08.09  
17:07:08 +05'30'

महाराष्ट्र शासन

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र - (02456) 221450

फॅक्स क्र - (02456) 222400

जा.क्र.2022/गो.ख./कावी-

दिनांक. 11/08/2022

प्रति,

उपप्रादेशिक अधिकारी,  
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,  
उपप्रादेशिक कार्यालय, परभणी.

विषय :- Hon'ble NGT order dtd. 06.07.2022 in O.A. No. 54/2022 (WZ)

By Dattatrya Phalke Vs Union of India &amp; Ors.

संदर्भ :- आपले कार्यालयीन पत्र क्र. MPCB/SRO-P-74 दिनांक 03/08/2022

उपरोक्त संदर्भीय विषयाच्या अनुषंगाने, आपण मा. राष्ट्रीय हरीत लवाद, पश्चिम झोन खंडपीठ, पुणे यांचे O.A. No. 54/2022 (WZ), Dattatrya Phalke Vs Union of India and Others ह्या याचीकेमधील नमुद मुद्दावरील आपले म्हणणे या कार्यालयास सादर करणे बाबत कळविले आहे.

त्यानुसार मा. राष्ट्रीय हरीत लवाद, यांच्या आदेश नं. O.A. No. 54/2022 (WZ), Dattatrya Phalke Vs Union of India and Others दि. 06.07.2022 मधील मुद्दांची माहिती खालील प्रमाणे आहे.

Sr. No.	Points	Reply
A	Whether leasing of private land for mining by land owners to respondent no.6 at fixed compensation is allowed as per MMR Rules, 2017	<p>Here to submit that Metalliferrous Mines Regulation, 2017, as it does not exist. It should be read as MMR-1961. And to add here that it comes under Mines Act1952. Under its purview lease related matter do not falls under above mentioned Act/Regulation. Basically Mines Act as well as MMR-1961 applicable to mines/quarries under following conditions .</p> <ol style="list-style-type: none"> <li>1) If excavation exceed 6 meters.</li> <li>2) If employment exceeds 20 persons</li> <li>3) If drilling and blasting is carried out</li> </ol> <p>It focuses on safety and method of working criteria in aforesaid conditions</p> <p>Lease related conciliations fall under purview of MMDR Act 2015(Amendment)(Mines and Mineral Development and Regulation Act-2015) Before amendment it was called MMDR Act-1957. If mineral falls under Minor category, rule applicable is Minor Mineral Rule, 2013.</p> <p>Circular for National Highway work to provide minor mineral from Maharashtra Government, Revenue and forest department, number Gokhni10/0416/ pr.kra.302/ kha Dated 14.06.2017 (Under the provision of Section 48, MLRC 1966 and Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013)</p>

महाराष्ट्र शासन

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र - (02456) 221450

फॅक्स क्र - (02456) 222400

		and In Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 as per Chapter Number 4 Rule 59 There is provision to grant short term permit for minor minerals on any specified land.
B	Whether EC for mining was obtained ;	No, As per the letter addressed by Dy. Secretary, Govt. of Maharashtra vide No. GKN- 10/0812/C.No. 613/B, dated 12/12/2013, no need of environmental clearance for short term permit of minor mineral as per Chapter No. 4 of Maharashtra Minor Mineral Extraction(Development & Regulation) Rules, 2013. Recently, the letter addressed by Joint Secretary, Govt. of Maharashtra vide No. GKN- 10/1221/C. No. 320/Kh-2 dated, 24/03/2022. Through this letter, intructions were given that do not issue temporary permit of minor mineral without EC. As per these instuctions Hingoli District has not issued permission for excavation of minor mineral without E.C.
C	Whether CTE/CTO for mining was obtained ;	Contents in para C are not relataed to answering respondent as per MPCB Circular no. BO/JD(APC)/TB-3/B-1245 Dated 24.03.2017 Stone Quarries having area above 5 hector are covered under consents regime. Stone Quarries having area below 5 Hector will comes under the purview of the District Collector in the State of Maharashtra.
D	How many temporary permits were granted and under which rules?;	In Mouje Devdhari Gut No. 41 total 04 short term permits were granted, total quantity 70000 Brass stone, royalty paid by National Highway contractor is 370.00 lakh, also paid 10% DMF on royalty amount i.e. 37.00 Lakh and Mouje Bhosi Gut No.113 total 04 short permits were granted, total quantity 55,000 Brass stone, royalty paid by National Highway contractor is 330.00 Lakh, also paid 10% DMF on royalty amount i.e. 33.00 Lakh, under Circular for National Highway work to provide minor mineral from Maharashtra Government, Revenue and forest department, number Gokhni10/ 0416/ pr.kra. 302/kha Dated 14.06.2017 (Under the provision of Section 48, MLRC 1966 and Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013) and In Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 as per Chapter Number 4

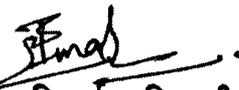
महाराष्ट्र शासन

## जिल्हाधिकारी तथा जिल्हादंडाधिकारी यांचे कार्यालय, हिंगोली.

दुरध्वनी क्र - (02456) 221450

फॅक्स क्र - (02456) 222400

E	Whether excavated material was exclusively used for road construction;	Yes, Extracted material was exclusively used for the National Highway Number 161 Pangra to Waranga phata work in Hingoli District. But National Highway Authority of India (NHAI) is controlling and supervising authority for National Highway construction work, for more clarity, the information will be submitted after taking a report from the National Highway Authority.																								
F	What was actual quantity of quarried material;	ETS Measurement was conducted on Dated 05.08.2022 for Gut No. 113 & Dated 06.08.2022 for Gut No. 41,42, the report of ETS measurement of the aforesaid Gut Nos. Received on dated 10.08.2022 from Tahasildar Kalamnuri The details of ETS measurement are as follows :- <table border="1" data-bbox="742 1025 1481 1267"> <thead> <tr> <th>Gut No./ Sur. No.</th> <th>Average Length in meter</th> <th>Average Width in meter</th> <th>Area in Hect or</th> <th>Average Depth in meter</th> <th>Quantity in Brass</th> </tr> </thead> <tbody> <tr> <td>113</td> <td>664</td> <td>57.5</td> <td>3.81</td> <td>5.9701</td> <td>80382.48</td> </tr> <tr> <td>41</td> <td>371.5</td> <td>69</td> <td>2.56</td> <td>5.5106</td> <td>49907.80</td> </tr> <tr> <td>42</td> <td colspan="5">No mining permission granted</td> </tr> </tbody> </table>	Gut No./ Sur. No.	Average Length in meter	Average Width in meter	Area in Hect or	Average Depth in meter	Quantity in Brass	113	664	57.5	3.81	5.9701	80382.48	41	371.5	69	2.56	5.5106	49907.80	42	No mining permission granted				
Gut No./ Sur. No.	Average Length in meter	Average Width in meter	Area in Hect or	Average Depth in meter	Quantity in Brass																					
113	664	57.5	3.81	5.9701	80382.48																					
41	371.5	69	2.56	5.5106	49907.80																					
42	No mining permission granted																									
G	Work out environmental compensation amount and also prepare remediation plan, if quarrying was carried out without permissions.	N.A. As contractor of National Highway No.161 Pangra to Waranga Phata, Rajendrasingh Bhamboo Infra Pvt. Ltd. has taken short term permit from collector office for excavation of stone for national highway work, from Gat no. 41 Village Devdari, and Gat no. 113. Village Bhosi, Taluka Kalamnuri, District Hingoli																								

  
 जिल्हा खनिकर्म अधिकारी  
 हिंगोली